

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL WESTERN  
ZONE BENCH AT PUNE

Original Application no.19/2023 (WZ)

Mr. Nagesh Vinayak Dhamale

Applicant

V/s

Ministry of Environment and Forests And Climate Change  
(MOEF&CC) New Delhi

Respondents

BY - Respondent no.9

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Pune

Date: 08/05/2023



Advocate for Respondent no.9



Respondent no.9

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL WESTERN  
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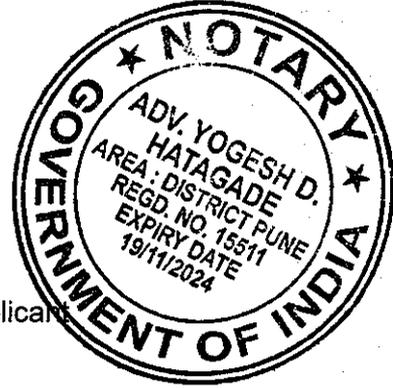
Mr. Nagesh Vinayak Dhamale

Applicant

V/s

Ministry of Environment and Forests And Climate Change  
(MOEF&CC) New Delhi

... Respondents



**AFFIDAVIT IN REPLY FILED BY AND ON BEHALF OF RESPONDENT**

**NO- 9 : KUNAL SULAKSHAN ASSOCIATES**

I, Mr. Hemendra Dahyabhai Shah, Age:65 years, Occupation: Business, one of the partners of M/s. Kunal Developers, a partnership firm registered under the Indian Partnership Act, 1932 having its office at - "Kunal House", Opp. Kamala Nehru Park, Off Bhandarkar Road, Shivajinagar, Pune 411 005, being Associate Partner of Joint Venture M/s. KUNAL SULAKSHAN ASSOCIATES, the respondent no.9 herein, do hereby solemnly affirm and state as under:

1. I am one of the partners of M/s. Kunal Developers and the said Kunal Developers is an Associate Partner of the Respondent No.9 and is duly authorised to swear the present affidavit. I am conversant with the facts and circumstances of the present case and I am competent to file the present affidavit.
2. I have read the copy of the above application filed by the applicant and understood the contents thereof. I have also perused the documents annexed

as Exhibits thereto. Nothing however, contained in the application be deemed to have admitted by Respondent No.9 merely because the same may not have been dealt with specifically and/or traversed seriatim.

3. At the very outset, I deny the allegation, statement and contention made in the application against this Answering Respondent to the extent that the same are contrary to and/or inconsistent with what is stated herein. The Respondent No.9 craves leave to file any additional Affidavit in Reply, to add to or modify, elaborate any content herein and produce further documents / material to deal with / traverse the said Application. The Respondent no.9 reserves its right to file additional affidavit if so required.

4. I say that this Hon'ble Tribunal vide its order dated May 01, 2023 directed the counsel of the Respondent no.9 to submit details about "*what happened after SEIAA referred back the proposal of the Project Proponent to SEAC for appraisal which is indicated in the Minutes of Meetings dated January 12, 2023 and all the relevant fact clearly*". Hence, the present affidavit is being filed to bring on record correct facts and documents for the proper adjudication of this application. The facts which are relevant for the purposes of the present proceedings are as follows:

(a) I say that the Answering Respondent no.9 is a Project Proponent ("PP") who had proposed a Residential Project Group Housing with Shopline at the land bearing Survey No.10, Hissa No.1A situated at village Mamurdi, Taluka Haveli, District Pune for which the PP had applied for environment clearance. The proposal of PP was considered as per the EIA Notification 2006 by the State Level Expert Appraisal Committee Maharashtra ("SEAC") vide its 48<sup>th</sup> and 54<sup>th</sup> meetings and decided to recommend the



project for prior environment clearance to State Level Environment Impact Assessment Authority (“SEIAA”) and the proposal of PP was considered by SEIAA in its 46<sup>th</sup> meeting held on 16<sup>th</sup>/17<sup>th</sup> May 2012, and accorded environment clearance to the said project under the provision of Environment Impact Assessment Notification 2006 and issued Environment Clearance dated June 12, 2012 (“EC”) to PP subject to the terms and condition as stated therein and validity of the said EC was for a period of 5 years i.e., till June 11, 2017. Thereafter as per Notification dated April 12, 2016 the validity of the said EC is automatically stand extended to 7 years i.e., till June 11, 2019.

Hereto annexed and marked as Exhibit – “A” is a copy of the Environment Clearance dated June 12, 2012.

Hereto annexed and marked as Exhibit – “B” is a copy of Office Memorandum dated April 12, 2016.

- (b) I say that thereafter, the said Answering Respondent no.9, further applied for revalidation of the said EC for the said project within validity of the said EC. The proposal of the PP for revalidation was considered in 167<sup>th</sup> meeting of SEIAA held on May 21, 2019 and as per decision taken in the said meeting the said EC granted on June 12, 2012 is revalidated for a period up to June 10, 2022 and issued revalidation letter on May 27, 2019. Hereto annexed and marked as Exhibit – “C” is a copy of EC revalidation letter dated May 27, 2019.

- (c) I say that, thereafter, the Ministry of Environment, Forest and Climate Change (“MOEF&CC”) vide its Notification No.SO No.1807 (E) dated April 12, 2022 amended the provision of EIA notification 2006 regarding



validity of Environment Clearance. In view of this notification, the validity of the Environment Clearances, which had not expired as on the date of publication of notification dated April 12, 2022, automatically stand extended to the respective increased validity. Hence the validity of the said EC granted to the PP is also automatically stood extended till June 11, 2022. The Ministry of Environment, Forest and Climate Change (MOEF&CC) vide its Office Memorandum dated December 13, 2022 also issued clarification for the applicability of said notification.

Hereto annexed and marked as **Exhibit – “D”** is a copy of Notification No.SO No.1807 (E) dated April 12, 2022.

Hereto annexed and marked as **Exhibit – “E”** is a copy of Office Memorandum dated December 13, 2022.

- (d) I say that thereafter taking in to the account the outbreak of corona virus, MOEF&CC issued a notification dated January 18, 2021 and amended the provision declaring that the period from the April 02, 2020 to the March 31, 2021 (one year) shall not be considered for the purpose of calculation of the period of validity of existing Prior Environmental Clearances. In view of this notification, the validity of the said EC granted to the PP is also automatically stood extended till June 11, 2023.

Hereto annexed and marked as **Exhibit – “F”** is a copy of notification dated January 18, 2021.

- (e) I say that, as per the said Notification No.SO No.1807 (E) dated April 12, 2022, the validity of the said EC is further extendable for a period of 3 years + 2 years = total 5 years. MOEF&CC issued a clarification for the applicability of said notification on December 13, 2022, till that time, the

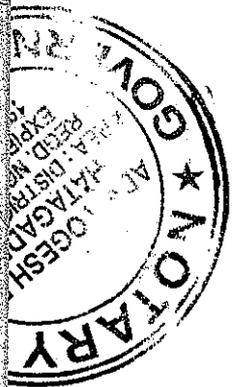


said Answering Respondent no.9, was advise by Environment Consultant that the Validity of the said EC is expired, hence the PP shall require to apply for fresh Environment Clearance. Hence, on June 10, 2022, the PP has applied for a fresh Environment Clearance for the said project wherein the said PP has informed the committee that said EC issued earlier was for a total built up area 78406.27 square meters and the entire project comprised of 10 residential buildings with building configuration B+S+12 floors + one commercial building K with ground floor (as per conceptual plan). The PP further informed that till date the PP has done construction of 61525.93 square metre built-up on the project site.

- (f) I say that the SEAC in its 150<sup>th</sup> Meeting Scheduled on 22<sup>nd</sup>, 23<sup>rd</sup>, 24<sup>th</sup> and 25<sup>th</sup> August 2022, while considering the application of the PP, made an observation that “there is a change in building profile and PP has constructed different profiles than approved in EC and in the earlier EC the building profile was sanctioned for residential building was B+ P + 12 floors and for commercial building it was ground floor but PP has been constructed building with building profile P+12 floors and G + first floor respectively” and noted that this seems to be violation case and accordingly the committee decided to refer the application to SEIAA for further necessary actions.

Hereto annexed and marked as **Exhibit – “G”** is a copy of minutes of Meeting of 150<sup>th</sup> Meeting Scheduled on 22<sup>nd</sup>, 23<sup>rd</sup>, 24<sup>th</sup> and 25<sup>th</sup> August 2022 of SEAC.

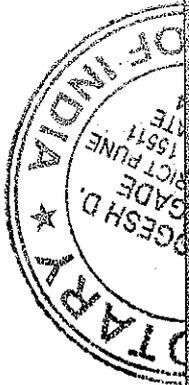
- (g) I say that, the SEIAA in its 252<sup>nd</sup> Meeting held on October 21, 2022, has asked the PP to submit clarification under the signature of PP, architect



and Environment Consultants as on why SEIAA should not process in accordance with the minutes of SEAC and thereafter the said SEIAA has differed the proposal for the compliance from PP.

Hereto annexed and marked as **Exhibit- "H"** is a copy of minutes of Meeting of 252<sup>nd</sup> Meeting held on October 21, 2022 of SEIAA.

- (h) I say that, thereafter the PP has submitted clarification as under:
- (i) During EC Meeting, conceptual plan was submitted having basement profile for all residential buildings in 2011.
  - (ii) On May 24, 2012 first sanction was obtained in which 5 buildings were having basement and 05 buildings without basements. Considering this sanction, the PP started with the construction of building that did not have basement.
  - (iii) Later on, on June 26, 2014, second sanction was obtained in which basement was removed from the balance 5 buildings and as per the sanctions remaining buildings were constructed.
  - (iv) The parking requirement of after deducting the basement was sufficing the municipal norms and the same was sanctioned by municipal authority.
  - (v) As the basement is not constructed, large amount of pollution load due to excavated earth material has been reduced during construction phase. Carbon footprint was also reduced by avoiding transportation of large quantities of construction waste.
  - (vi) As per EC dated June 12, 2012 building heights were given 35.95 metre which was considered from 1<sup>st</sup> floor and now building height is considered from ground level.



- (i) I say that, after submitting the above clarification, the said SEIAA satisfied with the clarification and after deliberation, the said SEIAA in its 255<sup>th</sup> Meeting held on January 12, 2023, has decided to refer back the proposal to SEAC for appraisal.

Hereto annexed and marked as **Exhibit- "I"** is a copy of minutes of Meeting of 255<sup>th</sup> Meeting held on January 12, 2023 of SEIAA.

- (j) I say that the SEAC in its 167<sup>th</sup> Meeting Scheduled on 21<sup>st</sup>, 22<sup>nd</sup>, and 23<sup>rd</sup> March 2023, who discussed the proposal of PP and examine all issues relating to environment including air, water, land, soil, ecology, biodiversity and social aspect and the proposal is appraised as category 8(a) B2 and after deliberation, the Committee decided to recommend the proposal for Environment Clearance to SEIAA subject to the compliance as stated therein.

Hereto annexed and marked as **Exhibit - "J"** is a copy of minutes of Meeting of 167<sup>th</sup> Meeting Scheduled on 21<sup>st</sup>, 22<sup>nd</sup>, and 23<sup>rd</sup> March 2023 of SEAC.

- (k) I say that, thereafter, a meeting of SEIAA was scheduled on 02<sup>nd</sup>, 03<sup>rd</sup>, and 08<sup>th</sup> May 2023, to discussed the agenda of 260<sup>th</sup> meeting and the same have been discussed by the SEIAA in its 260<sup>th</sup> Meeting Scheduled on 02<sup>nd</sup>, 03<sup>rd</sup>, and 08<sup>th</sup> May 2023, wherein the said SEIAA has considered the proposal of PP, wherein the PP believed that, said SEIAA has accorded environment clearance to the said project under the provision of Environment Impact Assessment Notification 2006. The minutes of Meeting of 260<sup>th</sup> Meeting Scheduled on 02<sup>nd</sup>, 03<sup>rd</sup>, and 08<sup>th</sup> May 2023 of





consider the heights from ground/parking level, the heights of the building will be 13 (P+12 floors) x 3 = 39 meters. It would be evident from the Fire Provisional No Objection Certificate issued by Pimpri Chinchwad Municipal Corporation dated November 2, 2010, wherein the height of the buildings has been measured from ground level and the same is standard height. 35.95 meter cannot be heights of the building for P+12 floors. If we divide 35.95 meter/13 (P+12 floors) = 2.76 meter and the heights of one floor will be 2.76 meter approximately which will be very small. Hence the allegation of the applicant that the PP has changed the heights of the buildings are not true and correct.

Hereto annexed and marked as **Exhibit – “M”** is a copy of Fire NOC dated November 2, 2010.

7. I say that while obtaining EC, a conceptual plan was submitted by PP having basement profile for all residential buildings in 2011 and thereafter on May 24, 2012 first sanction was obtained in which 5 buildings were having basement and 5 buildings without basements. Considering this sanction, the PP started with the construction of building that did not have basement and later on, on June 26, 2014, second sanction was obtained by PP in which basement was removed from the balance 5 buildings and as per the sanctions remaining buildings were constructed. I further say that the parking requirement of after deducting the basement area was sufficing the municipal norms and the same was sanctioned by municipal authority. As the basement is not constructed, large amount of pollution load due to excavated earth material has been reduced during construction phase. Carbon footprint was also reduced by



avoiding transportation of large quantities of construction waste. Hence, there is no violation of EC.

8. I say that the applicant has made allegation that the Respondent No.9 has carried out additional constructions and constructed buildings without have the Environment Clearance permission is not true and correct. The Applicant is misleading to this honourable Tribunals. I say that Respondent No.9 has not carried out any additional illegal construction without Environment Clearance permissions. On the contrary, the Respondent No.9 has reduced the total construction built-up area of the project from 78,406.27 square meters to 67,958.73 square meters. I say that the Notification dated May 05, 2022 issued by MOEF&CC is applicable in the sense, if such built up area is increases by PP more than what is permitted and shall not be applicable in the event, if PP reduced the built-up area of total construction. Such reduction of built-up area of total construction will not cause any damage / hazardous to the environment.
9. I say that, the allegation of the applicant that the respondent No.9 has constructed buildings without the sanction of the planning authority, is totally false and not correct. The applicant himself has submitted various commencement certificate and occupancy certificates, which indicates that the construction completed by the respondent No.9 is legal and the same is constructed after sanction of the planning authority.
10. I say that the Respondent No.9 has completed the construction of all buildings (except building "A") as per sanctioned plan and the construction of building "A" is yet to be started. Hence, it is not true and correct that the construction beyond 61,525.93 square meters is raised by PP.



11. I say that the height of the commercial building is as per building plan sanctioned by the municipal corporation. I further say that anything above 4.5 meters is counted in FSI, Hence, in the corporation sanction the configuration is G+1, but it is merely due to the definition and does not mean that additional floors have been constructed by the PP on the site and the same has been highlighted in the EC meeting 167<sup>th</sup> and the contention of the PP has been accepted by the Committee after deliberate evaluation of the same.
12. I say that the allegation of the applicant that the respondent No.9 has not obtained Consent to Operate is not true and correct, I say that the PP has obtained Consent to Operate and applied for revalidation.
13. I say that in Interlocutory Applications No. 71/2023, the Applicant has placed before this Honourable Tribunal a copy of minutes of 18<sup>th</sup> Consent Committee Meeting of 2022-2023 held on October 31, 2022. I say that the PP had applied for Revalidation of Consent to establish for Residential construction projects having total plot area is 31535.00 Square meters and remaining Construction BUA 42938.27 Square meters out of total Construction BUA 78,406.27 Square meters as per EC dated May 27, 2019. I say that PP has obtained Revalidation of Consent to Establish granted on March 01, 2018 which valid up to June 11, 2019 for Construction project having total plot area 31535.00 Square meters & total Construction BUA 63872.58 Square meters. I further say that PP has obtained Consent to Operate (Part) dated July 03, 2017 which was valid up to January 31, 2019 for Construction Project having total plot area 31535.00 Square Meters & Completed Construction BUA 14533.69 Square meters out of total Construction BUA of 78406.27 Square meters and further obtained 2<sup>nd</sup> Part Consent to Operate dated March 27, 2019 which was valid up to January



31, 2020 for Construction project having total plot area 31535.00 Square meters & Construction BUA 3779.08 Square meters out of total construction BUA 78406.27 Square meters. I say that this case was discussed in 9<sup>th</sup> CC meeting dated June 30, 2022 and SCN for refusal of consent was issued on August 04, 2022 as PP has not obtained revalidation of consent to establish after June 11, 2019, to which the PP has submitted a reply on August 19, 2022. Thereafter the PP has applied for revalidation on March 02, 2022 in the 18<sup>th</sup> Consent Committee Meeting of 2022-2023 held on October 31, 2022, after due deliberation, it was decided to grant Revalidation of Consent establish for Residential construction projects having total plot area is 31535.00 square meters and remaining Construction BUA 42938.27 square meters out of total Construction BUA 78,406.27 square meters by imposing conditions as stated therein and one of the condition was that PP shall submit penal fees as C to E was valid till June 11, 2019 and PP has applied for revalidation on March 02, 2022. The committee has decided that the consent shall be issued after submission of lapse consent fees since 2019. Accordingly, the Consent to Establish approved in 18<sup>th</sup> CC meeting subject to submission of annual fees

Hereto annexed and marked as **Exhibit – “O”** is a copy of 18<sup>th</sup> Consent Committee Meeting of 2022-2023 held on October 31, 2022.

14. I say that PP has applied for consent to operate (part-III) with amalgamation of renewal of Consent Operate (Part-I & II) with amalgamation for Residential construction projects having total plot area 31535.00 square meters and completed total Construction BUA 35468.00 square meters out of total Construction BUA 78,406.27 square meters as per EC dated May 27, 2019.



Thereafter, PP had obtained Revalidation of Consent to Establish dated March 01, 2018 which valid up June 11, 2019 for Construction project having total plot area 31535.00 square meters & total Construction BUA 63872.58 square meters with CI Rs.143.11 Cr. PP has applied for Revalidation of Consent establish vide UAN NO 132227 for Residential construction project having total plot area is 31535.00 square meters and remaining Construction BUA 42938.27 square meters out of total Construction BUA 78,406.27 square meters as per EC dated May 27, 2019 with CI of Rs.58.58 Cr. This this case was already discussed & approved in 18<sup>th</sup> CC meeting subject to submission of penal fees. I further say that PP has obtained Consent to Operate (Part) July 03, 2017 which valid up to January 31, 2019 for Construction Project having total plot area 31535.00 square meters & Completed Construction BUA 14533.69 square meters out of total Construction BUA of 78406.27 square meters with CI Rs. 48.16 Cr. I further say that PP has obtained 2<sup>nd</sup> Part Consent to Operate dated March 27, 2019 which valid up to January 31, 2020 for Construction project having total plot area 31535.00 square meters & completed Construction BUA 3779.08 square meters out of total construction BUA 78406.27 square meters Thereafter, the PP has applied for renewal of consent on October 06, 2022. In 21<sup>st</sup> Consent Committee Meeting of 2022-2023 held on November 26, 2022, after due deliberation, it was decided by the committee to grant consent to operate (part-III) with amalgamation of renewal of Consent Operate (Part-I & II) with amalgamation for Residential construction projects having total plot area 31535.00 square meters and completed total Construction BUA 35468.00 square meters out of total Construction BUA 78,406.27 square meters as per EC dated May 27, 2019 by



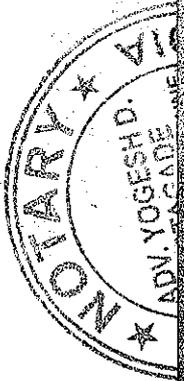
imposing some conditions as stated therein and one of the conditions was that PP shall pay penal fees as consent to operate (part-I) was valid till January 31, 2019 & 2<sup>nd</sup> part was valid till January 31, 2020 and PP has applied for renewal of consent on October 06, 2022.

Hereto annexed and marked as **Exhibit – “P”** is a copy of Minutes of 21<sup>st</sup> Consent Committee Meeting of 2022-2023 held on 26.11.2022.

15. I say that the Applicant has made false allegation that “the Respondent No.9 has not planted trees and did not carry out plantation and is misleading the appropriate government authority”. I say that it is false allegations of the applicant. The applicant has further made a false allegation that 118 trees planted by the PP are not well grown due to negligence of the PP. It would be evident from the Tree Survival Report (having photograph of various trees on site) that the Respondent No.9 has planted many trees in the said Project and the same are well grown. Yet, the project of the PP is not completed and till then the PP has further time to plant further trees if any is required to be planted as per permission and direction and the same will be done in due course before completion of the Project.

Hereto annexed and marked as **Exhibit – “Q”** is a copy of Tree Survival Report.

16. I say that it is false allegation of the applicant that excess debris has been taken and trees have been cut down. I say that no excess debris has been taken from the site as site has ample space to store the same. I further say that there were no trees available on the site and no trees were cut down by the PP. I further that the generator is fixed at the designated place and not at the place where plantation of trees was planned. I say that Solar Water Heater

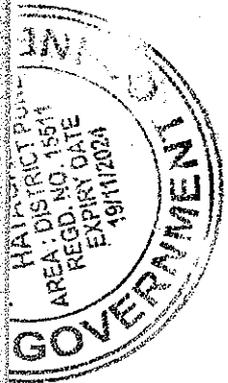


have been installed as committed in the said EC permission, however solar PV was not committed.

17. I say that the applicant has made false allegation that Respondent No.9 has failed installing Rainwater Harvesting System. I say that, the Respondent No.9 has already installed Rainwater Harvesting System in the said Project, moreover, in the absent of such Rainwater Harvesting System, Municipal Corporation would have not issued occupation certificate to Respondent No.9. It would be evident from the certificate dated April 20, 2016, certificate dated November 14, 2017 and certificate dated April 04, 2022, all issued by Rainbow RWH Consultant, wherein the said consultant has certified that Rainwater Harvesting System has been duly installed as per norms of government/municipal corporations.

Hereto annexed and marked as **Exhibit – “R”** (Colly) are the copies of certificate dated April 20, 2016, certificate dated November 14, 2017 and certificate dated April 04, 2022 along with its translation.

18. I say that applicant has made false allegation that Respondent No.9 does not have the Savage Waste Water Management System & Pollution Monitoring Systems and alleged that Respondent No.9 is violating the stipulated direction of the authorities. I say that the PP has fully functional STP (320 KLD) and no polluted water is going to the sewer line. Fully functional STP and OWC is present on the site. STP performance report is part of the Certified Compliance report as submitted herewith as Exh.-V. I say that as per letter dated December 26, 2018 issued by Maharashtra Pollution Control Board, the MPCB has decided that the Board should not insist on installation of



monitoring system for the STP for residential project as it is not economically viable for residential societies.

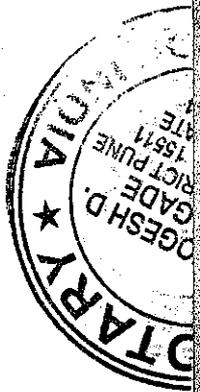
Hereto annexed and marked as **Exhibit – “S”** is a copy of letter dated December 26, 2018 issued by Maharashtra Pollution Control Board.

19. I further say that the applicant has made false allegation that Respondent No.9 has not made any setup for segregation and the solid waste management is also not organised by Respondent No.9. I deny such allegation of the applicant and submitting an Analysis Report dated March 28, 2013 issued by Maharashtra Pollution Control Board which is self-explanatory. I say that vide Agreement dated August 12, 2022, the Respondent No.9 has appointed SWaCH Pune Seva Sahakari Sanstha Ltd to facilitate the management of solid waste at the Project site. Vide letter dated August 13, 2022, the SWaCH Pune Seva Sahakari Sanstha Ltd has noted in its letter that they will facilitate the collection of segregated dry waste from the residential project of PP and they further confirm that the Respondent No.9 have acquired the necessary equipment's and infrastructure for management of wet waste at source.

Hereto annexed and marked as **Exhibit – “T”** is a copy of Analysis Report dated March 28, 2023 issued by Maharashtra Pollution Control Board.

Hereto annexed and marked as **Exhibit – “U”** is a copy of letter dated August 13, 2022 along with Agreement dated August 12, 2022

20. I say that the applicant has made false allegation that “Respondent No.9 has violated Environment Clearance Permissions and there is massive violation of the illegal construction and other necessary permissions”. I say that since there is reduction in construction area, the no amendment was required to be taken to the said EC. I say that the Ministry of Environment Forest and Climate



Change, after inspecting the entire project, after site visit and the review of additional documents submitted by PP, prepared report of Compliance Status of environment safeguard in the project and issued a Certificate Compliance Report-reg dated January 03, 2023 to the PP. The Respondent No.9 has complied and the said Certificate Compliance Report is self-explanatory and the same will be read and pointed out during the argument.

Hereto annexed and marked as **Exhibit – “V”** is a copy of Certificate Compliance Report-reg dated January 03, 2023

21. It is wrong submission of the Applicant that the PP has constructed residential area in the Parking of Building of B and F.
22. I say that there is no cause of action has arisen against this Respondent no.9, hence the present application is not maintainable and needs to be dismissed for want of cause of action at this admission stage only.
23. I say that plaintiff has not made out any case against the respondent No.9 and has filed the false case against this respondent no.9 with sole motive to extract the money from respondent No.9. The various submission made by the applicant in his petition are totally false and are misleading to this Honourable Tribunal, hence required to put a heavy fine to the applicant. I say that the applicant has not made out any case to admit and required to be dismissed at this admission stage only. In the event, if this Honourable Tribunal admits the petition of the applicant, the Respondent No.9 reserve it's right to file further and detailed Affidavit in Reply and craves leaves of this Hon'ble Tribunal to file further affidavit, considering the facts and circumstance of the case.



24. In the circumstances, I pray that the application filed by the Applicant be dismissed with heavy cost and further necessary orders be passed in the interest of justice.

Solemnly affirmed at Pune )

This 08<sup>th</sup> day of May, 2023 )



DEPONENT

Mr. Hemendra Dahyabhai Shah  
partners of M/s. Kunal Developers  
(Associate Partner M/s. KUNAL SULAKSHAN ASSOCIATES)



**VERIFICATION**

I, Mr. Hemendra Dahyabhai Shah, Age:65 years, Occupation: Business, one of the partners of M/s. Kunal Developers, a partnership firm registered under the Indian Partnership Act, 1932 having its office at - "Kunal House", Opp. Kamala Nehru Park, Off Bhandarkar Road, Shivajinagar, Pune 411 005, being Associate Partner of Joint Venture M/s. KUNAL SULAKSHAN ASSOCIATES, do hereby solemnly affirm and state that what is stated in the forgoing paragraphs are true and correct to the best of my knowledge, belief, information and legal advice and I believe the same to be true.

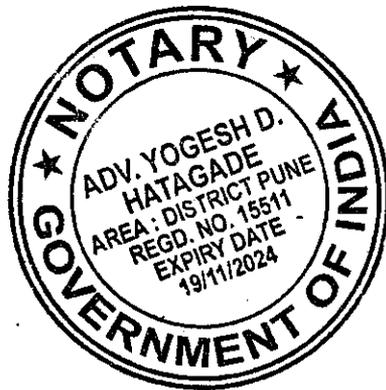
Solemnly affirmed at Pune )

on this 08<sup>th</sup> day of May 2023 )

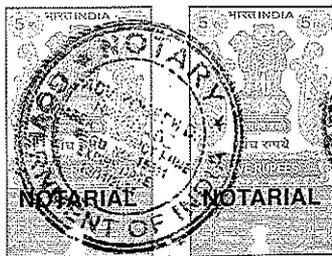
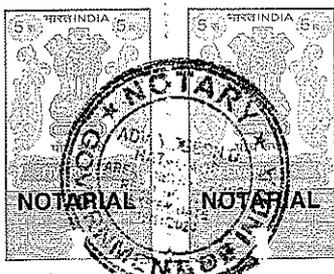
DEPONENT

Mr. Hemendra Dahyabhai Shah  
partners of M/s. Kunal Developers  
(Associate Partner M/s. KUNAL SULAKSHAN ASSOCIATES)

MENT O



**BEFORE ME**  
  
**ADV. YOGESH D. HATAGADE**  
NOTARY  
GOVERNMENT OF INDIA  
REGD. NO. 15511, PUNE





E157 A

(21)

Government of Maharashtra

SEAC-2010/CR-86/TC2  
Environment department,  
Room No. 217, 2<sup>nd</sup> floor,  
Mantralaya Annex,  
Mumbai 400 032  
Date: 12<sup>th</sup> June, 2012

To,  
M/s. Kunal Sulakshan Associates,  
Kamala House, opp. Kamala Nehru Park,  
Off Bhandarkar Road, Pune - 411 005  
Tel No. : 020 - 3022 3022  
Email: finance@kunalgroup.in

Subject: "Residential Project Group Housing with Shopline" Sr. No.10 Hissa 1A  
Mamurdi Taluka - Haveli, District, Pune by M/s. Kunal Sulakshan Associates.  
- Environmental clearance regarding.

Sir,

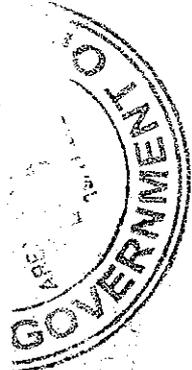
This has reference to your communication on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee, Maharashtra in its 46<sup>th</sup> & 54<sup>th</sup> meetings and decided to recommend the project for prior environmental clearance to SEIAA. Information submitted by you has been considered by State Level Environment Impact Assessment Authority in its 46<sup>th</sup> Meeting held on 16<sup>th</sup>/17<sup>th</sup> May, 2012.

2. It is noted that the proposal is for grant of Environmental Clearance for "Residential Project Group Housing with Shopline" Sr. No.10 Hissa 1A Mamurdi Taluka - Haveli, District, and Pune by M/s. Kunal Sulakshan Associates. SEAC considered the project under screening category 8(a) B2 as per EIA Notification 2006.

Brief Information of the project is summarized as below-

Name of the Project	: "Residential Project Group Housing with Shopline"
Proponent	: M/s. Kunal Sulakshan Associates.
Location of the project	: Sr. No.10 Hissa 1A Mamurdi Taluka - Haveli District, Pune.
Type of Project	: Construction project
Total Plot Area	: 31355 sq. m.
Proposed Total built up area	: • FSI: 44,301.53 sq. m. • Total built up area(FSI + Non FSI) : 78406.27 m <sup>2</sup>
Estimated cost of the project	: Rs. 75.40 Crores

*[Handwritten Signature]*



No. of Buildings	<ul style="list-style-type: none"> <li>Residential: - Total Nos. of Buildings = 10 nos. ( A to J): B+S+12 Floors</li> <li>Total Nos. of Flats = 482</li> <li>Commercial Building ( K ) = 01 no. with ground floor</li> <li>Total Nos. of Shops = 40 Nos.</li> </ul>																																				
Maximum Height of building	<ul style="list-style-type: none"> <li>Residential Building (A to J): 33.95 m</li> <li>Commercial Building (K): 4.20 m</li> </ul>																																				
Total Water Requirement	<ul style="list-style-type: none"> <li>Total Water Requirement : 388.55 m<sup>3</sup>/day</li> <li>Fresh Water: 235.30 m<sup>3</sup>/day.</li> <li>Recycled Water: 149.25 m<sup>3</sup>/day</li> </ul>																																				
Sewage Generation	316.4 m <sup>3</sup> /day																																				
STP capacity	<ul style="list-style-type: none"> <li>Capacity of STP: 320 m<sup>3</sup>.</li> <li>Compact type STP</li> </ul>																																				
Rain water Harvesting	<ul style="list-style-type: none"> <li>6 Nos. of Filter trenches (2 m x 2 m x 2 m sizes) in the stream Bed with a 30M deep 100 mm dia. bore to be drilled in the trench.</li> <li>14 No. of trenches (2 m x 2 m x 2 m) with 10 m bore (100 mm dia.) in project area</li> </ul>																																				
Solid waste management	<ul style="list-style-type: none"> <li>Biodegradable waste: 705 Kg/day</li> <li>Non biodegradable waste: 470 Kg/day</li> <li>STP Sludge: 32 Kg/day</li> </ul>																																				
Disposal	<ul style="list-style-type: none"> <li>Construction debris shall be used for leveling and base course preparation.</li> <li>Segregation of the waste will be as per the quality of the waste i.e. biodegradable and non-biodegradable.</li> <li>Dry Garbage will be disposed off to the authorized recyclers.</li> <li>The biodegradable waste will be converted to compost using Organic Waste Processor.</li> </ul>																																				
Green Belt Development	<ul style="list-style-type: none"> <li>Shrub Bed Area: 2542.00 m<sup>2</sup></li> <li>Lawn Area: 2741.17 m<sup>2</sup></li> <li>Landscape Area on Ground: 6981.80 m<sup>2</sup></li> <li>R.G. Area on Covered Parking: 2387.7532 m<sup>2</sup></li> <li>698 trees in the landscape RG and 500 shrubs and bushes in the lawn area will be planted.</li> </ul> <p>List of Native Trees for Road Side</p> <table border="1"> <thead> <tr> <th>Sr. No.</th> <th>Botanical Name</th> <th>Common Name</th> <th>Height</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Ailanthus excelsa</td> <td>Maharukh</td> <td>4.0 m to 6.0 m</td> </tr> <tr> <td>2</td> <td>Alstonia scholaris</td> <td>Salwin</td> <td>6.0 m to 8.0 m</td> </tr> <tr> <td>3</td> <td>Anthocephallus cadamba</td> <td>Kadamb</td> <td>4.0 m to 6.0 m</td> </tr> <tr> <td>4</td> <td>Pongamia pinnata</td> <td>Karanj</td> <td>8.0 m to 10.0 m</td> </tr> <tr> <td>5</td> <td>Saraca asoka</td> <td>Sita Ashok</td> <td>3.0 m to 4.0 m</td> </tr> </tbody> </table> <p>List of Proposed Native Trees:</p> <table border="1"> <thead> <tr> <th>Sr. No.</th> <th>Botanical Name</th> <th>Common Name</th> <th>Height</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Ailanthus excels</td> <td>Maharukh</td> <td>4.0 m to 6.0 m</td> </tr> <tr> <td>2</td> <td>Anthocephallus</td> <td>Kadamb</td> <td>4.0 m to 6.0 m</td> </tr> </tbody> </table>	Sr. No.	Botanical Name	Common Name	Height	1	Ailanthus excelsa	Maharukh	4.0 m to 6.0 m	2	Alstonia scholaris	Salwin	6.0 m to 8.0 m	3	Anthocephallus cadamba	Kadamb	4.0 m to 6.0 m	4	Pongamia pinnata	Karanj	8.0 m to 10.0 m	5	Saraca asoka	Sita Ashok	3.0 m to 4.0 m	Sr. No.	Botanical Name	Common Name	Height	1	Ailanthus excels	Maharukh	4.0 m to 6.0 m	2	Anthocephallus	Kadamb	4.0 m to 6.0 m
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	cadamba		
3	Alstonia scholaris	Sarwin	6.0 m to 8.0 m
4	Azadirachta indica	Ncem	8.0 m to 10.0 m
5	Bombax ceiba	Kate sawar	6.0 m to 8.0 m
6	Butea monosperma	Palas/Flame of the	6.0 m to 8.0 m
7	Bauhinia racemosa	Apta	6.0 m to 7.0 m
8	Cassia fistula	Bahaya	6.0 m to 7.0 m
9	Caryota urens	Fish tail palm	3.0 m to 4.0 m
10	Erythrina indica	Pangara	6.0 m to 8.0 m
11	Lagerstroemia flosreginaeae	Tamhan	8.0 m to 10.0 m
12	Mimusops elengi	Bakul	6.0 m to 8.0 m
13	Murraya paniculata	Kunti	2.0 m to 4.0 m
14	Michelia champaca	Son chafa	4.0 m to 5.0 m
15	Nyctanthes arbortristis	Parijatak	3.0 m to 4.0 m
16	Putranjiva roxburghii	Putranjiva	8.0 m to 10.0 m
17	Pongamia pinnata	Karanj	8.0 m to 10.0 m
18	Saraca asoka	Sita Ashok	3.0 m to 4.0 m

List of proposed Shrubs:

Sr. No.	Botanical Name	Common Name	Height
1	Thevetia Nerifolia	Sagareota	2.0 m
2	Stachytarpheta sp	Stachytarpheta	0.50 m
3	Plumbago zeylanica	White plumbago	1.0 m
4	Acorus calamus	Wekhand	0.60 m
5	Korphad	Korphad	0.75 m
6	Ocimum sanctum	Tulas	0.60 m
7	Cymbopogon floxosus	Lemon Grass	0.90 m to 1.0 m
8		Gokarna	

Existing trees:

Sr. No.	Common Name	Diameter	Height	Nos.
1	Bhendi	0.37 m	12.0 m	1
2	Pongari	0.60 m	12.0 m	1
3	Shindadi	0.234 m	6.0 m	2
		0.210 m	5.0 m	
Total No. of Existing Trees four which are to be transplanted				4

Energy Requirement

- Source: MSEDCL.
- Maximum demand: 2225 KW
- 1 Nos. of D.G. Set of 128.13 KVA.

Traffic Management

	Parking Provided
Cars	337 nos.



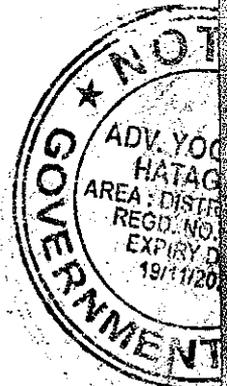
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	Cycles	988 nos.
Energy Conservation measures	<ul style="list-style-type: none"> <li>• Common area lighting with CFL lamp</li> <li>• Energy Efficient pumping</li> <li>• High efficiency LED/CFL light for street light in place of Metal Halide</li> <li>• Solar water heating system will be installed for all dwelling units</li> </ul>	
Environmental Management Plan	<ul style="list-style-type: none"> <li>• Construction phase: Rs. 6.62 lakhs</li> <li>• Operation phase: <ul style="list-style-type: none"> <li>• Capital cost: Rs. 159 lakhs</li> <li>• O&amp;M cost: Rs. 22.5 lakhs</li> </ul> </li> </ul>	

3. The proposal has been considered by SEIAA in its 46<sup>th</sup> meeting & decided to accord environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions :-

- (i) SEAC recommended the project subject to following conditions :
- The project proponent should draw up a sustainable model with appropriate EMP.
  - Project proponent has agreed to plant 698 trees in the landscape RG and 500 shrubs and bushes in the lawn area. Local/concern authority should ensure this while approving the plans.
  - The project proponent should submit consents for water and drainage from competent authorities indicating time frames. Local/concern authority should ensure this while approving the plans.
- (ii) This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any. This environmental clearance issued with respect to the environmental consideration and it does not mean that State Level Impact Assessment Authority (SEIAA) approved the proposed land use
- (iii) The height, Construction built up area of proposed construction shall be in accordance with the existing FSIFAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.
- (iv) "Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.
- (v) All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
- (vi) Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement in Para 2. Prior certification from appropriate authority shall be obtained.
- (vii) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche and First Aid Room etc.
- (viii) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.

*[Handwritten Signature]*



- (ix) The solid waste generated should be properly collected and segregated. dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material
- (x) Wet garbage should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. Local authority should ensure this.
- (xi) Arrangement shall be made that waste water and storm water do not get mixed.
- (xii) All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
- (xiii) Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
- (xiv) Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
- (xv) Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- (xvi) Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- (xvii) Construction spoils, including bituminous material and other hazardous materials must not be allowed to contaminate watercourses and the dumpsites for such material must be secured so that they should not leach into the ground water.
- (xviii) Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.
- (xix) The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
- (xx) The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from concern authority shall be taken.
- (xxi) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- (xxii) Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.
- (xxiii) Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and amended as on 27th August, 2003. (The above condition is applicable only if the project site is located within the 100Km of Thermal Power Stations).
- (xxiv) Ready mixed concrete must be used in building construction.
- (xxv) The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Building Code including measures from lighting.
- (xxvi) Storm water control and its re-use as per CGWB and BIS standards for various applications.
- (xxvii) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.




- (xxviii) The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.
- (xxix) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the Ministry before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/refused to the maximum extent possible. Treatment of 100% gray water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP.
- (xxx) Local body should ensure that no occupation certification is issued prior to operation of STP/MSW site etc. with due permission of MPCB.
- (xxxi) Permission to draw ground water shall be obtained from the competent Authority prior to construction/operation of the project.
- (xxxii) Separation of gray and black water should be done by the use of dual plumbing line, for separation of gray and black water.
- (xxxiii) Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- (xxxiv) Use of glass may be reduced up to 40% to reduce the electricity consumption and load on air conditioning. If necessary, use high quality double glass with special reflective coating in windows.
- (xxxv) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement
- (xxxvi) Energy conservation measures like installation of CFLs /TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible like installing solar street lights, common solar water heaters system. Project proponent should install, after checking feasibility, solar plus hybrid non conventional energy source as source of energy.
- (xxxvii) Diesel power generating sets proposed as source of back up power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
- (xxxviii) Noise should be controlled to ensure that it does not exceed the prescribed standards. During nighttime the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.
- (xxxix) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- (xl) Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code, which is proposed to be mandatory for all air-conditioned spaces while it is aspirational for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement
- (xli) The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation
- (xlii) Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.

*Palshree*

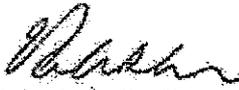


- (xliii) Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.
- (xliv) Six monthly monitoring reports should be submitted to the Department and MPCB.
- (xlv) A complete set of all the documents submitted to Department should be forwarded to the MPCB
- (xli) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Department.
- (xlvii) A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
- (xlviii) Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should reported to the MPCB & this department.
- Group* (xlix) The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at <http://ec.maharashtra.gov.in> //
- (i) Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1<sup>st</sup> June & 1<sup>st</sup> December of each calendar year.
- (ii) A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- (iii) The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely: SPM, RSPM, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- (iii) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
- (iv) The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project



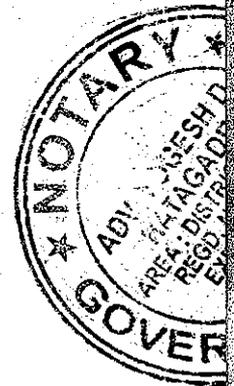
proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

5. In case of submission of false document and non compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.
7. **Validity of Environment Clearance:** The environmental clearance accorded shall be valid for a period of 5 years.
8. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.
9. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public liability Insurance Act, 1991 and its amendments.
10. Any appeal against this environmental clearance shall lie with the National Green Tribunal, Van Vigyan Bhawan, Sec- 5, R.K. Puram, New Delhi - 110 022, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

  
(Valsa R Nair Singh)  
Secretary, Environment  
Department & MS, SEIAA

Copy to:

1. Shri. P.M.A Hakeem, IAS (Retd.), Chairman, SEIAA, 'Jugnu' Kottaram Road, Calicut- 673 006 Kerala.
2. Shri. Dr. S. Devotta, Chairman, SEAC, T2/302 Sky City, Vanagaram -Ambattur Road, Chennai - 600 095
3. Additional Secretary, MOEF, 'Paryavaran Bhawan' CGO Complex, Lodhi Road, New Delhi - 110510
4. Member Secretary, Maharashtra Pollution Control Board, with request to display a copy of the clearance.



5. The CCF, Regional Office, Ministry of Environment and Forest (Regional Office, Western Region, Kendriya Paryavaran Bhavan, Link Road No- 3, E-5, Ravi-Shankar Nagar, Bhopal-462 016). (MP).
6. Regional Office, MPCB, Pune.
7. Collector, Pune.
8. Commissioner, Pune Municipal Corporation, Pune.
9. IA- Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
10. Director (TC-1), Dy. Secretary (TC-2), Scientist-I, Environment Department.
11. Select file (TC-3).



F. No. 22-27/2015-IA-III  
Government of India  
Ministry of Environment, Forest and Climate Change  
(IA Division)

Indira Paryavaran Bhawan,  
All India, 3rd Cross Road,  
New Delhi-110003

Dated the 12<sup>th</sup> April, 2015

OFFICE MEMORANDUM

**Subject:** Notifications issued by the Ministry of Environment, Forest and Climate Change vide S.O. No. 1141 (E) dated 29.04.2015 and S.O. No. 2571 (E) dated 31.08.2015 under the provisions of the EIA Notification, 2006 regarding extension of validity of Environmental Clearance-Clarification regarding.

The undersigned is directed to inform that in respect of the subject mentioned above, the Ministry has decided to clarify the applicability of the Notifications as under:-

(i) The Environmental Clearance of the projects which had not completed five (5) years on the date of publication of Notification No. 29.04.2015, their validity will stand automatically extended to seven (7) years.

(ii) The Environmental Clearance of the projects which have completed five (5) years on the date of publication of Notification No. 29.04.2015 and the project proponents submitted application for extension of their validity within the validity period of five (5) years, the validity of such environmental clearances will also be extended to seven (7) years.

(iii) The Environmental Clearance of the projects which have completed five (5) years on the date of publication of Notification No. 29.04.2015 and application of seeking extension of validity has not been submitted within the validity period by the project proponent, their extension of validity will be decided on case to case basis.

This issued with the approval of the Competent Authority.

(Dr. Saran C. Sarkar)  
Secretary

All the Officers of IA Division,  
Chairpersons / Member Secretaries of all the SEZAs / EPZs,  
Bhilai, COEP  
Chairpersons / Member Secretaries of all SPZs / UPZs.

CS to MEFCC  
IFS to Secretary (EFC)  
IFS to SO/SK  
IFS to SPZs/EPZs/SEZAs / UPZs  
Website of MEFCC  
Sund File



TC  
VP

EX-167  
(31)

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

SEIAA-2019/CR-108/SEIAA.  
Environment Department  
Room No. 217, 2<sup>nd</sup> Floor,  
Mantralaya,  
Mumbai- 400032.  
Date: 27.05.2019.

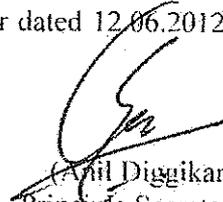
To  
M/s. Kunal Sulakshan Associates,  
Kamala House, Opp Kamla Nehru Park,  
Off Bhandarkar Road, Pune-005.

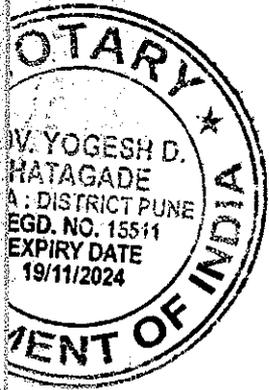
Sub : Revalidation of Environmental Clearance for Proposed Group Housing with  
Shopline at S.No. 10, Hissa 1A mamurdi, Tal Haveli, Dist Pune by M/s.Kunal  
Sulakshan Associates

Ref : 1. Application for revalidation received on 10.05.2019.  
2. Minutes of 167<sup>th</sup> meeting of SEIAA dated 21.05.2019.  
3. Earlier EC letter no. SEAC-2010/CR.861/TC.2, dated 12.06.2012.

With reference to above subject matter, it is noted that, you have received  
Environment Clearance dated 12.06.2012. You have further applied for revalidation of  
Environment Clearance for said project within validity of the aforesaid EC vide above ref.(1).  
Your proposal for revalidation was considered in 167<sup>th</sup> meeting of SEIAA held on 21.05.2019  
and as per decision taken in the meeting, the environment clearance granted vide above ref.  
(3) is revalidated for a period up to 10.06.2022.

The terms and conditions stipulated in the EC letter dated 12.06.2012 vide above  
ref. (3) shall remain the same.

  
(Anil Diggikar)  
Principle Secretary  
& Member Secretary, SEIAA





# भारत का राजपत्र

## The Gazette of India

सी.जी.-डी.एल.-अ.-13042022-235092  
CG-DL-E-13042022-235092

असाधारण  
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)  
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित  
PUBLISHED BY AUTHORITY

सं. 1720]

नई दिल्ली, मंगलवार, अप्रैल 12, 2022/चैत्र 22, 1944

No. 1720]

NEW DELHI, TUESDAY, APRIL 12, 2022/CHAITRA 22, 1944

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली 12 अप्रैल, 2022

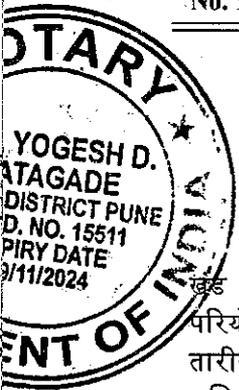
का.आ. 1807(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा (3) की उपधारा 2 के

खण्ड (v) और उपधारा (1) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए, तत्कालीन पर्यावरण एवं वन मंत्रालय में, परियोजनाओं के कतिपय प्रवर्गों के लिए पूर्व पर्यावरण अनापत्ति आज्ञापक बनाते हुए, संख्यांक का.आ. 1553(अ), तारीख 14 सितंबर, 2006 द्वारा पर्यावरण समाघात निर्धारण अधिसूचना, 2006 (जिसे इसमें इसके पश्चात उक्त अधिसूचना कहा गया है) प्रकाशित किया है;

और, पूर्व अनुभवों के आधार पर, यह उल्लेखनीय है कि नाभिकीय शक्ति परियोजनाओं और जल शक्ति परियोजनाओं को पूरा होने की अवधि विभिन्न मुद्दों जैसे भौगोलिक आश्चर्य, वन मंजूरी में देरी, भूमि अर्जन, स्थानीय मुद्दों, पुनर्वास और पुनःव्यवस्थापन आदि के कारण परियोजना पूरी होने में अधिक समय लगता है, जो प्रायः परियोजना प्रस्तावक के नियंत्रण से बाहर होता है और इस संदर्भ में, केन्द्रीय सरकार को ऐसी परियोजनाओं के लिए पर्यावरण मंजूरी (ईसी) की वैधता बढ़ाना आवश्यक हो जाता है;

और, अन्य परियोजनाएं भी, ऐसी परियोजनाओं के कार्यान्वयन से संबंधित पर्यावरणीय मुद्दों सहित स्थानीय मामलों को संबोधित करने के लिए लगे समय पर विचार करने के लिए, केन्द्रीय सरकार यदि वह आवश्यक समझे ऐसे पर्यावरणीय मंजूरी की वैधता की सीमा को बढ़ा सकती है

और, खान और खनिज (विकास और विनियमन) अधिनियम, 1957 (1957 का 67) के उपबंधों के अनुसार, खान और खनिज (विकास और विनियमन) संशोधन अधिनियम 2015, के प्रारंभ की तारीख से ही, सभी खनिज पट्टे पचास वर्षों की अवधि के लिए दिए जा रहे हैं, और तदनुसार, केन्द्रीय सरकार खनन के पर्यावरण मंजूरी की वैधता को, संरेखित करना



आवश्यक समझती है जो वर्तमान में उपयुक्त पर्यावरणी सुरक्षा और पुनर्विलोकन के अधीन अधिकतम तीस वर्षों की अवधि तक अनुज्ञेय है।

अतः अब, केन्द्रीय सरकार, पर्यावरण (सुरक्षा) नियम, 1986 को नियम 5 के उपनियम (4) के साथ पठित पर्यावरण (सुरक्षा) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (2) के खंड (v) और उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, लोकहित में उक्त नियमों के नियम 5 के उपनियम (3) के खंड (क) के अधीन सूचना की अपेक्षा की अभिमुक्ति के पश्चात् भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना का और संशोधन संख्यांक का.आ. 1533(अ), तारीख 14 सितंबर, 2006 द्वारा करती है, अर्थात् :-

(i) पैरा 9 में,

(क) उपपैरा (i) और (ii) के स्थान पर निम्नलिखित उपपैरा रखा जाएगा, अर्थात् :-

(i) "पर्यावरणीय मंजूरी की वैधता" से वह अवधि अभिप्रेत है, जिसमें पूर्व पर्यावरणीय मंजूरी विनियामक प्राधिकारी द्वारा स्वीकृत है, या आवेदक द्वारा पैरा 8 के उपपैरा (iii) के अधीन स्वीकृत किया गया माना जा सकता है, की सुरुवात परियोजना या गतिविधियों द्वारा उत्पादन प्रचालन ; या अनुसूची के मद 8 से संबंधित निर्माण परियोजनाओं के मामले में सभी निर्माण प्रचालनों को पूरा करना है, जिसमें पूर्व पर्यावरणीय मंजूरी के लिए आवेदन संदर्भित है :

परंतु खनन परियोजनाओं या गतिविधियों के मामले में वैधता खनन पट्टे के निष्पादन की तारीख से दिए जाएंगे।

(ii) किसी विद्यमान या नई परियोजना या क्रियाकलाप के लिए दी गई पूर्व पर्यावरणीय मंजूरी उस अवधि के लिए वैध होगी, जो-

(क) नदी घाटी परियोजनाओं या क्रियाकलापों के मामले में तेरह वर्ष [अनुसूची का मद 1(ग)]; (ख) परमाणु ऊर्जा परियोजनाओं या क्रियाकलापों और परमाणु ईंधन के प्रसंस्करण के मामले में पंद्रह वर्ष [अनुसूची का मद 1(ड)];

(ग) खंड (क) और (ख) में निर्दिष्ट खनन परियोजनाओं और नदी घाटी परियोजनाओं और परमाणु ऊर्जा परियोजनाओं के सिवाए अन्य सभी परियोजनाओं और क्रियाकलापों के मामले में दस वर्षों

(iii) क्षेत्र विकास परियोजनाओं और टाउनशिप [मद 8(ख)] के मामले में, दस वर्ष की वैधता अवधि केवल ऐसी क्रियाकलापों तक सीमित होगी जो विकासकर्ता के रूप में आवेदक का उत्तरदायित्व हो सकता है:

परंतु यह कि इस उप-पैरा और उप-पैरा (ii) में सूचीबद्ध परियोजनाओं और क्रियाकलापों के संबंध में पर्यावरण मंजूरी की वैधता की अवधि को नदी घाटी परियोजनाओं के मामले में, संबंधित विनियामक प्राधिकरण द्वारा वैध पर्यावरण मंजूरी के संबंध में अधिकतम दो वर्षों की अवधि द्वारा, परमाणु ऊर्जा परियोजनाओं और परमाणु ईंधन के प्रसंस्करण के मामले में पांच वर्षों और अन्य सभी परियोजनाओं के मामले में एक वर्ष के लिए बढ़ाया जा सकता है, यदि आवेदन विद्यमान पर्यावरण मंजूरी की वैधता अवधि के भीतर आवेदक द्वारा विनियामक प्राधिकरण के लिए अधिकथित प्रोफार्मा में किया जाता है:

परंतु यह और कि विनियामक प्राधिकरण ऐसे विस्तार के अनुदान से पहले संबंधित विशेषज्ञ मूल्यांकन समिति से भी परामर्श कर सकता है।

(iv) खनन परियोजनाओं के लिए दी गई पूर्व पर्यावरण मंजूरी, समय-समय पर, अधिकतम तीस वर्षों, जो भी पहले हो, के अधीन, सक्षम प्राधिकारी द्वारा अनुमोदित और नवीनीकृत खनन योजना में निर्धारित परियोजना जीवन के लिए मान्य होगी:

परंतु इस उप-पैरा में सम्मिलित परियोजनाओं या क्रियाकलापों के संबंध में पर्यावरण मंजूरी की वैधता की अवधि को अगले बीस वर्षों के लिए, तीस वर्षों से आगे बढ़ाया जा सकता है, इस शर्त के अधीन कि विद्यमान पर्यावरण मंजूरी में अधिकथित विद्यमान पर्यावरण सुरक्षा उपायों की पर्याप्तता की जांच, तीस वर्षों की पर्यावरणीय मंजूरी की अधिकतम वैधता अवधि के भीतर परियोजना प्रस्तावक से अधिकथित प्रोफार्मा में ऐसे आवेदन की प्राप्ति पर संबंधित विशेषज्ञ मूल्यांकन



समिति द्वारा हर पांच वर्ष बाद और तत्पश्चात विस्तारित पर्यावरण मंजूरी, जैसा आवश्यक समझा जाए, परियोजना प्रस्तावक से अधिकथित प्रोफार्मा में ऐसे आवेदन की वैधता अवधि के भीतर प्राप्त होने पर पर्यावरण प्रबंधन योजना में ऐसे अतिरिक्त पर्यावरण सुरक्षा उपायों को शामिल करने के लिए हर पांच वर्ष में, खनन पट्टे की वैधता या खनन जीवन की समाप्ति या पचास वर्ष, जो भी पहले हो, तक की जाएगी।";

(ख) "(iii) जहां उप-पैरा (i) और (ii) के अधीन विस्तार के लिए आवेदन फाइल किया गया है" कोष्ठक, अंक और शब्दों के लिए, निम्नलिखित रखा जाएगा, अर्थात्: -

"(v) जहां उप-पैरा (ii), (iii) और (iv) के अधीन विस्तार के लिए आवेदन अधिकथित प्रोफार्मा में फाइल किया गया है"।

[फा. सं. आईए 3-22/10/2022-आईए. III]

तन्मय कुमार, अपर सचिव,

टिप्पण: मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II खंड 3, उप-खंड (ii), संख्या का.आ. 1533(अ), तारीख 14 सितंबर, 2006 में प्रकाशित की गई थी और अधिसूचना संख्या का.आ. 2859(अ), तारीख 16 जुलाई, 2021 के अधीन अंतिम बार संशोधित किया गया था।

## MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

### NOTIFICATION

New Delhi, the 12th April, 2022

**S.O. 1807(E).**—WHEREAS, the Central Government in the erstwhile Ministry of Environment and Forests, in exercise of its powers under sub-section (1) and clause (v) of sub-section (2) of section (3) of the Environment (Protection) Act, 1986 has published the Environment Impact Assessment Notification, 2006 (hereinafter referred to as the said notification), vide number S.O.1533 (E), dated the 14<sup>th</sup> September, 2006 for mandating prior environmental clearance for certain category of projects;

And whereas, based on the past experiences, it is noted that Nuclear Power Projects and Hydro Power Projects have high gestation period due to various issues such as geological surprises, delay in Forest Clearance, land acquisition, local issues, rehabilitation and resettlement, etc., which are often beyond the control of project proponent and in this context, the Central Government deems it necessary to extend the validity of Environmental Clearance (EC) for such projects;

And whereas, for other projects also, considering the time taken for addressing local concerns including environmental issues related to the implementation of such projects, the Central Government deems it necessary to extend the validity of such ECs;

And whereas, as per the provisions of Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957), on and from the date of commencement of the Mines and Minerals (Development and Regulation) Amendment Act, 2015, all mining leases are being granted for a period of fifty years, and accordingly, the Central Government deems it necessary to align the validity of mining ECs which is currently permissible up to a maximum duration of thirty years, subject to review and appropriate environmental safeguards;

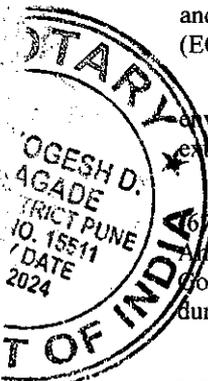
Now therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the said rules in public interest, hereby makes the following further amendments in the notification of the Government of India, in the erstwhile Ministry of Environment and Forests, number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006, namely:-

In the said notification,-

(i) in paragraph 9,-

(a) for sub paragraphs (i) and (ii), the following sub-paragraphs shall be substituted, namely:-

(i) The "Validity of Environmental Clearance" is meant the period from which a prior Environmental Clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub-paragraph (iii) of paragraph 8, to the start of production operations by the project or activity; or completion of all construction



operations in case of construction projects relating to item 8 of the Schedule, to which the application for prior environmental clearance refers:

Provided that in the case of mining projects or activities, the validity shall be counted from the date of execution of the mining lease.

(ii) The prior environmental clearance granted for an existing or new project or activity shall be valid for a period of:-

(a) thirteen years in the case of River Valley projects or activities [item 1(c) of the Schedule];

(b) fifteen years in the case of Nuclear power projects or activities and processing of nuclear fuel [item 1(e) of the Schedule];

(c) ten years in the case of all other projects and activities other than the Mining projects and River Valley Projects and Nuclear power projects referred to in clauses (a) and (b).

(iii) In the case of Area Development projects and Townships [item 8(b)], the validity period of ten years shall be limited only to such activities as may be the responsibility of the applicant as a developer:

Provided that the period of validity of Environmental Clearance with respect to the Projects and Activities listed in this sub-paragraph and sub-paragraphs (ii) may be extended in respect of valid Environmental Clearance, by the regulatory authority concerned by a maximum period of two years in the case of River Valley projects, five years in the case of Nuclear power projects and processing of nuclear fuel and one year in the case of all other projects, if an application is made in the laid down proforma to the regulatory authority by the applicant within the validity period of the existing Environment Clearance:

Provided further that the regulatory authority may also consult the concerned Expert Appraisal Committee before grant of such extension.

(iv) The prior Environmental Clearance granted for mining projects shall be valid for the project life as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum of thirty years, whichever is earlier:

Provided that the period of validity of Environmental Clearance with respect to projects or activities included in this sub-paragraph may be extended by another twenty years, beyond thirty years, subject to the condition that the adequacy of the existing environmental safeguards laid down in the existing Environmental Clearance shall be examined by concerned Expert Appraisal Committee every five years beyond thirty years, on receipt of such application in the laid down proforma from the Project Proponent within the maximum validity period of Environmental Clearance of thirty years, and subsequently on receipt of such application in the laid down proforma from the Project Proponent within the validity period of the extended Environment Clearance, every five years for incorporating such additional environment safeguards in the Environmental Management Plan, as may be deemed necessary, till the validity of the mining lease or end of life of mine or fifty years, whichever is earlier.”;

(b) for the brackets, figures and words “(iii) Where the application for extension under sub-paragraphs (i) and (ii) has been filed”, the following shall be substituted, namely:-

“(v) Where the application for extension under sub-paragraphs (ii), (iii) and (iv) has been filed in the laid down proforma”.

[F. No. IA3-22/10/2022-IA.III]

TANMAY KUMAR, Add. Secy.

**Note:-** The principal notification was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii), vide, number S.O. 1533(E), dated the 14<sup>th</sup> September, 2006 and was last amended, vide the notification number S.O. 2859(E), dated the 16<sup>th</sup> July, 2021.



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Exh. E

36

F.No. 1A3-22/28/2022-1A.111 [E 181584]

Government of India  
Ministry of Environment, Forest and Climate Change  
Impact Assessment Division

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Indira Paryavaran Bhawan  
3rd Floor, Vayu Wing, Jor Bagh Road  
Ali Ganj, New Delhi-110003

Dated: 13<sup>th</sup> December, 2022

OFFICE MEMORANDUM

**Subject:** Clarification on the amendment to EIA Notification 2006 issued vide S.O. No. 1807(E) dated 12/04/2022 with regard to validity of Environment Clearance - regarding.

The Ministry of Environment, Forest and Climate Change (MoEF&CC) vide notification no. S.O. No. 1807(E) dated 12/04/2022 amended the provisions of EIA Notification, 2006 regarding validity of Environment Clearance as mentioned below:

Type of Project	Earlier EC validity (Years) (A)	Further extendable for (Years) (B)	Increased EC validity (Years) (C)	Further extendable for (Years) (D)
River Valley projects	10	3	13	2
Nuclear projects	7	3	15	5
Projects other than River Valley, Nuclear and Mining Projects	7	3	10	1
Mining Projects	30		30 (Subject to adequacy of EIA/EMP to be reviewed every 5 years after 30 Years)	20

2. The Ministry is in receipt of representations from different stakeholders seeking clarification on the validity of Environment Clearance for different developmental projects in pursuance to the aforementioned Notification. The matter has been examined and it is to clarify that the applicability of the Notification is as under:

- i. The validity of the Environmental Clearances, which had not expired as on the date of publication of Notification i.e. 12/04/2022, shall stand automatically extended to respective increased validity as mentioned at para no. 1 column (C) above:

*Provided that the period of validity of Environmental Clearance with respect to the type of Projects and Activities listed at Para 1 above may be extended in respect of valid Environmental Clearance, by the regulatory authority concerned, by a maximum period of years as indicated at Para No. 1 Column (D) above, if an application is made in the laid down proforma to the regulatory authority by the applicant as per the provisions of EIA Notification 2006.*

*Provided further that the regulatory authority may also consult the concerned Expert Appraisal Committee before grant of such extension.*

- ii. The Environment Clearances for which the project proponents have submitted the application for extension of validity as per the provisions of the EIA Notification 2006 as on the date of publication of Notification i.e. 12/04/2022, shall stand automatically extended to respective increased validity as mentioned at Para no. 1 column (C) above.
3. This is issued with the approval of Competent Authority.

  
13/12/22  
(Sundar Ramanathan)  
Scientist 'E'

To

1. Chairman, Central Pollution Control Board (CPCB)
2. Chairman of all the Expert Appraisal Committees
3. Chairperson/Member Secretaries of all the SEIAAs/SEACs
4. Chairpersons/Member Secretaries of all SPCBs/UTPCCs
5. All the Officers of IA Division

**Copy for information to:**

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. Sr.PPS to Secretary (EF&CC)
4. Sr.PPS to AS (TK) / AS (NPG)
5. Sr.PPS to JS (SKB)
6. Website, MoEF&CC
7. Guard file.





# भारत का राजपत्र

## The Gazette of India

सी.जी.-डी.एल.-अ.-18012021-224513  
CG-DL-E-18012021-224513

असाधारण  
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)  
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित  
PUBLISHED BY AUTHORITY

सं. 201]  
प. 201]

नई दिल्ली, सोमवार, जनवरी 18, 2021/पौष 28, 1942  
NEW DELHI, MONDAY, JANUARY 18, 2021/PAUSHA 28, 1942

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 18 जनवरी, 2021

का.आ. 221(अ).— केंद्रीय सरकार, तत्कालीन पर्यावरण और वन मंत्रालय में, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (v) के अधीन अपनी शक्तियों के प्रयोग करते हुए, पर्यावरण समाघात निर्धारण अधिसूचना, 2006 (जिसे इसके बाद उक्त अधिसूचना कहा गया है) संख्या का. आ. 1533 (अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित किया जा चुका है, उक्त अधिसूचना की अनुसूची में सभी संबंधित सूचीबद्ध नई परियोजनाओं या क्रियाकलापों के लिए उनके विस्तार और आधुनिकीकरण और/या उत्पाद मिश्रण में परिवर्तन किया जा सकता है यथास्थिति, भूमि को अभिप्राप्त करने के सिवाय, परियोजना प्रबंधन द्वारा किसी भी संनिर्माण कार्य या भूमि को तैयार करने से पूर्व संबंधित विनियामक प्राधिकरण से पूर्व पर्यावरणीय अनापत्ति अपेक्षित होगी।

और कोरोना वायरस (कोविड-19) के प्रकोप को देखते हुए और तत्पश्चात इसके नियंत्रण के लिए घोषित लॉकडाउन (कुल या आंशिक) ने, क्षेत्र में परियोजनाओं या क्रियाकलापों के कार्यान्वयन को प्रभावित किया है। पर्यावरण और वन जलवायु परिवर्तन मंत्रालय उक्त अधिसूचना में अनुज्ञात अधिकतम अवधि से परे पूर्व पर्यावरणीय अनापत्तियों की विधिमान्यता के विस्तार के लिए अनुरोधों की संख्या प्राप्ति में है, क्योंकि कोविड 19 महामारी अभी तक समाप्त नहीं हुई है। मामले की उक्त मंत्रालय में समीक्षा की गई है और चिंता इस तथ्य को ध्यान में रखते हुए है कि लॉकडाउन (कुल या आंशिक) के कारण, क्षेत्र में क्रियाकलापों को जारी रखना कठिन हो सकता है।

अतः अब, केंद्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के (4) खंड के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1) की उप-धारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, लोक हित में उक्त नियमों के नियम 5 के उप-नियम (3) के खंड (क) के अधीन नोटिस की अपेक्षा अभिमुक्ति के पश्चात भारत के राजपत्र असाधारण, भाग- II, खंड 3, उपखंड (II), में प्रकाशित, भारत सरकार की तत्कालीन पर्यावरण और वन मंत्रालय अधिसूचना का.आ.1533 (अ), तारीख 14 सितंबर, 2006, में निम्नलिखित और संशोधन करती है, अर्थात्:-

उक्त अधिसूचना में,

(i) उप शीर्ष II "चरण (2) विस्तारण", के अधीन पैरा 7 के उप पैरा 7(ii) में, खंड (viii) के पश्चात निम्नलिखित खंड अंतःस्थापित किया जाएगा अर्थात्:-

"(ix) उपरोक्त में अंतर्विष्ट किसी बात के होते हुए, 1 अप्रैल 2020 से 31 मार्च 2021 की अवधि में कोरोना वायरस (कोविड-19) के प्रकोप को देखते हुए और तत्पश्चात इसके नियंत्रण के लिए घोषित लॉकडाउन (कुल या आंशिक) की दृष्टि में इस अधिसूचना के उपबंधों के अधीन मंजूर संदर्भ की शर्तों की विधिमान्यता की अवधि की गणना के प्रयोजन के लिए विचार नहीं किया जाएगा, तथापि उक्त संदर्भ की शर्तों के संबंध में इस अवधि के दौरान अपनाए गए सभी क्रियाकलाप विधिमान्य समझे जाएंगे।";

(ii) पैरा 9 क के स्थान पर, निम्नलिखित पैरा रखा जाएगा, अर्थात्:-

"9 क. इस अधिसूचना में अंतर्विष्ट किसी बात के होते हुए, 1 अप्रैल 2020 से 31 मार्च 2021 की अवधि में कोरोना वायरस (कोविड-19) के प्रकोप को देखते हुए और तत्पश्चात इसके नियंत्रण के लिए घोषित लॉकडाउन (कुल या आंशिक) की दृष्टि में इस अधिसूचना के उपबंधों के अधीन मंजूर पूर्व पर्यावरणीय अनापत्ति की विधिमान्यता की अवधि की गणना के प्रयोजन के लिए विचार नहीं किया जाएगा, तथापि उक्त पर्यावरणीय अनापत्ति के संबंध में इस अवधि के दौरान अपनाए गए सभी क्रियाकलाप विधिमान्य समझे जाएंगे।";

[फा. सं. 22-25/2020-आईए. III]

गीता मेनन, संयुक्त सचिव

टिप्पण : मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (ii) संख्या का.आ. 1533 (अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित की गई थी और अधिसूचना अधिसूचना संख्या का.आ. 4254 (अ), तारीख 27 नवंबर, 2020 द्वारा अंतिम बार संशोधन किया गया था।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
NOTIFICATION

New Delhi, the 18th January, 2021

**S.O. 221(E).**—Whereas, the Central Government in the erstwhile Ministry of Environment and Forests, in exercise of its powers by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 has published the Environment Impact Assessment Notification, 2006 (hereinafter referred to as the said notification) vide number S.O.1533(E), dated the 14<sup>th</sup> September, 2006, making the requirement of prior environmental clearance from the concerned regulatory authority mandatory for all new projects or activities listed in the Schedule to the said notification, their expansion and modernisation and/or change in product mix, as the case may be, before any construction work or preparation of land by the project management except for securing the land;

And whereas, in view of the outbreak of Corona Virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control, implementation of projects or activities in the field has been affected. Ministry of



Environment, Forest and Climate Change is in receipt of number of requests for extension of the validity of prior environmental clearances beyond the maximum period allowed in the said notification, as the COVID-19 pandemic has not yet come to an end. The matter has been examined in the said Ministry and the concern is genuine keeping in view the fact that due to lockdowns (total or partial), continuation of activities in the field has been difficult.

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the said rules in public interest, hereby makes the following further amendments in the notification of Government of India, in the erstwhile Ministry of Environment and Forests, number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006, published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (II), namely:-

In the said notification, -

- (i) in paragraph 7, in sub-paragraph 7(i), under sub-heading II. "Stage (2) – Scoping", after clause (viii), the following clause shall be inserted, namely:-

*"(ix). Notwithstanding anything contained above, the period from the 1<sup>st</sup> April, 2020 to the 31<sup>st</sup> March, 2021 shall not be considered for the purpose of calculation of the period of validity of Terms of Reference granted under the provisions of this notification in view of outbreak of Corona Virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control, however, all activities undertaken during this period in respect of the said Terms of Reference shall be treated as valid."*

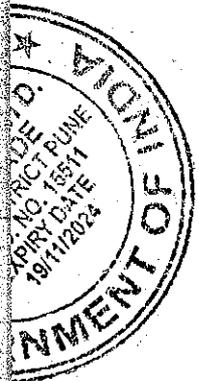
- (ii) for paragraph 9A, the following paragraph shall be substituted namely:-

*"9A. Notwithstanding anything contained in this notification, the period from the 1<sup>st</sup> April, 2020 to the 31<sup>st</sup> March, 2021 shall not be considered for the purpose of calculation of the period of validity of Prior Environmental Clearances granted under the provisions of this notification in view of outbreak of Corona Virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control, however, all activities undertaken during this period in respect of the Environmental Clearance granted shall be treated as valid."*

[F.No.22-25/2020-IA.III]

GEETA MENON, Joint Secy.

**Note:** The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006 and was last amended vide the notification number S.O. 4254(E), dated the 27<sup>th</sup> November, 2020.



			SUKHWANI DEVELOPERS
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PP was absent, hence deferred the project.

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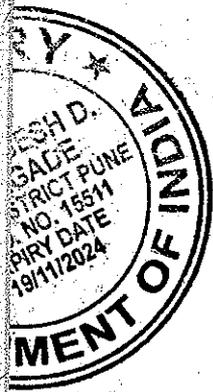
23	P-23	SIA/MH/MIS/277712/2022	Proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune by M/s Kunal Sulakshan Associates
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Representative of PP Mr. Shah was present during the meeting along with environmental consultant M/s Sneha Hi-Tech Products Pvt. Ltd.

It is noted that, the PP has submitted the application for prior environment clearance of proposed residential project for total plot area of 31535.00 m<sup>2</sup>, FSI area of 40647.21 m<sup>2</sup>, Non FSI area of 27311.52 m<sup>2</sup> and total BUA of 67958.73 m<sup>2</sup>.

Brief information of the proposal is as below:

1.	Proposal Number	<b>Proposal No: SIA/MH/MIS/277712/2022</b>	
2.	Name of Project	Proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune	
3.	Project category	8(a), B2	
4.	Type of Institution	Private	
5.	Project Proponent	Name	M/s Kunal Sulakshan Associates
		Regd. Office address	Kamala House, opp, Kamla Nehru park, off Bhandarkar Road, Pune-411005
		Contact number	020-30223022
		e-mail	<a href="mailto:bijalshah@kunalgroup.in">bijalshah@kunalgroup.in</a>
6.	Consultant	Sneha Hi-Tech Products Pvt. Ltd. Accredited Certificate No. NABET/EIA/2124/RA 0235 dated 05.04.2022 valid till 15.02.2024	
7.	Applied for	Proposed Building Construction Project	
8.	Details of previous EC	EC vide letter no. SEAC-2010/CR-861/TC2 dated 12.06.2012. Revalidation of EC dated 27.05.2019.	
9.	Location of the project	Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune	



10.	Latitude and Longitude	Latitude: 18°39'53.37"N Longitude: 73°42'45.60"E
11.	Total Plot Area (m <sup>2</sup> )	31535.00
12.	Deductions (m <sup>2</sup> )	2,756
13.	Net Plot area (m <sup>2</sup> )	28779.00
14.	Proposed FSI area (m <sup>2</sup> )	40647.21
15.	Proposed non-FSI area (m <sup>2</sup> )	27311.52
16.	Proposed TBUA (m <sup>2</sup> )	67958.73
17.	TBUA(m <sup>2</sup> ) approved by Planning Authority till date	-
18.	Ground coverage (m <sup>2</sup> ) & %	3315.41
19.	Total Project Cost (Rs.)	Rs. 75.40 Crs.

20.	CER as per MoEF & Circular Dated 01/05/2018	Activity	Location	Cost(Rs.)	Duration
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Not applicable as per OM dtd 25.02.2021

21.	Details of Building Configuration: <Please use following legends: Floor=F, Parking=Pk, Podium=Po, Stilt=St, Lower Ground=LG, Upper Ground=UG, Basement=B, Shops=Sh>					Reason for Modification/ Change
	Previous EC			Current Detail		
	Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)
	A to J	B+S+12	35.95	A to J	P+12 floors	39
	Commercial Building K	G	4.2	Commercial Building K	G	6.85
	Club House	G+1	8.55	Club House	G+1	8.55
22.	Total number of tenements					Tenements-483 nos. shops 40 nos.  Users - 2415 nos. Commercial - 360 nos. Total users - 2775 nos.

23	Water Budget	Dry Season (CMD)		Wet Season (CMD)	
		Fresh Water	232.75 m <sup>3</sup> /day	Fresh Water	232.75 m <sup>3</sup> /day
		Recycled water		Recycled water	
		Recycled water - (Flushing)	119.48 m <sup>3</sup> /day	Recycled water - (Flushing)	119.48 m <sup>3</sup> /day
		HVAC	0	HVAC	0
	Recycled water -	30.00	Recycled water -	00.00 m <sup>3</sup> /day	



		(Gardening)	m <sup>3</sup> /day	(Gardening)	
		Swimming Pool	2.88 m <sup>3</sup> /day	Swimming Pool	2.88 m <sup>3</sup> /day
		Total	385.11 m <sup>3</sup> /day	Total	355.11 m <sup>3</sup> /day
		Sewage generation	317 m <sup>3</sup> /day	Sewage generation	317 m <sup>3</sup> /day
24	Water Storage Capacity for Firefighting/ UGT (m <sup>3</sup> )	Purpose	Residential + Commercial		
		Domestic water	Domestic water tank- 254.00m <sup>3</sup> +30 m <sup>3</sup> commercial		
		Fire fighting	Fire Tank- 300.00m <sup>3</sup>		
		Raw water storage tank	100 m <sup>3</sup>		
		Treated water in STP for flushing	200 m <sup>3</sup>		
25	Source of water	PCMC/Tanker water			
26	Rainwater Harvesting (RWH)	Level of the Ground water table:	7 - 9 m. BGL in pre monsoon, 6 - 7 m. BGL in post monsoon		
		Size and no. of RWH tank(s) and Quantity:	NA		
		Quantity and size of recharge pits:	3 pits Existing at site As per EC- 6 nos. of Filter trenches Size- 2.0 m. x2.0 m. x 2.0 m in stream bed 14 nos. of pits (2.0 m. x2.0 m. x 2.0 m ) with 10 m bore		
		Details of UGT tanks if any:	No UG Tank for rain water harvesting		
27	Sewage and Waste water	Sewage generation in CMD:	317 m <sup>3</sup> / day		
		STP technology:	MBBR		
		Capacity of STP (CMD):	320 m <sup>3</sup> /day		
	Solid Waste Management during Construction phase	Type	Quantity(kg/d)	Treatment/disposal	
		Dry waste:	10 kg/day	It will be segregated and handed over to authorized vendor	
		Wet waste:	15 kg/day	It will be disposed off through Municipal waste collection system.	
		Construction waste	At actual	Utilized on site at maximum extent. Rest handed over to local body	
29	Solid Waste Management during	Type	Quantity(kg/d)	Treatment/disposal	
		Dry waste:	546 kg/day	Handed over to Authorized Agency	



Operation Phase	Wet waste:	751.5 kg/day	Treated in OWC
	Hazardous waste:	NA	NA
	Biomedical waste	NA	NA
	E-Waste	1567.5 Kg/yr	Handed over to Authorized recycler for further handling & disposal purpose.
	STP Sludge (dry)	23 kg/day	Used as manure after treatment in OWC

30	Landscape details	Total RG area (m <sup>2</sup> ):	2893.13 m <sup>2</sup>
		Existing trees on plot	118 nos.
		Number of trees to be cut or transplant	0 nos.
		Number of trees to be retained	118 nos.
		Number of trees to be planted on site	264 nos.
		Total no. of trees	382 nos.
31	Power	Source of power supply:	MSEDCL
		During Construction Phase (Demand Load):	75 kW
		During construction phase - DG set	62.5 KVA
		During Operation phase (Connected load):	3260.1 kW
		During Operation phase (Demand load):	1378.89 KW
		Transformer:	3 nos x 630
			160 KVA
	DG set:		
	Fuel used:	HSD	
32	Details of Energy saving	25.27 % Total Energy Saving	

33	Environmental Management plan budget during Construction phase	Sr. No.	Details	Cost (Rs.)
		1	Capital Cost-Site Barricading, Personal Protective Equipment, Site Sanitation- Mobile toilets& Debris Management	15.00
		2	O & M cost	
		1	Water for Dust Suppression	2
		2	Site Sanitation , Disinfection & Safety	1.5
		3	Environmental Monitoring	2
		4	Health Check up	5
		5	Environment Management Cell	8.4
		6	Total	33.54



34	Environmental Management plan Budget during Operation phase	Component	Detail	Capital Cost (Rs.)	O&M (Rs. Lakhs/Y)
		Sewage treatment	STP Operation and its maintenance	40	18
		RWH	Recharging existing ground water table	7	2
		Solid Waste	Collection Segregation and management of MSW	23	13
		Hazardous waste	-		
		Green belt development	Plantation of new trees and maintenance of existing trees	22.96	4.85
		Environmental Monitoring	To monitor sustainability of Environmental Infrastructure	-	3
		Energy savings	Energy savings measures	120.75	2
		Environment Management Cell	To monitor on each environmental infrastructure provided	-	6.48
		Disaster Management cost	Emergency preparedness plan to develop and implement onsite	101.45	25
		Biomedical Waste Management	Handling segregation and management of waste like mask, shields, PPE kits etc.		5
		Total			
35	Traffic Management	Required as per DCR		Actual Provided	Area per parking (m <sup>2</sup> )
	4-Wheeler	321		321	Ground – 12.5 m <sup>2</sup>
	2-Wheeler	1011		1011	
	Cycle	884		884	
36.	Details of Court cases/ litigations w.r.t. the project and project	No			



location if any.	
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**Deliberations:**

PP informed that, they have received earlier EC vide letter dated 12.06.2012 which was later Revalidated vide letter dated 27.05.2019 for total built up area 78406.27Sq.mt. PP further stated that, project comprises 10 residential building with building configuration B+S+12 floors and commercial building “K” with ground floor. PP stated that, till date total 61525.93Sq.mt construction done on site. PP further informed that the validity of the EC expired, hence they have applied as new project.

The case was discussed on the basis of the documents submitted and presentation made by the proponent. All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined. The proposal is appraised as category 8(a) B2.

**During discussion following points emerged:**

*“Committee noted that, there is change in building profile; PP has constructed different profile than approved in EC. In the Earlier EC the building profile was sanctioned for residential building was “B+P\_12 floor” & for Commercial it was only ground floor but PP has been constructed building with building profile “P +12 floors” & “G + 1 floor” respectively. After detail deliberation & considering the above said changes in the approved building profile, committee noted that this seems to be a violation case. The proposal therefore cannot be appraised at this juncture. Committee also noticed that, the PP has not submitted their application as per Notification issued by MoEF & CC dated 14.03.2017 for violation cases, hence Committee decided to refer the application to SEIAA for further necessary action.”*



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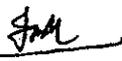
24	P-24	SIA/MH/MIS/277673/2022	Prior Environmental Clearance for Residential Building Project at Sr No. 3/1 to 4/1/4/1, 4/1/4/2/2, 4/1/4/2, 4/1/4/2/3, 4/1/4/4, Ambegaon Bk, Near Ashok Leyland Co., Taluka – Haveli, Pune by M/s. Chirag Developers
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**Item no. 20****Proposal No.:-** SIA/MH/MIS/277712/2022**Type of Project: EC****Subject-** Environmental Clearance for Proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune by M/s Kunal Sulakshan Associates**Project Details-**

Representative of PP Mr. Shah was present during the meeting along with environmental consultant M/s Sneha Hi-Tech Products Pvt. Ltd.

Brief information of the proposal is as below:

1.	Proposal Number	<b>Proposal No: SIA/MH/MIS/277712/2022</b>	
2.	Name of Project	Proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune	
3.	Project category	8(a), B2	
4.	Type of Institution	Private	
5.	Project Proponent	Name	M/s Kunal Sulakshan Associates
		Regd. Office address	Kamala House, opp, Kamla Nehru park , off Bhandarkar Road ,Pune-411005
		Contact number	020-30223022
		e-mail	<a href="mailto:bijalshah@kunalgroup.in">bijalshah@kunalgroup.in</a>
6.	Consultant	Sneha Hi-Tech Products Pvt. Ltd. Accredited Certificate No. NABET/EIA/2124/RA 0235 dated 05.04.2022 valid till 15.02.2024	
7.	Applied for	Proposed Building Construction Project	
8.	Details of previous EC	EC vide letter no. SEAC-2010/CR-861/TC2 dated 12.06.2012. Revalidation of EC dated 27.05.2019.	
9.	Location of the project	Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune	
10.	Latitude and Longitude	Latitude: 18°39'53.37"N Longitude: 73°42'45.60"E	
11.	Total Plot Area (m <sup>2</sup> )	31535.00	
12.	Deductions (m <sup>2</sup> )	2,756	
13.	Net Plot area (m <sup>2</sup> )	28779.00	
14.	Proposed FSI area (m <sup>2</sup> )	40647.21	
15.	Proposed non-FSI area (m <sup>2</sup> )	27311.52	
16.	Proposed TBUA (m <sup>2</sup> )	67958.73	
17.	TBUA(m <sup>2</sup> ) approved by Planning Authority till date	-	
18.	Ground coverage (m <sup>2</sup> ) & %	3315.41	
19.	Total Project Cost (Rs.)	Rs. 75.40 Crs.	

  
 Member Secretary

  
 Chairman

20.	CER as per MoEF & Circular Dated 01/05/2018	Activity	Location	Cost(Rs.)	Duration	
Not applicable as per OM dtd 25.02.2021						
21.	Details of Building Configuration: <Please use following legends: Floor=F, Parking=Pk, Podium=Po, Stilt=St, Lower Ground=LG, Upper Ground=UG, Basement=B, Shops=Sh>					Reason for Modification/ Change
	Previous EC			Current Detail		
	Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)
	A to J	B+S+12	35.95	A to J	P+12 floors	39
	Commercial Building K	G	4.2	Commercial Building K	G	6.85
	Club House	G+1	8.55	Club House	G+1	8.55
22.	Total number of tenements			Tenements-483 nos. shops 40 nos.  Users - 2415 nos. Commercial - 360 nos. Total users - 2775 nos.		
23	Water Budget	Dry Season (CMD)		Wet Season (CMD)		
		Fresh Water	232.75 m <sup>3</sup> /day	Fresh Water	232.75 m <sup>3</sup> /day	
		Recycled water		Recycled water		
		Recycled water - (Flushing)	119.48 m <sup>3</sup> /day	Recycled water - (Flushing)	119.48 m <sup>3</sup> /day	
		HVAC	0	HVAC	0	
		Recycled water - (Gardening)	30.00 m <sup>3</sup> /day	Recycled water - (Gardening)	00.00 m <sup>3</sup> /day	
		Swimming Pool	2.88 m <sup>3</sup> /day	Swimming Pool	2.88 m <sup>3</sup> /day	
		Total	385.11 m <sup>3</sup> /day	Total	355.11 m <sup>3</sup> /day	
		Sewage generation	317 m <sup>3</sup> /day	Sewage generation	317 m <sup>3</sup> /day	

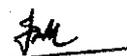


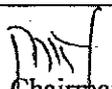
*[Signature]*  
Member Secretary

*[Signature]*  
Chairman

Minutes of 252nd Day 2 (Part - B) meeting of SEIAA held on 21st October, 2022.

24	Water Storage Capacity for Firefighting/UGT (m <sup>3</sup> )	Purpose	Residential + Commercial	
		Domestic water	Domestic water tank- 254.00m <sup>3</sup> +30 m <sup>3</sup> commercial	
		Fire fighting	Fire Tank- 300.00m <sup>3</sup>	
		Raw water storage tank	100 m <sup>3</sup>	
		Treated water in STP for flushing	200 m <sup>3</sup>	
25	Source of water	PCMC/Tanker water		
26	Rainwater Harvesting (RWH)	Level of the Ground water table:	7 - 9 m. BGL in pre monsoon, 6 - 7 m. BGL in post monsoon	
		Size and no. of RWH tank(s) and Quantity:	NA	
		Quantity and size of recharge pits:	3 pits Existing at site As per EC- 6 nos. of Filter trenches Size- 2.0 m. x2.0 m. x 2.0 m in stream bed 14 nos. of pits (2.0 m. x2.0 m. x 2.0 m ) with 10 m bore	
		Details of UGT tanks if any:	No UG Tank for rain water harvesting	
27	Sewage and Waste water	Sewage generation in CMD:	317 m <sup>3</sup> / day	
		STP technology:	MBBR	
		Capacity of STP (CMD):	320 m <sup>3</sup> /day	
28	Solid Waste Management during Construction Phase	Type	Quantity(kg/d)	Treatment/disposal
		Dry waste:	10 kg/day	It will be segregated and handed over to authorized vendor
		Wet waste:	15 kg/day	It will be disposed off through Municipal waste collection system.
		Construction waste	At actual	Utilized on site at maximum extent. Rest handed over to local body
29	Solid Waste Management during Operation Phase	Type	Quantity(kg/d)	Treatment/disposal
		Dry waste:	546 kg/day	Handed over to Authorized Agency
		Wet waste:	751.5 kg/day	Treated in OWC
		Hazardous waste:	NA	NA
		Biomedical waste	NA	NA

  
Member Secretary

  
Chairman

Minutes of 252nd Day 2 (Part - B) meeting of SEIAA held on 21st October, 2022.

		E-Waste	1567.5 Kg/yr	Handed over to Authorized recycler for further handling & disposal purpose.
		STP Sludge (dry)	23 kg/day	Used as manure after treatment in OWC
30	Landscape details	Total RG area (m <sup>2</sup> ):		2893.13 m <sup>2</sup>
		Existing trees on plot		118 nos.
		Number of trees to be cut or transplant		0 nos.
		Number of trees to be retained		118 nos.
		Number of trees to be planted on site		264 nos.
		Total no. of trees		382 nos.
31	Power	Source of power supply:		MSEDCL
		During Construction Phase (Demand Load):		75 kW
		During construction phase - DG set		62.5 KVA
		During Operation phase (Connected load):		3260.1 kW
		During Operation phase (Demand load):		1378.89 KW
		Transformer:		3 nos x 630
		DG set:		160 KVA
32	Details of Energy saving	25.27 % Total Energy Saving		

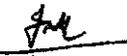
33	Environmental Management plan budget during Construction phase	Sr. No.	Details	Cost (Rs.)Lakhs
		1	Capital Cost-Site Barricading, Personal Protective Equipment, Site Sanitation- Mobile toilets& Debris Management	15.00
		2	O & M cost	
		1	Water for Dust Suppression	2
		2	Site Sanitation , Disinfection & Safety	1.5
		3	Environmental Monitoring	2
		4	Health Check up	5
		5	Environment Management Cell	8.4
		6	Total	33.54

Member Secretary

Chairman

Minutes of 252nd Day 2 (Part - B) meeting of SEIAA held on 21st October, 2022.

34	Environmental Management plan Budget during Operation phase	Component	Detail	Capital Cost (Rs.)	O&M (Rs. Lakhs/Y)
		Sewage treatment	STP Operation and its maintenance	40	18
		RWH	Recharging existing ground water table	7	2
		Solid Waste	Collection Segregation and management of MSW	23	13
		Hazardous waste	-		
		Green belt development	Plantation of new trees and maintenance of existing trees	22.96	4.85
		Environmental Monitoring	To monitor sustainability of Environmental Infrastructure	-	3
		Energy savings	Energy savings measures	120.75	2
		Environment Management Cell	To monitor on each environmental infrastructure provided	-	6.48
		Disaster Management cost	Emergency preparedness plan to develop and implement onsite	101.45	25
		Biomedical Waste Management	Handling segregation and management of waste like mask, shields, PPE kits etc.		5
Total					
35	Traffic Management	Required as per DCR		Actual Provided	Area per parking (m <sup>2</sup> )
		4-Wheeler	321		
		2-Wheeler	1011	1011	

  
Member Secretary

  
Chairman

	Cycle	884	884	12.5 m <sup>2</sup>
36.	Details of Court cases/ litigations w.r.t. the project and project location if any.	No		

**SEAC Deliberation -**

PP informed that, they have received earlier EC vide letter dated 12.06.2012 which was later Revalidated vide letter dated 27.05.2019 for total built up area 78406.27Sq.mt. PP further stated that, project comprises 10 residential building with building configuration B+S+12 floors and commercial building "K" with ground floor. PP stated that, till date total 61525.93Sq.mt construction done on site. PP further informed that the validity of the EC expired, hence they have applied as new project.

The case was discussed on the basis of the documents submitted and presentation made by the proponent. All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined. The proposal is appraised as category 8(a) B2.

**During discussion following points emerged:**

"Committee noted that, there is change in building profile; PP has constructed different profile than approved in EC. In the Earlier EC the building profile was sanctioned for residential building was "B+P\_12 floor" & for Commercial it was only ground floor but PP has been constructed building with building profile "P +12 floors" & "G + 1 floor" respectively. After detail deliberation & considering the above said changes in the approved building profile, committee noted that this seems to be a violation case. The proposal therefore cannot be appraised at this juncture. Committee also noticed that, the PP has not submitted their application as per Notification issued by MoEF & CC dated 14.03.2017 for violation cases, hence Committee decided to refer the application to SEIAA for further necessary action."

**Recommendations of SEAC-**

Committee decided to refer the application to SEIAA for further necessary action

**Deliberation in SEIAA-**

SEAC-3 in its 150<sup>th</sup> meeting has referred the proposal to SEIAA for further necessary action in the view of violation observed by the committee.

During the meeting, SEIAA asked PP to submit clarification under the signature of PP, architect and Environment Consultant as on why SEIAA should not process in accordance with the minutes of SEAC. SEIAA decided to defer the proposal for the compliance of above point.

**SEIAA Decision-**

SEIAA decided to defer the proposal.



*[Signature]*  
Member Secretary

*[Signature]*  
Chairman

Exh. 189

(53)

Minutes of 255<sup>th</sup> Day – 3 (Part B) meeting of SEIAA held on 12<sup>th</sup> January, 2023**Item no. 13****Proposal No.:-** SIA/MH/MIS/277712/2022**Type of Project:** EC**Subject-** Environmental Clearance for Proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune by M/s Kunal Sulakshan Associates**Project Details-**

Representative of PP Mr. Shah was present during the meeting along with environmental consultant M/s Sneha Hi-Tech Products Pvt. Ltd.

Brief information of the proposal is as below:

1.	Proposal Number	Proposal No: SIA/MH/MIS/277712/2022	
2.	Name of Project	Proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune	
3.	Project category	8(a), B2	
4.	Type of Institution	Private	
5.	Project Proponent	Name	M/s Kunal Sulakshan Associates
		Regd. Office address	Kamala House, opp, Kamla Nehru park, off Bhandarkar Road, Pune-411005
		Contact number	020-30223022
		e-mail	bijalshah@kunalgroup.in
6.	Consultant	Sneha Hi-Tech Products Pvt. Ltd. Accredited Certificate No. NABET/EIA/2124/RA 0235 dated 05.04.2022 valid till 15.02.2024	
7.	Applied for	Proposed Building Construction Project	
8.	Details of previous EC	EC vide letter no. SEAC-2010/CR-861/TC2 dated 12.06.2012. Revalidation of EC dated 27.05.2019.	
9.	Location of the project	Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune	
10.	Latitude and Longitude	Latitude: 18°39'53.37"N Longitude: 73°42'45.60"E	
11.	Total Plot Area (m <sup>2</sup> )	31535.00	
12.	Deductions (m <sup>2</sup> )	2,756	
13.	Net Plot area (m <sup>2</sup> )	28779.00	
14.	Proposed FSI area (m <sup>2</sup> )	40647.21	
15.	Proposed non-FSI area (m <sup>2</sup> )	27311.52	
16.	Proposed TBUA (m <sup>2</sup> )	67958.73	
17.	TBUA(m <sup>2</sup> ) approved by Planning Authority till date	-	
18.	Ground coverage (m <sup>2</sup> ) & %	3315.41	
19.	Total Project Cost (Rs.)	Rs. 75.40 Crs.	

  
Member Secretary

  
Chairman

Minutes of 255<sup>th</sup> Day - 3 (Part B) meeting of SEIAA held on 12<sup>th</sup> January, 2023

20.	CER as per MoEF & Circular Dated 01/05/2018	Activity	Location	Cost(Rs.)	Duration	
Not applicable as per OM dtd 25.02.2021						
21.	Details of Building Configuration: <Please use following legends: Floor=F, Parking=Pk, Podium=Po, Silt=St, Lower Ground=LG, Upper Ground=UG, Basement=B, Shops=Sh>					Reason for Modification/ Change
	Previous EC			Current Detail		
	Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)
	A to J	B+S+12	35.95	A to J	P+12 floors	39
	Commercial Building K	G	4.2	Commercial Building K	G	6.85
	Club House	G+1	8.55	Club House	G+1	8.55
22.	Total number of tenements			Tenements-483 nos. shops 40 nos.  Users - 2415 nos. Commercial - 360 nos. Total users - 2775 nos.		
23	Water Budget	Dry Season (CMD)		Wet Season (CMD)		
		Fresh Water	232.75 m <sup>3</sup> /day	Fresh Water	232.75 m <sup>3</sup> /day	
		Recycled water		Recycled water		
		Recycled water - (Flushing)	119.48 m <sup>3</sup> /day	Recycled water - (Flushing)	119.48 m <sup>3</sup> /day	
		HVAC	0	HVAC	0	
		Recycled water - (Gardening)	30.00 m <sup>3</sup> /day	Recycled water - (Gardening)	00.00 m <sup>3</sup> /day	
		Swimming Pool	2.88 m <sup>3</sup> /day	Swimming Pool	2.88 m <sup>3</sup> /day	
		Total	385.11 m <sup>3</sup> /day	Total	355.11 m <sup>3</sup> /day	
		Sewage generation	317 m <sup>3</sup> /day	Sewage generation	317 m <sup>3</sup> /day	



*[Signature]*  
Member Secretary

*[Signature]*  
Chairman

Minutes of 255<sup>th</sup> Day – 3 (Part B) meeting of SEIAA held on 12<sup>th</sup> January, 2023

24	Water Storage Capacity for Firefighting/ UGT (m <sup>3</sup> )	Purpose	Residential + Commercial	
		Domestic water	Domestic water tank- 254.00m <sup>3</sup> +30 m <sup>3</sup> commercial	
		Fire fighting	Fire Tank- 300.00m <sup>3</sup>	
		Raw water storage tank	100 m <sup>3</sup>	
		Treated water in STP for flushing	200 m <sup>3</sup>	
25	Source of water	PCMC/Tanker water		
26	Rainwater Harvesting (RWH)	Level of the Ground water table:	7 - 9 m. BGL in pre monsoon, 6 - 7 m. BGL in post monsoon	
		Size and no. of RWH tank(s) and Quantity:	NA	
		Quantity and size of recharge pits:	3 pits Existing at site As per EC- 6 nos. of Filter trenches Size- 2.0 m. x2.0 m. x 2.0 m in stream bed 14 nos. of pits (2.0 m. x2.0 m. x 2.0 m ) with 10 m bore	
		Details of UGT tanks if any:	No UG Tank for rain water harvesting	
27	Sewage and Waste water	Sewage generation in CMD:	317 m <sup>3</sup> / day	
		STP technology:	MBBR	
		Capacity of STP (CMD):	320 m <sup>3</sup> /day	
28	Solid Waste Management during Construction Phase	Type	Quantity(kg/d)	Treatment/disposal
		Dry waste:	10 kg/day	It will be segregated and handed over to authorized vendor
		Wet waste:	15 kg/day	It will be disposed off through Municipal waste collection system.
	Construction waste	At actual	Utilized on site at maximum extent. Rest handed over to local body	
29	Solid Waste Management during Operation Phase	Type	Quantity(kg/d)	Treatment/disposal
		Dry waste:	546 kg/day	Handed over to Authorized Agency
		Wet waste:	751.5 kg/day	Treated in OWC
		Hazardous waste:	NA	NA
	Biomedical waste	NA	NA	

  
Member Secretary

  
Chairman



Minutes of 255<sup>th</sup> Day – 3 (Part B) meeting of SEIAA held on 12<sup>th</sup> January, 2023

		E-Waste	1567.5 Kg/yr	Handed over to Authorized recycler for further handling & disposal purpose.
		STP Sludge (dry)	23 kg/day	Used as manure after treatment in OWC
30	Landscap e details	Total RG area (m <sup>2</sup> ):		2893.13 m <sup>2</sup>
		Existing trees on plot		118 nos.
		Number of trees to be cut or transplant		0 nos.
		Number of trees to be retained		118 nos.
		Number of trees to be planted on site		264 nos.
31	Power	Total no. of trees		382 nos.
		Source of power supply:		MSEDCL
		During Construction Phase (Demand Load):		75 kW
		During construction phase - DG set		62.5 KVA
		During Operation phase (Connected load):		3260.1 kW
		During Operation phase (Demand load):		1378.89 KW
		Transformer:		3 nos x 630
		DG set:		160 KVA
32	Details of Energy saving	25.27 % Total Energy Saving		
		HSD		
33	Environmental Management plan budget during Construction phase	Sr. No.	Details	Cost (Rs.)Lakhs
		1	Capital Cost-Site Barricading, Personal Protective Equipment, Site Sanitation- Mobile toilets& Debris Management	15.00
		2	O & M cost	
		1	Water for Dust Suppression	2
		2	Site Sanitation , Disinfection & Safety	1.5
		3	Environmental Monitoring	2
		4	Health Check up	5
		5	Environment Management Cell	8.4
		6	Total	33.54



*Javak*  
Member Secretary

*M. J.*  
Chairman

Minutes of 255<sup>th</sup> Day – 3 (Part B) meeting of SEIAA held on 12<sup>th</sup> January, 2023

34	Environmental Management plan Budget during Operation phase	Component	Detail	Capital Cost (Rs.)	O&M (Rs. Lakhs/Y)
		Sewage treatment	STP Operation and its maintenance	40	18
		RWH	Recharging existing ground water table	7	2
		Solid Waste	Collection Segregation and management of MSW	23	13
		Hazardous waste	-		
		Green belt development	Plantation of new trees and maintenance of existing trees	22.96	4.85
		Environmental Monitoring	To monitor sustainability of Environmental Infrastructure	-	3
		Energy savings	Energy savings measures	120.75	2
		Environment Management Cell	To monitor on each environmental infrastructure provided	-	6.48
		Disaster Management cost	Emergency preparedness plan to develop and implement onsite	101.45	25
		Biomedical Waste Management	Handling segregation and management of waste like mask, shields, PPE kits etc.		5
		Total			
35	Traffic Management	Required as per DCR		Actual Provided	Area per parking (m <sup>2</sup> )
		4-Wheeler	321	321	Ground – 12.5 m <sup>2</sup>
		2-Wheeler	1011	1011	
		Cycle	884	884	
36.	Details of	No			

*Small*  
Member Secretary

*hjt*  
Chairman

Court cases/ litigations w.r.t. the project and project location if any.	
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**SEAC Deliberation –**

PP informed that, they have received earlier EC vide letter dated 12.06.2012 which was later Revalidated vide letter dated 27.05.2019 for total built up area 78406.27Sq.mt. PP further stated that, project comprises 10 residential building with building configuration B+S+12 floors and commercial building “K” with ground floor. PP stated that, till date total 61525.93Sq.mt construction done on site. PP further informed that the validity of the EC expired, hence they have applied as new project.

The case was discussed on the basis of the documents submitted and presentation made by the proponent. All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined. The proposal is appraised as category 8(a) B2.

**During discussion following points emerged:**

“Committee noted that, there is change in building profile; PP has constructed different profile than approved in EC. In the Earlier EC the building profile was sanctioned for residential building was “B+P\_12 floor” & for Commercial it was only ground floor but PP has been constructed building with building profile “P +12 floors” & “G + 1 floor” respectively. After detail deliberation & considering the above said changes in the approved building profile, committee noted that this seems to be a violation case. The proposal therefore cannot be appraised at this juncture. Committee also noticed that, the PP has not submitted the application as per Notification issued by MoEF & CC dated 14.03.2017 for violation cases, hence Committee decided to refer the application to SEIAA for further necessary action.”

**Recommendations of SEAC-**

Committee decided to refer the application to SEIAA for further necessary action

**Deliberation in SEIAA-**

Proposal is an expansion of existing construction project. Proposal is referred by SEAC-3 in its meeting in the view of violation observed by the SEAC.

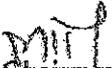
PP has obtained earlier EC vide SEAC-2010/CR-861/TC2 dated 12.06.2012 for total BUA of 44301.53 m2 which was revalidated vide EC dated 27.05.2019.

Proposal was then considered by SEIAA in its 252<sup>nd</sup> meeting and deferred for clarification on why SEIAA should not process as per the minutes of SEAC. Now, PP submitted the clarification dated 19.11.2022.

PP submitted that,

1. During EC meeting, conceptual plan was submitted having basement profile for all residential buildings in 2011.

  
Member Secretary

  
Chairman

Minutes of 255<sup>th</sup> Day – 3 (Part B) meeting of SEIAA held on 12<sup>th</sup> January, 2023

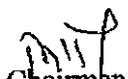
2. On 24.05.2012, 1<sup>st</sup> sanction was obtained in which 5 buildings were having basement and 5 basement without basements. Considering this sanction, they started with the construction of buildings that did not have basements.
3. Later on 26.06.2014 second sanction was obtained in which basement was removed from the balance 5 buildings and as per the sanctions remaining buildings were constructed.
4. The parking requirement after deducting the basement was sufficing the municipal norms and the same was sanctioned by the municipal authority.
5. As the basement is not constructed large amount of pollution load due to excavated earth material has been reduced during construction phase. Carbon footprint was also reduced by avoiding transportation of large quantities of construction waste.
6. As per the EC sated 12.06.2012 building heights were given 35.95 m which was considered from 1<sup>st</sup> floor and now building height is considered from ground level.
7. Commercial building constructed on site is only Ground floor which is wrongly mentioned as G+1 floor in SEAC MoM. Commercial building is constructed as per EC.

In the view of above, PP requested to refer back their proposal to SEAC for appraisal. SEIAA after deliberation decided to refer back the proposal to SEAC for appraisal.

**SEIAA Decision-**

SEIAA after deliberation decided to refer back the proposal to SEAC for appraisal.

  
  
Member Secretary

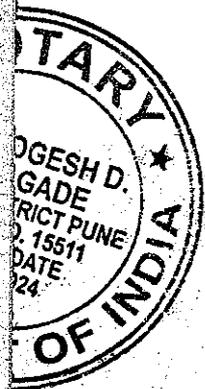
  
Chairman

**Minutes of 167<sup>th</sup> meeting of SEAC-3 held on 21<sup>st</sup>, 22<sup>nd</sup> and 23<sup>rd</sup> March, 2023 through VC**

Maharashtra SEIAA directed SEAC-3 to appraise the proposals by using information technology facilities. Hence, SEAC-3 initiated to appraise the proposals received by the SEIAA through Videoconferencing technology on Zoom platform on 28<sup>th</sup> & 29<sup>th</sup> March, 2023.

Dr. Deepak Mhaisekar, IAS Rtd.	Chairman	21 <sup>st</sup> , 22 <sup>nd</sup> & 23 <sup>rd</sup> March, 2023
Shri Mukund Pathak	Member	21 <sup>st</sup> , 22 <sup>nd</sup> & 23 <sup>rd</sup> March, 2023
Shri Dattatray Thorat	Member	21 <sup>st</sup> , 22 <sup>nd</sup> & 23 <sup>rd</sup> March, 2023
Shri Kiran Acharekar	Member	21 <sup>st</sup> , 22 <sup>nd</sup> & 23 <sup>rd</sup> March, 2023
Dr. Aseem Gokarn Harwansh	Member	21 <sup>st</sup> , 22 <sup>nd</sup> & 23 <sup>rd</sup> March, 2023
Shri Joy Thakur	Member Secretary	21 <sup>st</sup> , 22 <sup>nd</sup> & 23 <sup>rd</sup> March, 2023

Chairman welcomed the members to the 167<sup>th</sup> SEAC III Meeting.



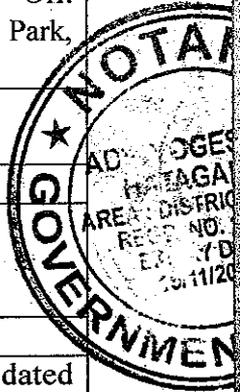
19.	<b>SIA/MH/MIS/277712/2022</b>	<b>Proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune by M/s Kunal Sulakshan Associates</b>
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Representative of PP was present during the meeting along with environmental consultant M/s. Sneha Hi-Tech Products Pvt. Ltd.

It is noted that, the PP has submitted the application for expansion in existing Environmental Clearance for proposed residential project with total plot area of 31,535.00 m<sup>2</sup>, FSI area of 40,647.21 m<sup>2</sup>, Non FSI area of 27,311.52 m<sup>2</sup> and total BUA of 67,958.73 m<sup>2</sup>.

**Brief information of the proposal is as below:**

1	Proposal Number	<b>SIA/MH/MIS/277712/2022</b>	
2	Name of Project	Proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune.	
3	Project category	8(a), B2	
4	Type of Institution	Private	
5	Project Proponent	Name	M/s Kunal Sulakshan Associates
		Regd. Office address	Ground floor, Kunal House, Off. Bhandarkar Rd, Near Kamla Nehru Park, Pune.
		Contact number	020-30223022
		e-mail	<a href="mailto:bijalshah@kunalgroup.in">bijalshah@kunalgroup.in</a>
6	Consultant	Sneha Hi-Tech Products Pvt. Ltd. Accredited Certificate No. NABET/EIA/2124/RA 0235 dated 05.04.2022 valid till 15.02.2024	
7	Applied for	Proposed Building Construction Project	
8	Details of previous EC	EC vide letter no. SEAC-2010/CR-861/TC2 dated 12.06.2012. Revalidation of EC dated 27.05.2019.	
9	Location of the project	Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune	
10	Latitude and Longitude	Latitude: 18°39'53.37"N Longitude: 73°42'45.60"E	
11	Total Plot Area (m <sup>2</sup> )	31,535.00	
12	Deductions (m <sup>2</sup> )	2,756	
13	Net Plot area(m <sup>2</sup> )	28,779.00	
14	Proposed FSI area(m <sup>2</sup> )	40,647.21	
15	Proposed non-FSI area(m <sup>2</sup> )	27,311.52	
16	Proposed TBUA (m <sup>2</sup> )	67,958.73	
17	TBUA (m <sup>2</sup> ) approved by	IOD No. B.P /EC/Mamurdi/01/23	



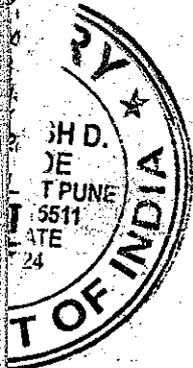
**Member Secretary**

**Chairman**

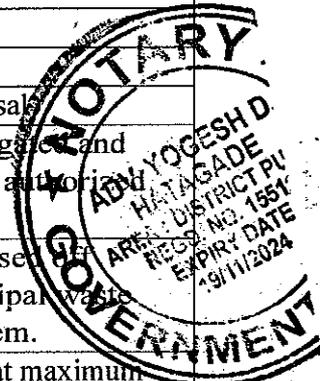
	planning Authority till date					
18	Ground coverage (m <sup>2</sup> ) &%		3,315.41			
19	Total Project Cost (Rs.)		Rs. 75.40 Crs.			
20	CER as per MoEF & Circular Dated 01/05/2018		Activity	Location	Cost (Rs.)	Duration
	NA, per OM No. F.No.22-65/2017/IA.III dt. 30.09.2020 & OM 22-65/2017-IA-III dated 25.02. 2021					
21	Details of Building Configuration: <Please use following legends:Floor=F,Parking=Pk,Podium=Po,Stilt=St,LowerGround=LG,UpperGround=UG,Basement=B,Shops=Sh>					Reason for Modification/Change
	Previous EC/ Existing Building			Proposed Configuration		
	Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)
	A to J	B+S+12	35.95	A to J	P+12 floors	39
	Commercial Building K	G	4.2	Commercial Building K	G	6.85
	Club House	G+1	8.55	Club House	G+1	8.55
22	Total number of tenements			Tenements-483 nos. shops 40 nos.  Users - 2415 nos. Commercial - 360 nos. Total users - 2775 nos.		
23	Water Budget	Dry Season (CMD)		Wet Season (CMD)		
		Fresh Water	232.75 m <sup>3</sup> /day	Fresh Water	232.75 m <sup>3</sup> /day	
		Recycled water (flushing)	119.48 m <sup>3</sup> /day	Recycled water (flushing)	119.48 m <sup>3</sup> /day	
		Recycled water (gardening)	30.00 m <sup>3</sup> /day	Recycled water (gardening)	0	
		Swimming pool	2.88 m <sup>3</sup> /day	Swimming pool	2.88 m <sup>3</sup> /day	
		Total	385.11 m <sup>3</sup> /day	Total	355.11 m <sup>3</sup> /day	
		Waste Water generation	317 m <sup>3</sup> /day	Waste Water generation	317 m <sup>3</sup> /day	
24	Water Storage Capacity for Fire fighting/ UGT			Fire tank	300 m <sup>3</sup>	
				Domestic water tank	Residential-254.00m <sup>3</sup> +30 m <sup>3</sup> commercial	

Member Secretary

Chairman



		Flushing water tank	200 m <sup>3</sup>	
		Raw water tank	100 m <sup>3</sup>	
25	Source of water			
26	Rainwater Harvesting (RWH)	Level of the Ground water table		7 - 9 m. BGL in pre monsoon, 6 - 7 m. BGL in post monsoon
		Size and no. of RWH tank(s) and Quantity		NA
		Quantity and size of recharge pits		3 pits Existing at site 6 nos. of Filter trenches Size- 2.0 m. x2.0 m. x 2.0 m in stream bed 14 nos. of pits (2.0 m. x2.0 m. x 2.0 m ) with 10 m bore
		Details of UGT tanks if any		NA
27	Sewage and Wastewater	Sewage generation in CMD		317 m <sup>3</sup> / day
		STP technology		MBBR
		Capacity of STP (CMD)		320 m <sup>3</sup> /day
28	Solid Waste Management during Construction Phase	Type	Quantity (kg/d)	Treatment/disposal
		Dry waste	10 kg/day	It will be segregated and handed over to authorized vendor
		Wet waste	15 kg/day	It will be disposed through Municipal waste collection system.
		Construction waste	At actual	Utilized on site at maximum extent. Rest handed over to local body
29	Solid Waste Management during Operation Phase	Type	Quantity(kg/d)	Treatment/disposal
		Dry waste	546 kg/day	Handed over to Authorized Agency for disposal
		Wet waste	751.5 kg/day	Treated in OWC
		Hazardous waste	Negligible	
		Biomedical waste	Biomedical waste like Mask, Gloves, Face shields etc. (required for Pandemic situation)	Shall be segregated at designated place near OWC and shall be given to authorized vendor for management.
		E-Waste	1567.5 Kg/yr	Handed over to Authorized recycler for further handling & disposal purpose.
		STP Sludge (dry)	23 kg/day	Used as manure for gardening



30	Green Belt Development	Total RG area (m <sup>2</sup> )		2893.13 m <sup>2</sup>	
		Existing trees on plot		118 nos.	
		Number of trees to be cut		0 nos.	
		Number of trees to be retained		118 nos	
		Number of trees to be Transplant		0 nos.	
		Number of trees to be planted on site		264 nos.	
		No. of trees required		275 nos.	
		Number of trees after development		382 nos.	
31	Power	Source of power supply:		MSEDCL	
		During Construction Phase (Demand Load)		75 KW	
		During construction phase DG set		62.5 KVA	
		During Operation phase (Connected load)		3260.1 kW	
		During Operation phase (Demand load)		1378.89 KW	
		Transformer		3 nos x 630	
		DG set		160 KVA	
		Fuel used		HSD	
32	Details of Energy saving	Total Saving = 25.27 %			
33	Environmental Management plan budget during Construction phase	Type	Details	Cost	
		Capital		15	
		O & M	1. Water for Dust Suppression	2	
			2. Site Sanitation , Disinfection & Safety	1.5	
			3. Environmental Monitoring	2	
			4. Health Check up	5	
			5. Environment Management Cell	8.4	
6. Total	33.54				
34	Environmental Management plan Budget during Operation phase	Component	Detail	Capital Cost (Rs.)	O & M (Rs. Lakhs/Y)
		Sewage Treatment	STP Operation and its maintenance	40	18
		RWH	Recharging existing ground water table	10.4	0.31
		Solid Waste	Collection Segregation and management of MSW	23	13
		Hazardous Waste	NA	--	-
		Green Belt	Plantation of new trees and maintenance of	22.96	4.85

Member Secretary

Chairman

		development	existing trees		
		Energy Saving	Energy saving measures	36.9	3.96
		Environmental Monitoring	To monitor sustainability of Environmental Infrastructure	-	03
		Disaster Management	Emergency preparedness plan to develop and implement on site	101.45	25
		Environment Management Cell	To implement environmental mitigation measures		6.48
		Biomedical Waste Management	Handling segregation and management of waste like mask, shields, PPE kits etc.	-	5
		Total			
35	Traffic Management	Type	Required as per DCR	Actual Provided	Area Per Car Parking (m <sup>2</sup> )
		4-Wheeler	321	321	Ground – 12.5 m <sup>2</sup>
		2-Wheeler	1011	1011	
36	Details of Court cases/ litigations w.r.t. the project and project location if any		NA		



**Deliberations:**

PP informed that this is proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune, under the jurisdiction of Pimpri Chinchwad Municipal Corporation (PCMC). This is an Existing project.

The previous EC granted to the project is EC expired, hence PP has applied for reappraisal. PP has earlier obtained EC dated 12.06.2012 for plot area 31535 sq.mt. & TBUA of 78406.27 sq.mt. (FSI44301.53 sq.mt and Non FSI- 34104.74 sq.mt). Further PP Revalidated EC on 27.05.2019 which was valid upto 10.06.2022.

Till date PP have constructed Buildings B,C,D,E,F,G,H,I & J. and only construction of Building A is remaining.

The comparative details of the building configuration is as below:

Previous EC/ Existing Building			Proposed Configuration		
Building	Configuratio	Height	Building	Configuration	Height

Member Secretary

Chairman

Name	n	(m)	Name		(m)
A to J	B+S+12	35.95	A to J	P+12 floors	39
Commercial Building K	G	4.2	Commercial Building K	G	6.85
Club House	G+1	8.55	Club House	G+1	8.55

The case was discussed on the basis of the documents submitted and presentation made by the proponent. All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined. The proposal is appraised as category 8(a) B2.

**During discussion following points emerged:**

1. PP to provide electric charging facility by providing charging points at suitable places as per Maharashtra Electric Vehicle Policy, 2021.
2. PP to ensure that, the water proposed to be used for construction phase should not be drinking water. They can use recycled water or tanker water for proposed construction.

**Decision: -**

After deliberation, Committee decided to recommend the proposal for Environmental Clearance to SEIAA, subject to compliance of above points.

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20.	SIA/MH/INFRA2/417000/2023	Proposed Residential & Commercial project (Kakade City)
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Representative of PP was present during the meeting along with environmental consultant M/s. Mahabal Enviro Engineers Pvt. Ltd.

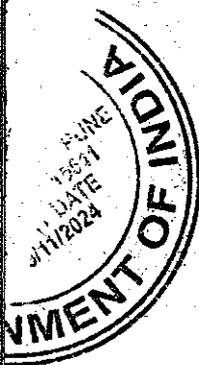
It is noted that, the PP has submitted the application for fresh Environmental Clearance for proposed residential and commercial project with total plot area of 95,022 m<sup>2</sup>, FSI area of 2,94,251.94 m<sup>2</sup>, Non FSI area of 1,73,046.54 m<sup>2</sup> and total BUA of 4,67,298.48 m<sup>2</sup>.

**Brief information of the proposal is as below:**

1.	Proposal Number	SIA/MH/INFRA2/417000/2023
----	-----------------	---------------------------

Member Secretary

Chairman



203

Exh. K

67

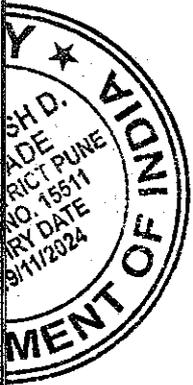
Agenda of 260<sup>th</sup> Meeting of

State Environmental Impact Assessment Authority (SEIAA)  
(Through Video Conferencing)

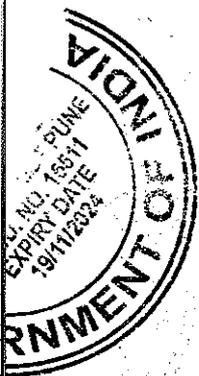
Date- 02<sup>nd</sup>, 03<sup>rd</sup> & 08<sup>th</sup> May, 2023  
Time - 10.00 am Onwards

Important Notice-

1. All the Project Proponent and Consultants are hereby directed that, the entire team of PP/Consultant should sit at one location to avoid the inconvenience during the online hearing.
2. Proponent and their Consultants are required to set up internet with a broadband connection having good internet speed to avoid disconnection and disturbance during the online hearing.
3. Proponent and their Consultants are also requested to email project information and contact details of Project Proponent, Consultant on [vijay.patil@nic.in](mailto:vijay.patil@nic.in).
4. Project Proponent and their accredited Environment Consultants should also ensure to prepare separate presentation which includes live google image, Architect Certificate (in case of expansion projects), Approved layout, CFO NOC, HRC NOC (if applicable), MoD/Civil Aviation NOC (if applicable), RG on ground certificate of architect, any other project specific information & compliances from points raised by SEAC.



17	SIA/MH/INFRA2/417197/2023	Environmental Clearance for Corporate Office Building of Edelweiss Rural and Corporate Services Limited on plot bearing C.T.S. No. 5443 of village Kalina, Santacruz (E), Mumbai by EDELWEISS RURAL & CORPORATE SERVICES LIMITED	New
18	SIA/MH/INFRA2/417000/2023	Environmental Clearance for Proposed Residential & Commercial project (Kakade City) by M/S KAKADE CONSTRUCTION COMPANY PVT. LTD.	New
19	SIA/MH/INFRA2/420529/2023	Environmental Clearance for Proposed Affordable Residential development of PAP for MCGM alongwith School building & Municipal dispensary at Village: Mulund(East), District: Mumbai Suburban by M/s. East Pune Realty LLP	New
20	SIA/MH/MIS/277712/2022	Environmental Clearance for Proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune by M/s Kunal Sulakshan Associates	New
21	SIA/MH/MIS/81257/2022	Environmental Clearance for Proposed Residential Plus Commercial by M/S. Nyati Builders Pvt. Ltd.	New
22	SIA/MH/MIS/262089/2022	Environmental Clearance for Royal Court	New
23	SIA/MH/MIS/258768/2022	Environmental Clearance for Menlo Homes Kharadi Next	Expansion
24	SIA/MH/MIS/251365/2022	Environmental Clearance for Proposed Project "Sand Hill Towers" at Kharadi, Pune by M/s Sand Hill Towers	New
<b>Part-C</b>			
25	SIA/MH/MIS/249849/2022	Environmental Clearance for Linera	New
26	SIA/MH/MIS/242466/2021	Environmental Clearance for "Green Valley" Residential cum commercial project	New
27	SIA/MH/MIS/225165/2021	Environmental Clearance for Prestige Commercial and Residential	New
28	SIA/MH/MIS/221902/2021	Environmental Clearance for Residential Construction Project with convenient shops "Miami" at Wadgaon (Kh), Pune by Majestique Properties	New
29	SIA/MH/MIS/270565/2022	Environmental Clearance for Proposed Development for Residential Project Pinewood Phase-II	New
30	SIA/MH/MIS/231451/2021	Environmental Clearance for M/s Jindal Builders and developers	New



E205 L

(89)

Government of Maharashtra

SEIAA-2014/CR.02 /TC.3  
Environment department,  
Room No. 217, 2<sup>nd</sup> floor,  
Mantralaya Annexe,  
Mumbai 400 032  
Date: 30<sup>th</sup> January, 2014

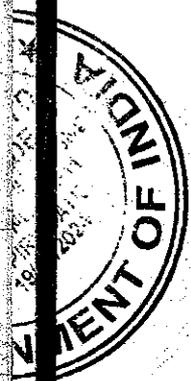
CIRCULAR

**Sub:** Issuance of IOD/IOA/Concession documents etc related to construction projects.

The Ministry of Environment and Forests, Government of India issued EIA Notification 2006 mandating prior environment clearance for construction projects having total construction area 20,000 sq.m or more (including FSI & Non FSI). The Ministry also constituted State Level Expert Appraisal Committees (SEACs) & State Level Environment Assessment Authority (SEIAA) in the State to appraise such projects and accord prior environment clearances

2. During SEIAA meetings, it is observed that, the building plans in the proposals under consideration are not the one which are scrutinized primarily by local planning authority. Under the circumstances, it is difficult to understand the proposed concessions like claiming of areas free of FSI, total FSI potential, fungible FSI, deficiency in open space, RG area provided on the ground, amenity spaces to be handed over etc in the building plans. These concessions and its conformity with the provisions of the DCR have to be verified and certified by the competent authority. This is of utmost importance as these things are required in deciding location of environmental infrastructure like STP, solid waste treatment plants, rain water harvesting mechanism, DG sets, UG tanks, tree plantation space, mechanism for light and ventilation in basements, pollution control mechanism in parking slots etc. This is also required in calculating the gross pollution load of the project.

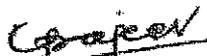
3. It is further observed by the Authority that there are proposals for amendment in the prior environment clearance due to amended building plans for the reasons explained above. For every such amendment in building plans, the project proponent has to amend the prior environment clearance and for this he has to approach to SEAC/SEIAA again and again. This delays the construction projects and also piles up pendency before SEAC/SEIAA.



(79)

4. Authority deliberated the issue at length. Authority in its 64<sup>th</sup> meeting also discussed this with Chief Engineer of MCGM. to understand the point of view of the local planning authority. After detailed deliberations, it is concluded that while granting environmental clearance to the project its conformity with the provisions of the DCR has to be verified. Minutes of the meeting also made available on website <http://ec.maharashtra.gov.in>.

4. In view of above, all planning authorities/ building plan approving authorities are hereby informed that all building proposals under preview of EIA Notification, 2006 should first be considered as per prevailing rules of the concerned authority & IOD/IOA/concession document or any other form of documents as applicable should first be issued clarifying its conformity with local planning rules and provisions there under before its submission for Environmental Clearance. This should be issued stipulating condition of obtaining prior environment clearance to the project before initiating any construction unless specified by any other circulars/OM issued any.

  
(R.A. Rajeev)  
Principal Secretary,  
Environment department &  
MS, SEIAA

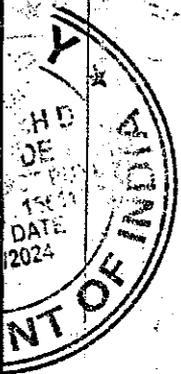


Copt to:

- 1) Additional Chief Secretary, Revenue Department- for information- it is requested to forward the above Office Memorandum to the Concerned Authorities coming under your jurisdiction.
- 2) Principal Secretary- I/II, Urban Development Department- for information- it is requested to forward the above Office Memorandum to the Concerned Authorities coming under your jurisdiction.
- 3) Divisional Commissioner- Konkan/ Nashik/Pune/Aurangabad/Amravati/Nagpur-for information and necessary action.
- 4) Municipal Commissioner- Municipal Corporation of Greater Mumbai/Navi Mumbai/Pune Municipal Corporation/Pimpri Chinchwad Municipal Corporation/Solapur Municipal Corporation/Sangli-Miraj-Kupwad Municipal Corporation/Kolhapur Municipal Corporation/Nashik Municipal Corporation/Aurangabad Municipal Corporation/Nagpur Municipal Corporation/ Amravati Municipal Corporation/Ulhasnagar Municipal Corporation/Kalyan Dombivli Municipal Corporation/Nanded-Waghala Municipal Corporation/Bhiwandi-Nijampur Municipal Corporation/Akola Municipal Corporation/Malegaon Municipal Corporation/Mira-Bhayandar Municipal Corporation

Corporation/Jalgaon Municipal Corporation/Dhule Municipal Corporation/Ahamadnagar Municipal Corporation/Vasai-Virar Municipal Corporation/Prabhani Municipal Corporation/Chandrapur Municipal Corporation/Latur Municipal Corporation-for information and necessary action.

- 5) Managing Director, CIDCO-for information and necessary action.
- 6) Metropolitan Commissioner, Mumbai Metropolitan Region Development Authority- for information and necessary action.
- 7) Vice- Chairman & Managing Director, Maharashtra State Road Development Corporation -for information and necessary action.
- 8) Director Of Town.Planning Maharashtra State.Pune Centre Bldg Gf. Opp Sasun Hosptl Pune-411001
- 9) Chief Executive Officer, Slum Rehabilitation Authority, Anant Kanekar Marg, Bandra (E), Mumbai- for information and necessary action.
- 10) Member Secretary, Maharashtra Pollution Control Board, Sion (E), Mumbai- for information and necessary action.
- 11) Member Secretary, State Level Expert Appraisal Committee-III/III- for information and necessary action.
- 12) Commissioner, Thane Municipal Corporation
- 13) CEO, MIDC



(72)



Pimpri Chinchwad Municipal Corporation  
Fire Department  
No. Fire / 5 / WS / 660 / 2010  
Dt. 2 / 11 / 2010

### Fire Provisional No Objection Certificate for Buildings

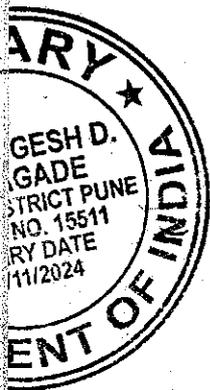
With reference to the application dt. 20/10/10 of the under mentioned applicant, technical site inspection had been carried out by the Officer of the department in accordance with the submitted plan copies and documents.

Provisional Fire No Objection Certificate is being herewith issued as per Rule 6.2.6.2.1 and amendment of Rule 19 of Development Control Rules of PCMC, subject to compliance of the following conditions.

Bldg Nos.	Height (Mtrs) from G.L	Built up Area (Sq.mt)	Occupancy type
A,B,C,D	39.00 mtr	4000.55 -4- (Each)	Residential.
E,F	39.00 mtr	5030.97 -4- -4-	-4-
G	39.00 -4-	3670.53 -4-	-4-
H	39.00 -4-	3596.30 -4-	-4-
I	39.00 -4-	3662.45 -4-	-4-
J	4.62 -4-	717.33 -4-	COMMERCIAL

This temporary NOC is issued for plan sanctioning of the buildings and layout only, from fire prevention point of view and all other rules governing of department are applicable from time to time.

1.  Side margins clearance for the maneuverability / accessibility of the fire fighting vehicle should be kept free of obstructions. all the time
2.  Fire, Ambulance, Police, MSEB, etc Emergency Contact Numbers Board to be displayed prominently at the gate
3.  Overhead Fire water tank - 10,000 lts capacity to be provided.
4.  Underground Fire tank - 50,000 lts capacity for Buildings up to 35- Mtrs height and 75,000 Ltrs capacity above 35 mtrs height to be provided with fire service inlet/outlet. at accessible position.
5.  Riser cum Down Comer System of 4" dia, Jindal Hisar/ Tata/Zenith/Prakash Surya/APL- Apollo, C class GI pipe, 3 HP Terrace pump with accessories of ISI mark for building < 24 mts height.
6.  Riser cum Down Comer System of 6" dia, Jindal Hisar/ Tata/Zenith/Prakash Surya/APL-Apollo, C class GI pipe, with 5 HP Terrace Pump and minimum 40 HP Ground Coupled Pump and above capacity for group of buildings based on calculations & S.S/G.M. Couplings. The Hose Pipes, Hydrant Valves, Hose Reel, Type-II, Nozzle fittings etc. to be ISI Mark for bldgs > 24mts height.
6.  Independent Duct provision to be made for Riser cum Down Comer System.
7.  Sprinkler System to be provided for Basements Parking areas.
8.  M.C.P. and P.A. Communication System with Talk Back facility to be provided.
9.  Fire Staircase to be provided with Fire Doors
10.  Fire cum Stretcher/Hospital Lift (large) with fireman's switch to be provided.
11.  Independent Refuge Area min. 15m2 to be provided at the front & conspicuously marked for identification to be provided at 24 mtr floor from ground level.



- 13. Courtyard/Parking Hydrants with one Driveway Collecting Head for each wing to be provided apart from the building in front, at accessible position.
- 14. External Glass Paneling to be Fire, Heat & Impact resistant Glass Panel not to be used in Exit / Means of Escape routes, e.g. Staircases, Lobby, etc.
- 15. Fire Fighting Pump Installation and Emergency Lighting System to be connected to Backup System.
- 16. LPG Reticulated System (Gas Bank) installation is preferred from fire safety point.
- 17. Electrical Installation to be carried out as per Indian Electricity Rules 1956 by competent agency/person. Adequate number of MCBs, ACBs to be provided.
- 18. Evacuation Plan/Fire Orders to be submitted specially for Non Apartment Buildings.
- 19. Smoke Detection System to be provided for Commercial building.
- 20. Hotels, Hospitals and other Special Buildings to be provided with Rescue Chute and or Aluminium Collapsible Ladders of minimum 20 mtr. height.
- 21. Spacious fully equipped Fire Control Room to be provided on Ground Floor.

NOC Applicable Points No.: 1, 2, 3, 4, 5, 6, 7, 17 only

NOC Remarks if any .....

The abovementioned conditions and fire installations should be fulfilled prior to submission and clearance of Final Fire NOC. All relevant ISI certificates towards the equipments to be produced with Final NOC proposal.

\*Difference fee amount if any, found during Audit, in future, will be recovered from the Applicant/ Occupier.



Proposed Site Address -  
 (Building A to I Resi. P. Cm)  
 S. No 10/1A malye -  
 Maramudi pure

*egw*  
 Fire Officer  
 Pimpri Chinchwad Municipal Corporation  
 Pimpri - 18

To: Mahendra Thakur Corch)  
 6th Westhire Empire Building  
 Maramudi Pimpri pure 18.

Receipt No.	Fire NOC Fees Rs	Receipt Date
S	S	S

Rs = 3754500/- - 1500/- = 3753000/- to be taken

Drawn No = 01/10/05756

Exh. 0 (79)

**MAHARASHTRA POLLUTION CONTROL BOARD****Minutes of 18th Consent Committee Meeting of 2022-2023 held on 31.10.2022 at 1:00 pm at Dalamal House, Nariman Point, Mumbai.**

The following members of the Consent Committee were present:

1. Shri Pravin Darade, IAS, Member Secretary,  
Maharashtra Pollution Control Board, Mumbai – Chairman
2. Shri. R. G. Pethe, Retired WPAE, MPCB -- Member
3. Shri Y. B. Sontakke, Joint Director (WPC),  
Maharashtra Pollution Control Board, Mumbai --Member
4. Shri V. M. Motghare, Joint Director (APC)  
Maharashtra Pollution Control Board, Mumbai --Member

Chairman of the committee welcomed the members of the committee and allowed proceeding of the meeting to start. The minutes of the 16th Consent Committee meeting of 2022-23 held on 14.09.2022 circulated vide email were confirmed.

No.	Application Unique Number	Industry Name & Address	Decision on grant of consent	Consent t granted for period upto	Section	Remarks/ Discussion
<b>Agenda A: Consent to Establish</b>						
1	MPCB- CONSENT- 0000103122	Satyajeet Enviro Solutions Velapur	Approved Consent to Establish	Commissioning of the unit or five years whichever is earlier	PSO	<p>Committee noted that PP has applied for Consent to Establish for BMW CTF for incineration capacity of 100 Kg/hr at Velapur, Dist. Solapur.</p> <p>This case was discussed in 1st CC meeting 2022-23 and accordingly technical presentation was given by PP on 01.07.2022 before Member Secretary.</p> <p>PP submitted compliance / confirmation to the requirements of BMWM Rules, 2016 &amp; CPCB Common Treatment Facility guidelines. SRO, MPCB, Solapur confirmed the compliance of same.</p> <p>After due deliberation, it was decided to grant Consent to Establish to proposed BMW CTF A/p Velapur, Dist. Solapur covering jurisdiction of Tal. Malshiras, Madha, Sangola, Pandharpur, Barshi and Karmala Dist. Solapur by imposing BG of Rs. 5.00 Lakh for not to take effective step till obtaining environment clearance from</p>

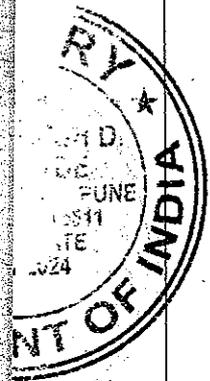
		Road, Shrirampur	BMW Authorization , Consent to Renewal			<p>HCE has not submitted following information called through mail dtd 20.08.2022:</p> <ol style="list-style-type: none"> <li>Explanation for delay submission of application by 172 days after lapse of validity.</li> <li>Architect certificate for area details is required.</li> <li>Compulsory documents are not submitted.</li> <li>Quantity of biological sludge generation from STP details of laundry activity.</li> <li>Details of temporary BMW storage arrangement.</li> <li>Valid Copy of BG of Rs. 1.75 Lakh as per earlier CCA.</li> <li>C.A. Certificate for C. I. as of 31.03.2022 with land cost as per ready reckoner.</li> </ol> <p>After due deliberation, it was decided to issue Show Cause Notice for refusal of application to HCE for non-submission of above-mentioned required information. And SRO A' Nagar shall verify the submission and submit BG Compliance with JVS analysis report from SRO Ahmednagar.</p>
	MPCB- CONSENT- 0000132227	M/s. Kunal Sutakshan Associates (Residential Project Group Housing with Shopline) S.No. 10 H.No: 1A Mamurdi Haveli	Approved Revalidation of Consent establish	Commissioning of the project or 5 Yrs whichever is earlier	WPC	<p>Committee noted that Project Proponent has applied for Revalidation of Consent establish for Residential construction projects having total plot area is 31535.00 Sq. mtrs and remaining Construction BUA 42938.27 Sq. mtrs out of total Construction BUA 78,406.27 Sq.mtrs. as per EC dt. 27.05.2019.</p> <p>PP has obtained Revalidation of Consent to Establish granted dtd. 01.03.2018 which valid up to 11.06.2019 for Construction project having total plot area 31535.00 Sq.mtrs, &amp; total Construction BUA 63872.58 Sq.mtrs.</p> <p>PP has obtained Environmental Clearance dtd. 12.06.2012 for construction project on total Plot area 32535.00 Sq.mtr, &amp; total construction BUA 78406.27 Sq.mtr. PP has obtained revalidation of Environment Clearance on dtd. 27.05.2019 for EC validity upto 10.06.2022 and further applied for revalidation of EC.</p> <p>PP has obtained Consent to Operate (Part) dtd. 03.07.2017 which valid up to 31.01.2019 for Construction Project having total plot area 31535.00 Sq.mtrs, &amp; Completed Construction BUA 14533.69 Sq.Mtrs out of total Construction BUA of 78406.27 Sq.mtrs.</p> <p>PP has obtained 2nd Part Consent to Operate dtd. 27.03.2019 which valid up to 31.01.2020 for Construction project having total plot</p>

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					<p>area 31535.00 Sq.mtrs, &amp; Construction BUA 3779.08 Sq.mtrs, Out of total construction BUA 78406.27 Sq.mtrs, The case was discussed in 9th CC meeting dtd 30.06.2022 and SCN for refusal of consent was issued on 04.08.2022 as PP has not obtained revalidation fo consent to establish after 11.06.2019. Committee noted the reply submitted by PP on 19.08.2022. After due deliberation, it was decided to grant Revalidation of Consent establish for Residential construction projects having total plot area is 31535.00 Sq. mtrs and remaining Construction BUA 42938.27 Sq. mtrs out of total Construction BUA 78,406.27 Sq.mtrs by imposing following conditions</p> <ul style="list-style-type: none"> <li>(i) PP shall obtain revalidation of Environmental Clearance for the proposed activity. PP shall not take any effective steps towards the construction without obtaining Environmental Clearance from competent authority</li> <li>(ii) PP shall comply with the conditions stipulated in consent conditions and submit BG of Rs. 10 Lakhs towards compliance of the same.</li> <li>(iii) PP shall install online monitoring system to the O/L of STP for monitoring pH, Flow, BOD, TSS.</li> <li>(iv) The treated domestic effluent shall be 60 % recycled for secondary purpose such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body.</li> <li>(v) Project Proponent shall provide Organic waste digester with composting facility or Bio-gas digester with composting facility.</li> <li>(vi) Project Proponent shall make provision of charging port for Electric vehicles in at least 40% total available parking area</li> <li>(vii) PP shall comply with the provision of Construction &amp; Demolition Waste management Rules 2016.</li> <li>(viii) Project Proponent shall take adequate measures to control noise and dust emissions during construction phase.</li> <li>(ix) Project Proponent shall submit an affidavit in Board's prescribed format within 15 days regarding the compliance of conditions C to E.</li> <li>(x) PP shall submit penal fees as C to E was valid till 11.06.2019 and PP has applied for revalidation on 02.03.2022</li> </ul>
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						The consent shall be issued after submission of lapse consent fees since 2019.
8	MPCB- CONSENT- 0000128545	M/s PINNI CO- OPERATIVE HOUSING SOCIETY & SHARAD CO- OPERATIVE HOUSING SOCIETY DEVELOPER- OXFORD REALTY Sr. No.9 to 14 Sr. No.9 to 14, Hissa No.1/1 +1/2 +1/3 +1/4 +1/5+1/6+1/7+1 /8+1/9+1/10+1/ 11+1/15+1/17+1 /18+1/20+1/21 +1/22+1/23+1/2 4+1/25+1/26+1/ 28, Keshavnagar, Mundhawa, Pune Haveli	Not Approved Renewal of Consent		WPC	<p>Committee noted that Project Proponent has applied for renewal of Consent to operate for construction of residential project having total plot area of 173800.00 Sq.Mtrs and complete Construction BUA 167271.97 Sq.Mtrs out of total construction BUA 403937.44 Sq.Mtrs as per EC dtd. 30.11.2018.</p> <p>PP has obtained Amendment in Consent to Establish dtd. 12.02.2019, which valid up to 30.06.2021 for Construction Project having total plot area 173800.00 Sq.Mtrs, &amp; Expansion BUA 52754.26 Sq.Mtrs, Previously issued BUA 389865.74 Sq.Mtrs, &amp; total BUA 442620.00 Sq.Mtrs,</p> <p>PP has obtained Environmental clearance dtd 30.11.2018 for construction project on plot area of 173800.00 Sq.Mtrs and total Construction BUA 403937.44 Sq.Mtrs.</p> <p>PP has Consent to 1st Operate (Part-I) dtd. 17.07.2019, which valid up to 31.07.2020 for Construction Project having total plot area 173800.00 Sq.Mtrs, &amp; completed Construction BUA 167271.97 Sq.Mtrs, out of total construction BUA442620.78 Sq.Mtrs,</p> <p>The case was discussed in 7th Consent Committee Meeting held on 27.06.2022 and SCN for refusal of renewal of consent to operate was issued on 04.08.2022 for following non compliances.</p> <p>(i) PP has not applied for revalidation of consent to establish after 30.06.2021.</p> <p>(ii) PP has not submitted architect certificate for completed construction BUA as on date.</p> <p>(iii) PP has not submitted BG of Rs. 25 lakh as per C to O (part I).</p> <p>Committee noted that PP has not submitted reply to SCN till date. After due deliberation, it was decided to call compliance report from SRO.</p>
9	MPCB- CONSENT- 0000127755	CTO renewal of IT Building of MindSpace Business Parks Private Limited Survey no. 35, Hissa no. 9+10+11+12/C	Approved Renewal of Consent to Operate(Part- II)	28.02.2027	WPC	<p>Committee noted that Project Proponent has applied for Renewal of Consent to Operate(part-II) for IT park commercial construction project having total plot area 40958.29 Sqm and total construction BUA of 20609.16 SqM out of total construction BUA of 100041.67 SqM as per EC dtd 15.06.2018.</p> <p>PP has obtained consent to operate (part-II) dtd 06.10.2021 valid till 28.02.2022 for IT building construction project having plot area of</p>



## MAHARASHTRA POLLUTION CONTROL BOARD

**Minutes of 21st Consent Committee Meeting of 2022-2023 held on 26.11.2022 at Dalamal House, Nariman Point, Mumbai**

The following members of the Consent Committee were present:

1. Shri Pravin Darade, IAS, Member Secretary,  
Maharashtra Pollution Control Board, Mumbai – Chairman
2. Shri. R. G. Pethe, Retired WPAE, MPCB – Member
3. Shri Y. B. Sontakke, Joint Director (WPC),  
Maharashtra Pollution Control Board, Mumbai –Member
4. Shri V. M. Motghare, Joint Director (APC)  
Maharashtra Pollution Control Board, Mumbai –Member

Chairman of the committee welcomed the members of the committee and allowed proceeding of the meeting to start. The minutes of the 20th Consent Committee meeting of 2022-23 held on 01.11.2022 circulated vide email were confirmed.

The meeting thereafter deliberated on the agenda items placed before the committee and following decisions were taken.

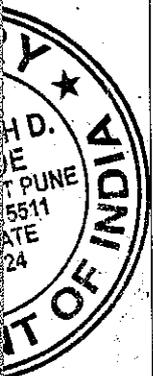
Sr. No.	Application Unique Number	Industry Name & Address	Decision on grant of consent	Consent Granted upto	Section	Remarks/ Discussion
<b>Agenda A: Consent to Establish</b>						
1	MPCB- CONSENT- 0000109706	Latur City Municipal Corporation Latur Main Road Latur Latur	Approved Consent to Establish	Commissioning of the project or five Years whichever is earlier	WPC	Committee noted Municipal Corporation applied for consent to establish for 10 Nos of STP at different locations under latur municipal corporation, It is further noted that the case was discussed in 6th CC meeting and approved with condition that consent shall be issued after obtaining fees but due to non-submission of fees the case was re-submitted in 12th CC meeting and decided to issue SCN and accordingly SCN was issued on 20.12.2021. However, corporation has not submitted reply to issued SCN and not paid fees. The case was discussed in 3rd CC meeting dtd-24.05.2022 and it was decided to call personal hearing before JD (WPC). Accordingly personal hearing was extended online on 18.10.2022, Corporation submitted that they have paid additional fees of Rs.21.0 Lakhs, it was decided that SRO to verify the same and submit. SRO submitted and confirm that they have paid fees of Rs.21.0 Lakhs.

(79)

						<p>for gardening and connected to the sewerage system provided by local body.</p> <p>(iv) Project Proponent shall operate Organic waste digester with composting facility or Bio-gas digester with composting facility effectively.</p> <p>(v) Project Proponent shall make provision of charging port for Electric vehicles in at least 40% total available parking area</p> <p>The consent shall be issued after submission of penal fees as C to O was valid till 31.05.2021 &amp; PP has applied on 09.05.2022, balance sheet for CI and EC compliance report from SRO.</p>
9	MPCB- CONSENT- 0000138009	Premium Transmission Pvt. Ltd. (Unit 4), Plot No. B - 36, Five Star MIDC Shendra, Aurangabad.	Renewal of Consent to Operate with change in category from Red to Orange.	Not Approved.	APC	<p>It was decided to issue SCN for Refusal of Renewal of Consent to Operate due to following non-compliance –</p> <p>(i) PP has not submitted details regarding recycle of treated effluent as per Consent condition.</p> <p>(ii) Land provided for disposal of treated effluent as well as sewage is inadequate i.e. 0.84 acres against 23-CMD.</p> <p>(iii) PP has provided new DG sets having capacity 300 KVA &amp; 500 KVA without obtaining permission / Consent from the Board.</p> <p>(iv) PP has not submitted justification for increase in qty. of generation of hazardous waste.</p>
10	MPCB- CONSENT- 0000138210	Amalgamation and Renewal of 1st CTO with 2nd CTO of M/s. Kunal Sulakshan Associates (Residential Pro S.No. 10 H.No: 1A Mamurdi Haveli	Approved consent to operate (part- III) with amalgamation of renewal of Consent Operate (Part-I & II)	31.01.2024	WPC	<p>Committee noted that Project Proponent has applied for consent to operate (part-III) with amalgamation of renewal of Consent Operate (Part-I &amp; II) with amalgamation for Residential construction projects having total plot area 31535.00 Sq. mtrs and completed total Construction BUA 35468.00 Sq. mtrs out of total Construction BUA 78,406.27 Sq.mtrs as per EC dt. 27.05.2019.</p> <p>Earlier PP has obtained Revalidation of Consent to Establish dtd. 01.03.2018 which valid up 11.06.2019 for Construction project having total plot area 31535.00 Sq mtrs, &amp; total Construction BUA 63872.58 Sq.mtrs, with CI Rs. 143.11 Cr. PP has applied for Revalidation of Consent establish vide UAN NO 132227 for Residential construction project having total plot area is 31535.00 Sq. mtrs and remaining Construction BUA 42938.27 Sq. mtrs out of total Construction BUA 78,406.27 Sq.mtrs. as per EC dt. 27.05.2019 with CI of Rs 58.58 Cr. The case was discussed &amp; approved in 18<sup>th</sup> CC meeting subject to submission of penal fees.</p>



					<p>PP has obtained Environmental Clearance dtd. 12.06.2012 for construction project on total Plot area 32535.00 Sq.mtr, &amp; total construction BUA 78406.27 Sq.mtr.</p> <p>PP has obtained revalidation of Environment Clearance on dtd. 27.05.2019 for EC validity upto 10.06.2022 PP has applied for revalidation of EC</p> <p>PP has obtained Consent to Operate (Part) dtd. 03.07.2017 which valid up to 31.01.2019 for Construction Project having total plot area 31535.00 Sq.mtrs, &amp; Completed Construction BUA 14533.69 Sq.Mtrs, out of total Construction BUA of 78406.27 Sq.mtrs. with CI Rs. 48.16 Cr.</p> <p>PP has obtained 2nd Part Consent to Operate dtd. 27.03.2019 which valid up to 31.01.2020 for Construction project having total plot area 31535.00 Sq.mtrs, &amp; completed Construction BUA 3779.08 Sq.mtrs out of total construction BUA 78406.27 Sq.mtrs.</p> <p>After due deliberation, it was decided to grant consent to operate (part-III) with amalgamation of renewal of Consent Operate (Part-I &amp; II) with amalgamation for Residential construction projects having total plot area 31535.00 Sq. mtrs and completed total Construction BUA 35468.00 Sq. mtrs out of total Construction BUA 78,406.27 Sq.mtrs as per EC dt. 27.05.2019 by imposing following conditions.</p> <p>(i) PP shall comply with the conditions stipulated in consent conditions &amp; EC and renew the BGs as per existing consent towards compliance of the same.</p> <p>(ii) PP shall install online monitoring system to the O/L of STP for monitoring pH, Flow, BOD, TSS.</p> <p>(iii) The treated domestic effluent shall be 60 % recycled for secondary purpose such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body.</p> <p>(iv) Project Proponent shall operate Organic waste digester with composting facility or Bio-gas digester with composting facility effectively.</p>
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						(v) Project Proponent shall make provision of charging port for Electric vehicles in at least 40% total available parking area. (vi) The PP shall pay penal fees as consent to operate (part-I) was valid till 31.01.2019 & 2nd part was valid till 31.01.2020. and PP has applied for renewal of consent on 06.10.2022
11	MPCB- CONSENT- 0000139991	Rajuri Steel and Alloys India Pvt. Ltd. Plot No. B-3 (PART), 6, 7 & 8 MIDC Mul, Growth Centre Mul	Not approved Renewal of Consent	--	APC	Committee noted that industry has applied for renewal of consent without change in production capacity i.e. for manufacturing. M.S.Billets-525 Ton/Day & Sponge Iron 100 Ton/Day. Existing consent was valid up to 30.06.2022.  After due deliberation, it was decided to issue Show Cause Notice for refusal of consent due to following non compliances. (i) PP has not submitted BG of Rs. 10.0 lakhs each as per earlier consent condition. (ii) AAQM reports observed exceeding for the SPM parameters. (iii) Not provided tar road in premises. (iv) Not provided Waste Heat Recovery boiler
12	MPCB- CONSENT- 0000141584	MAHATMA GANDHI MISSION HOSPITAL KALAMBOL I	Not approved Combined Consent & BMW Authorization, Consent to Renewal	--	PSO	Committee noted that HCE has applied for renewal of CCA for 150 bedded HCE. Earlier CCA was valid for 120 bedded HCE.  After due deliberation, It was decided to issue Show Cause Notice for refusal of consent for following non compliances. (i) HCE has not submitted Copy of Valid BNH registration certificate for 150 beds. (ii) HCE has not submitted Category and Quantity of BMW generation in Kg/month as per Schedule I of BMW Management Rules, 2016. (iii) HCE has not submitted details of provision made for separate BMW storage area, alongwith Photographs of storage area. (iv) HCE has not submitted Water Bills for last six Months. (v) HCE has not submitted Details of area available for Tree plantation/ gardening. (vi) HCE has not submitted STP/ETP adequacy report. (vii) HCE has not submitted Details of Laboratory Waste Pre-treatment Equipment as per BMW Management Rules, 2016. (viii) HCE has not submitted valid Copy of Bank guarantee of INR 1,50,000/- as per previous CCA condition

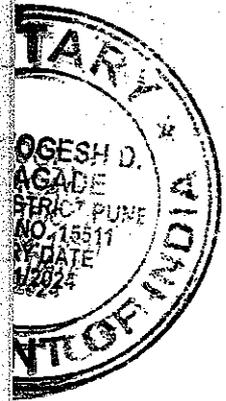


218

Exh. G  
(82)

KUNAL SULAKSHAN  
ASSOCIATE'S

TREE SURVIVAL REPORT





01



02



03



04

**Tree No. 01 Sita Ashoka - ht. 12ft    Tree No. 02 Sita Ashoka - Ht. 12ft**

**Tree NO. 03 Sita Ashoka - ht. 11ft    Tree No. 04 Sita Ashoka - ht - 12ft**



05



06



07



08

**Tree No. 05 Sita Ashoka - ht. 10ft    Tree No. 06 Sita Ashoka - Ht. 12ft**

**Tree NO. 07 Sita Ashoka - ht. 11ft    Tree No. 08 Sita Ashoka - ht - 12ft**



09



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11



12

**Tree No. 09 Sita Ashoka - ht. 10ft    Tree No. 10 Sita Ashoka - Ht. 15ft**

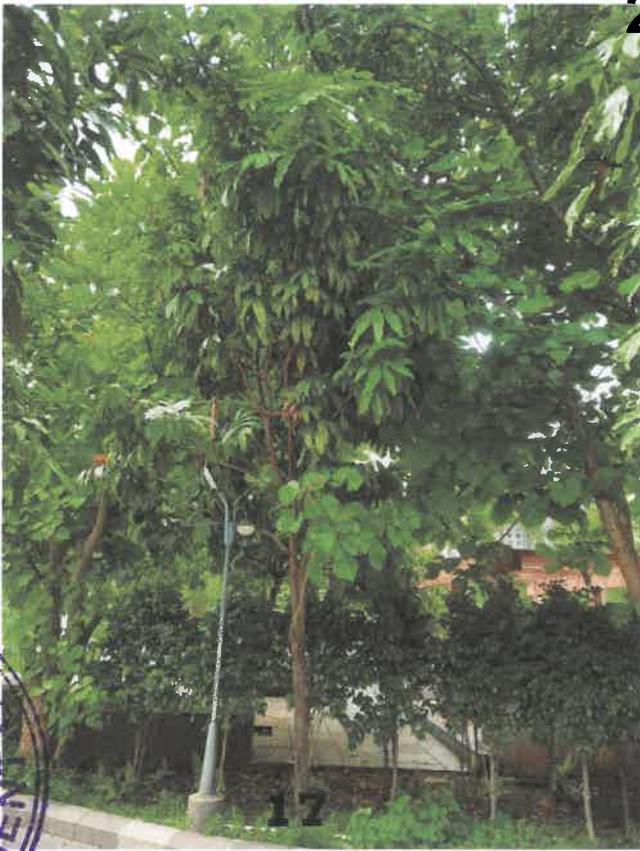
**Tree NO. 11 Sita Ashoka - ht. 11ft    Tree No. 12 Sita Ashoka - ht - 13ft**



MENT OF  
DATE  
2024

**Tree No. 13 Sita Ashoka - ht. 10ft    Tree No. 14 Sita Ashoka - Ht. 15ft**

**Tree NO. 15 Sita Ashoka - ht. 11ft    Tree No. 16 Sita Ashoka - ht - 13ft**



EXPIRY DATE  
19/11/2024  
GOVERNMENT



**Tree No. 17 Sita Ashoka - ht. 12ft**

**Tree No. 18 Sita Ashoka - Ht. 15ft**

**Tree NO. 19 Sita Ashoka - ht. 10ft**

**Tree No. 20 Sita Ashoka - ht - 12ft**



21

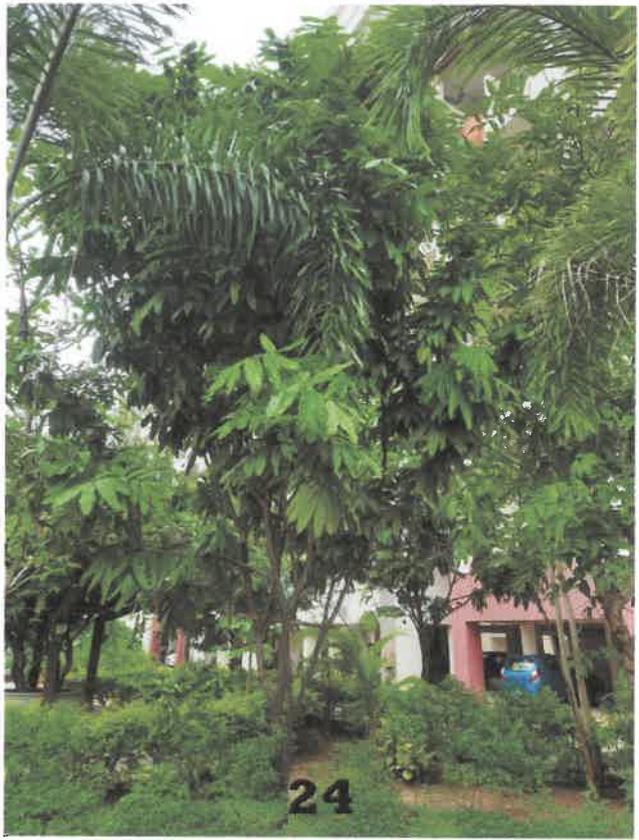


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19/11/2024  
ENVIRONMENT



23



24

**Tree No. 21 Sita Ashoka - ht. 12ft**

**Tree No. 22 Sita Ashoka - Ht. 15ft**

**Tree NO. 23 Sita Ashoka - ht. 13ft**

**Tree No. 24 Sita Ashoka - ht - 12ft**



**Tree No. 25 Sita Ashoka - ht. 12ft**

**Tree No. 26 Sita Ashoka - Ht. 15ft**

**Tree NO. 27 Sita Ashoka - ht. 13ft**

**Tree No. 28 Sita Ashoka - ht - 12ft**

FORME  
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DATE  
11/2024  
MENT



**Tree No. 29 Sita Ashoka - ht. 15ft**

**Tree No. 30 Sita Ashoka - Ht. 14ft**

**Tree NO. 31 Sita Ashoka - ht. 13ft**

**Tree No. 32 Sita Ashoka - ht - 15ft**



NTC



**Tree No. 33 Sita Ashoka - ht. 15ft**

**Tree No. 34 Sita Ashoka - Ht. 14ft**

**Tree NO. 35 Sita Ashoka - ht. 13ft**

**Tree No. 36 Sita Ashoka - ht - 15ft**



37



38



39



40

**Tree No. 37 Sita Ashoka - ht. 15ft**

**Tree No. 38 Sita Ashoka - Ht. 14ft**

**Tree NO. 39 Sita Ashoka - ht. 13ft**

**Tree No. 40 Sita Ashoka - ht - 15ft**

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**Tree No. 41 Sita Ashoka - ht. 15ft**

**Tree No. 42 Sita Ashoka - Ht. 14ft**

**Tree NO. 43 Sita Ashoka - ht. 14ft**

**Tree No. 44 Sita Ashoka - ht - 15ft**



45



46



47



48

**Tree No. 45 Sita Ashoka - ht. 15ft**

**Tree No. 46 Sita Ashoka - Ht. 12ft**

**Tree NO. 47 Sita Ashoka - ht. 10ft**

**Tree No. 48 Sita Ashoka - ht - 13ft**

MENT  
2024



**Tree No. 49 Sita Ashoka - ht. 15ft**

**Tree No. 50 Sita Ashoka - Ht. 16ft**

**Tree NO. 51 Sita Ashoka - ht. 15ft**

**Tree No. 52 Sita Ashoka - ht - 15ft**

56



53



54



55



56

D. V.  
JUNE 11  
OF INDIA

**Tree No. 53 Sita Ashoka - ht. 17ft Tree No. 54 Sita Ashoka - Ht. 18ft**

**Tree NO. 55 Sita Ashoka - ht. 16ft Tree No. 56 Foxtail palm - Ht 12ft**



57



58



59



60

**Tree No.57 Foxtail palm - ht. 17ft**

**Tree No.58 Foxtail palm - Ht. 18ft**

**Tree NO. 59 Foxtail palm - ht. 16ft**

**Tree No. 60 Foxtail palm - Ht 12ft**

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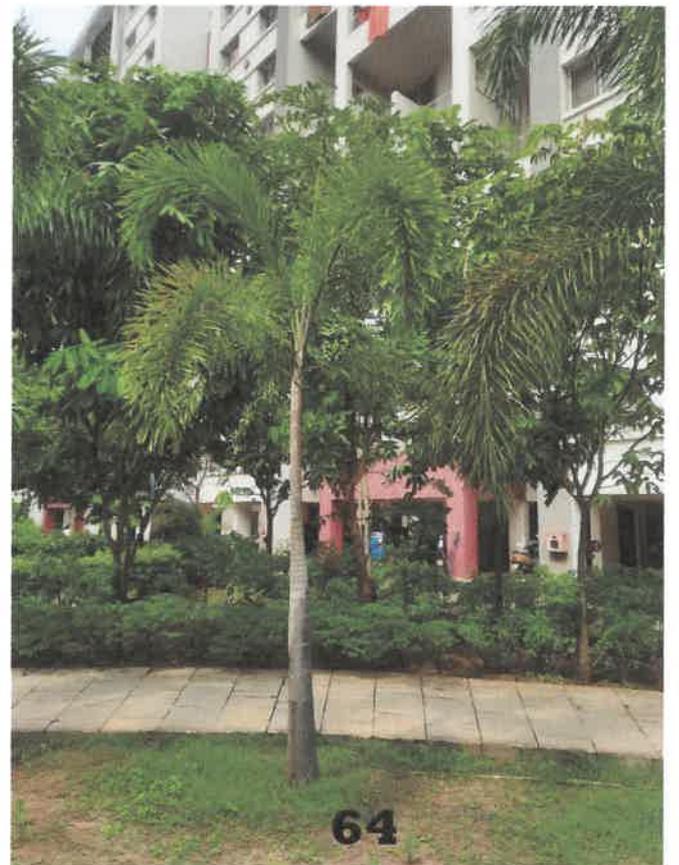
61



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63



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**Tree No. 61 Foxtail palm - ht. 17ft**

**Tree No. 62 Foxtail palm - Ht. 15ft**

**Tree NO. 63 Foxtail palm - ht. 16ft**

**Tree No. 64 Foxtail palm - Ht 14ft**



65



66



67



68

**Tree No. 65 Foxtail palm - ht. 14ft**

**Tree No. 66 Foxtail palm - Ht. 15ft**

**Tree NO. 67 Foxtail palm - ht. 14ft**

**Tree No. 68 Foxtail palm - Ht 14ft**

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DATE  
2024

**Tree No. 69 Foxtail palm - ht. 14ft**

**Tree No. 70 Foxtail palm - Ht. 15ft**

**Tree NO. 71 Foxtail palm - ht. 14ft**

**Tree No. 72 Foxtail palm - Ht 14ft**



73



74



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76

**Tree No. 73 Foxtail palm - ht. 14ft**

**Tree No. 74 Foxtail palm - Ht. 13ft**

**Tree NO. 75 Foxtail palm - ht. 12ft**

**Tree No. 76 Foxtail palm - Ht 10ft**

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NT OF INDIA

**Tree No. 77 Foxtail palm - ht. 14ft**

**Tree No. 78 Foxtail palm - Ht. 13ft**

**Tree NO. 79 Foxtail palm - ht. 12ft**

**Tree No. 80 Foxtail palm - Ht 10ft**



81



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... /2024  
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**Tree No. 81 Foxtail palm - ht. 14ft**

**Tree No. 82 Foxtail palm - Ht. 13ft**

**Tree NO. 83 Foxtail palm - ht. 12ft**

**Tree No. 84 Foxtail palm - Ht 10ft**



85



86

MINISTRY OF ENVIRONMENT AND FORESTS  
GOVERNMENT OF INDIA  
19/11/2024  
3511  
DATE



87



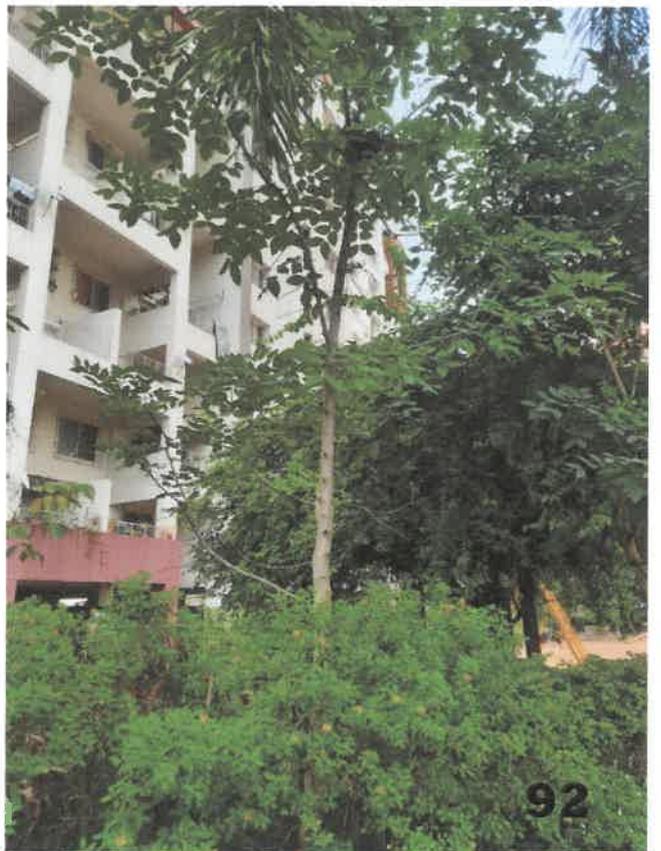
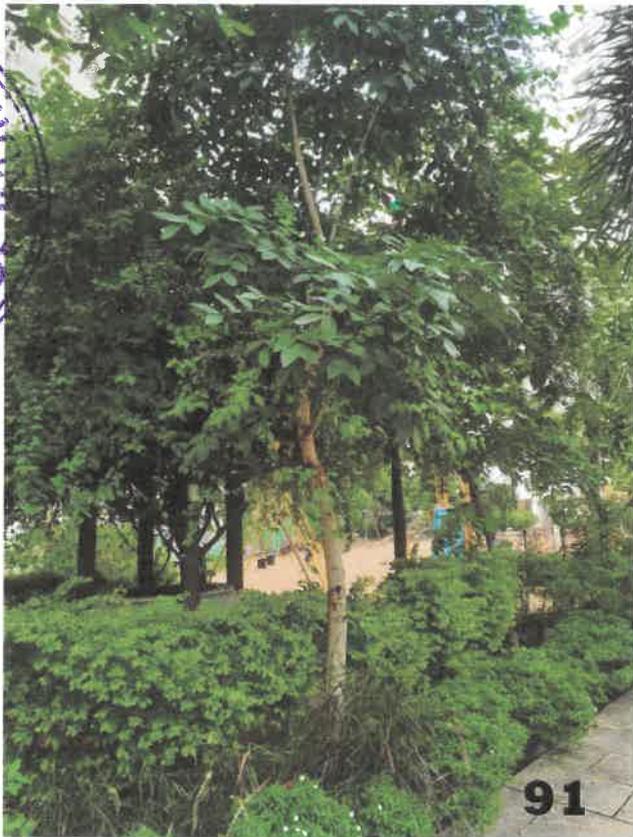
88

**Tree No. 85 Foxtail palm - ht. 14ft**

**Tree No. 86 Foxtail palm - Ht. 13ft**

**Tree NO. 87 Foxtail palm - ht. 12ft**

**Tree No. 88 Foxtail palm - Ht 10ft**



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9/11/2024  
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**Tree No. 89 Foxtail palm - ht. 14ft**

**Tree No. 90 Cassia fistula - Ht. 13ft**

**Tree NO. 91 Cassia fistula - ht. 10ft**

**Tree No. 92 Cassia fistula - Ht 12ft**



93



94



95



96

**Tree No. 93 Cassia fistula - ht. 14ft**

**Tree No. 94 Cassia fistula - Ht. 13ft**

**Tree NO. 95 Cassia fistula - ht. 15ft**

**Tree No. 96 Cassia fistula - Ht 15ft**

ENT OF INDIA  
2024

(187)



STATE OF MAHARASHTRA  
DISTRICT PUNE  
NO. 18511  
EXPIRY DATE  
19/11/2024  
DEPARTMENT OF FORESTRY



**Tree No. 97 Cassia fistula - ht. 15ft**

**Tree No. 98 Cassia fistula - Ht. 15ft**

**Tree NO. 99 Cassia fistula - ht. 16ft**

**Tree No. 100 Cassia fistula - Ht 16ft**



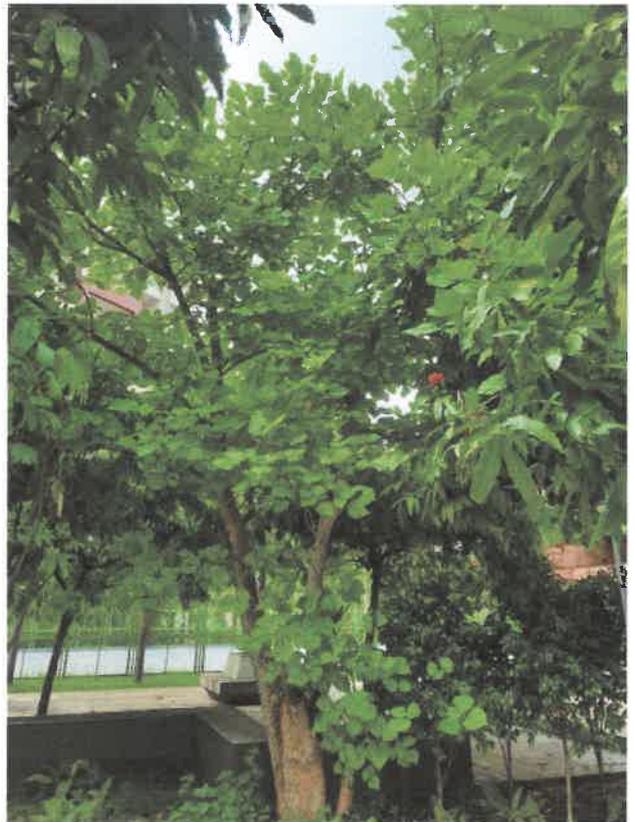
**101**



**102**



**103**



**104**

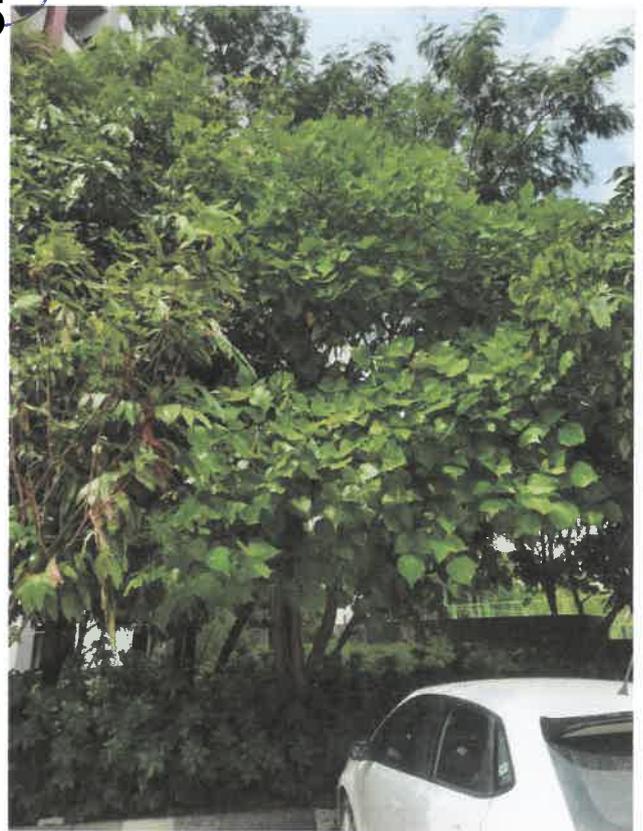
**Tree No. 101 Cassia fistula - ht. 15ft Tree No. 102 Erythrina Variegated - Ht. 13ft**

**Tree NO. 103 Erythrina Variegated - ht. 13ft Tree No. 104 Erythrina Variegated - Ht 13ft**

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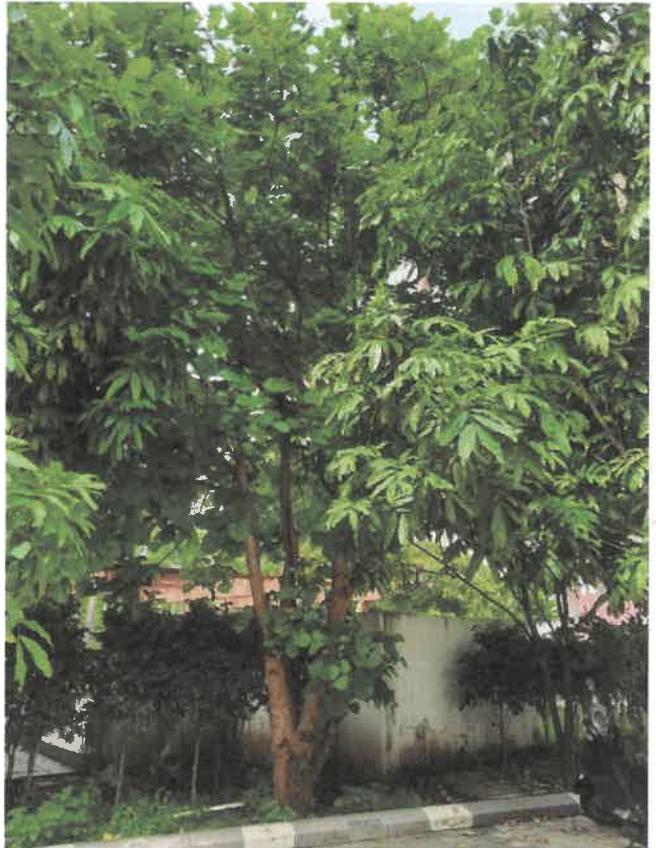
105



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108

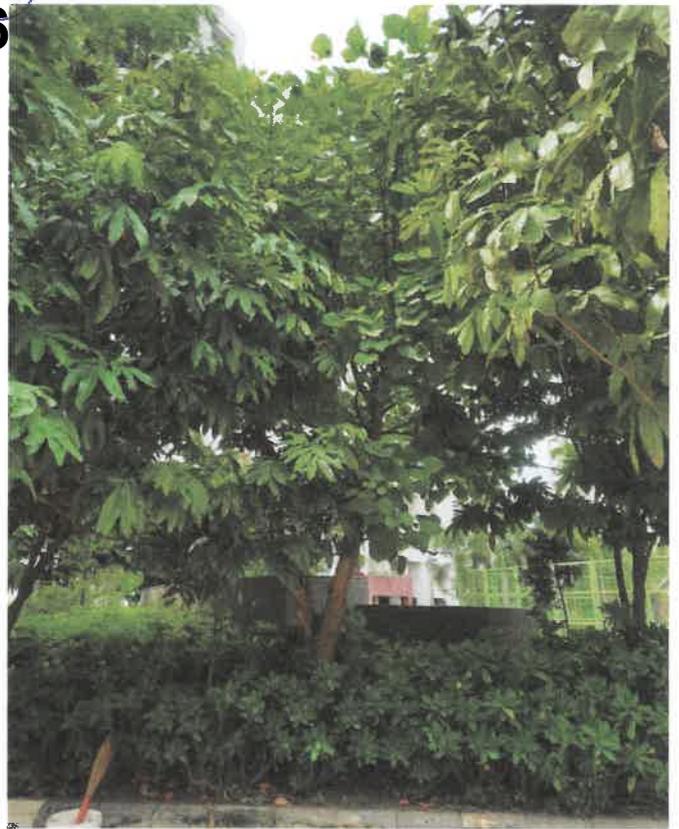
**Tree No. 105 Erythrina Variegated - ht. 15ft Tree No. 106 Erythrina Variegated - Ht. 13ft**

**Tree NO. 107 Erythrina Variegated - ht. 13ft Tree No. 108 Erythrina Variegated - Ht 13ft**

MADE IN INDIA  
NO. 15811  
DATE 11/2011  
MENT OF

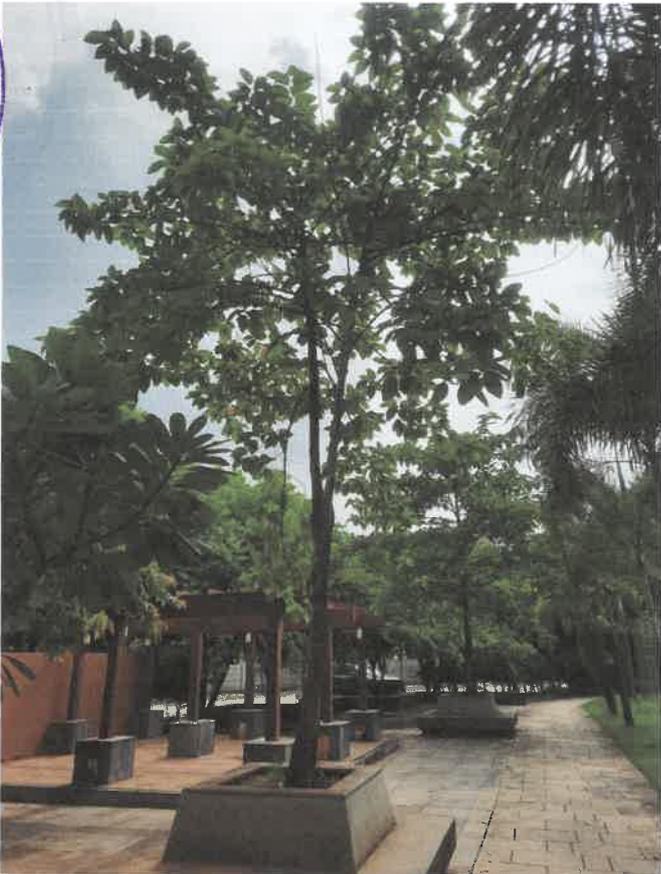


109



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109



110

**Tree No. 109 Erythrina Variegated - ht. 17ft**

**Tree No. 110 Erythrina Variegated -**

**Tree NO. 111 Kadamba - ht. 13ft**

**Tree No. 112 Kadamba - Ht 13ft**



**113**



**114**



**115**

**Tree No. 113 Kadamba - ht. 17ft**

**Tree NO. 115 Bauhinia - ht. 12ft**



**116**

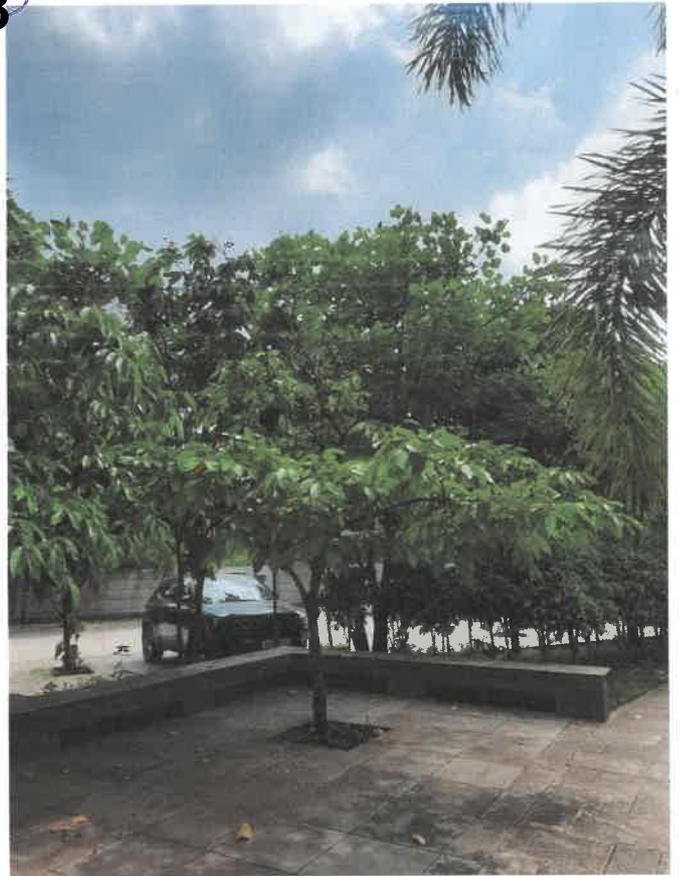
**Tree No. 114 Bauhinia - Ht. 11ft**

**Tree No. 116 -Bauhinia Ht 11ft**

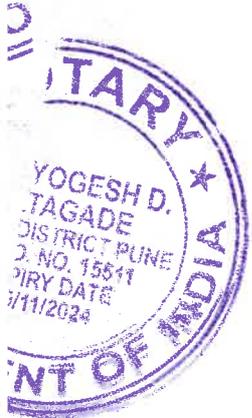




**117**



**118**



**Tree No. 117 Lagerstromia- ht. 9ft**

**Tree No. 118 Lagerstromia - Ht. 8ft**



# Rainbow RWH Consultants (ECO-FRIENDLY)

249  
Exh. R  
113

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- ◆ Govt. College Of Engn., Aurangabad 2005 (RWH & Watershed Development)
- ◆ Govt. College Of Engn., Aurangabad 2007 (RTRWH)
- ◆ Centre For Science & Environment, New Delhi, 2010
- ◆ Indian Water Works Association Mumbai Centre, 2011
- ◆ PCMC Plumbing Registration No. 552.

20/04/2016

प्रति,

M/s. Kunal Sulakshan Associates through  
Hemendra Shaha & Ramesh Shaha  
Site- S. No. 10/1A,  
Mamurdi,  
Pune.

विषय- Mamurdi येथील सर्व्हे No. 10/1A मधील इमारतीत रेन वॉटर  
हारवेस्टिंग करणे बाबत

महोदय,

उपरोक्त विषयांस अनुसरून कळविण्यात येत आहे की, सदर इमारतीचे  
रेन वॉटर हारवेस्टिंगचे काम शासनाच्या / महानगरपालिकेच्या मानांकानुसार  
पूर्ण करण्यात आलेले आहे. त्याची माहिती पुढील प्रमाणे.....

१) छताचा प्रकार	:	RCC SLAB
२) छताचे क्षेत्र	:	15,000 Sq. ft.
३) हारवेस्टिंगसाठी घेतलेले छताचे क्षेत्र	:	15,000 Sq. ft.
४) पाईप्सची संख्या	:	20 Nos.
५) पाईप्सचा प्रकार	:	पी.व्ही.सी. फिब्रिलेस प्रकार
६) पाईप्सचा व्यास	:	160 mm.
७) एका वर्षात पाऊस	:	1000 mm.
८) फिल्टर साईज	:	250mm - 04 No
९) रेन वॉटर हारवेस्टिंगचा प्रकार	:	Underground Recharge

RRWHC

# Rainbow RWH Consultants

(ECO-FRIENDLY)

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- ◆ Govt. College Of Engn., Aurangabad 2005 (RWH & Watershed Development)
- ◆ Govt. College Of Engn., Aurangabad 2007 (RTRWH)
- ◆ Centre For Science & Environment, New Delhi, 2010
- ◆ Indian Water Works Association Mumbai Centre, 2011
- ◆ PCMC Plumbing Registration No. 552.

१०) बोअर वेल साईज	:	160 mm – 02 nos.
११) बोअरवेलची खोली	:	100 ft
१२) रेन वॉटर हारवेस्टिंग पासून जमा होणारे पाणी	:	11,15,524 lit.
१३) टँक कॅपेसिटी	:	—
१४) बोअरवेल चेंबर साईज	:	3' x 2' – 2 No.
१५) फिल्टर चेंबर साईज	:	6' x 3' – 2 No.

छतावरील पावसाचे पाणी कृत्रिम पुनर्भरण – बोअरमध्ये संघटन केले आहे. ते पाणी टाकीमध्ये साठवून निर्जंतूक असल्याची खात्री करून वापरणे.

प्रमाणित करण्यात येते की, विषयांकित इमारतीची रेन वॉटर हारवेस्टिंग सिस्टीम ही शासनाच्या मार्गदर्शक तत्त्वांस अनुसरून आहे. त्यासाठी वापरलेले साहित्य चांगल्या दर्जाचे आहे. रेन वॉटर हारवेस्टिंगला फक्त टॉप टेरेस वर पडणारे पाणीच येईल अशा पध्दतीने जोडले आहे. खालची टेरेस / बाल्कनी, सांडपाणी पाईप्स या सिस्टीमला जोडलेले नाही.

वेळोवेळी देखभाल दुरुस्ती करणे तसेच पावसाचे पाणी पिण्यासाठी स्वयंपाकासाठी वापरणे याकामी निर्जंतूकीकरणाची जबाबदारी लेखील सहिवाश्याची / विकसकाची राहिल.

अपिला विश्वास



**R R W H**

**Rainbow RWH**  
**Consultants**  
**(Eco-Friendly)**

251

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- Govt. College of Engn. Aurangabad 2007(RTRWH)
- Center for Science & Environment, New Delhi, 2010
- Indian Water Works Association Mumbai Center, 2011
- PCMC Plumbing Registration No. 552.

TRANSLATED COPY

To,

Date: 20/04/2016

M/s. Kunal Sulakshan Associates through

Hemendra Shaha and Ramesh Shaha

Site: S.No. 10/1A, Mamurdi, Pune

Subject: Rain water harvesting system at survey no. 10/1A Mamurdi

Dear sir,

We hereby informed that the rain water harvesting of the said building has been completed as per norms of government/ municipal corporation details of the same as under:

- |                                  |   |                      |
|----------------------------------|---|----------------------|
| 1. Type of terrace               | : | RCC SLAB             |
| 2. Terrace area                  | : | 15,000 Sq.ft         |
| 3. Area taken for harvesting     | : | 15,000 Sq.ft         |
| 4. Total no. of pipes            | : | 20 Nos.              |
| 5. Type of pipes                 | : | P.V.C Phinolex 4Kgf  |
| 6. Dimension of pipe             | : | 160 mm.              |
| 7. Rain water in one year        | : | 1000 mm.             |
| 8. Filter size                   | : | 250mm- 04 No         |
| 9. Type of rain water harvesting | : | Underground Recharge |

R R W H

**Rainbow RWH**  
**Consultants**  
(Eco-Friendly)

(116) 252

Certified By:

- Govt. College of Engn. Aurangabad 2005 (RWH & Watershed Development)
- Govt. College of Engn. Aurangabad 2007(RTRWH)
- Center for Science & Environment, New Delhi, 2010
- Indian Water Works Association Mumbai Center, 2011
- PCMC Plumbing Registration No. 552.

10. Borewell size : 160 mm-02 Nos.
11. Depth of borewell : 100ft
12. Water to be collected from : 11,15,524 lit  
rain water harvesting system
13. Tank capacity : -
14. Borewell chamber size : 3 x 2 – 2 No.
15. Filter chamber size : 6 x 3 – 2 No.

Rain water on terrace has been refilled in borewell and the said water should be use after collected in the tank after disinfecting.

Hereby certified that, the rain water system of the subject building are as per norms and guideline of governments. Material use for the same, are of good qualities and rain water system's pipes has been annexed to the top terrace so that only rain water will be collected. The outlet pipes other water falling in private terrace and balcony are not attached to the pipe of rain water system.

It shall be responsibility of developers and residence that it shall be maintain regularly and for using the water for drinking and cooking purpose and the same shall be use after disinfectant.

Your Faithfully



253

17 Wing  
RWH

RRWHC

# Rainbow RWH Consultants (ECO-FRIENDLY)

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- ◆ Govt. College Of Engn., Aurangabad 2007 (RTRWH)
- ◆ Centre For Science & Environment, New Delhi, 2010
- ◆ Indian Water Works Association Mumbai Centre, 2011
- ◆ PCMC Plumbing Registration No. 552.

Reg. No. 230/RWH/17-18

14/11/2017

प्रति,

M/s. Kunal Sulakshan Associates through  
Hemendra Shaha & Ramesh Shaha  
Site- S. No. 10/1A, Wing "C"  
Mamurdi,  
Pune.

विषय- Mamurdi येथील सर्व्हे No. 10/1A मधील इमारतीत रेन वॉटर  
हारवेस्टिंग करणे बाबत

महोदय,

उपरोक्त विषयांस अनुसरून कळविण्यात येत आहे की, सदर इमारतीचे  
रेन वॉटर हारवेस्टिंगचे काम शासनाच्या / महानगरपालिकेच्या मानांकानुसार  
पूर्ण करण्यात आलेले आहे. त्याची माहिती पुढील प्रमाणे.....

- |                                  |   |                            |
|----------------------------------|---|----------------------------|
| १) छताचा प्रकार                  | : | RCC SLAB                   |
| २) छताचे क्षेत्र                 | : | 2,800 Sq. ft.              |
| ३) हारवेस्टिंगसाठी छताचे क्षेत्र | : | 2,800 Sq. ft.              |
| ४) पाईप्सची संख्या               | : | 04 Nos.                    |
| ५) पाईप्सचा प्रकार               | : | पी.व्ही.सी. फिनोलक्स 4kgf. |
| ६) पाईप्सचा व्यास                | : | 160 mm.                    |
| ७) एका वर्षात पाणी               | : | 1000 mm.                   |
| ८) फिल्टर साईज                   | : | 250mm - 01 No              |
| ९) रेन वॉटर हारवेस्टिंगचा प्रकार | : | Underground Recharge       |

# Rainbow RWH Consultants (ECO-FRIENDLY)

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- ◆ Govt. College Of Engn., Aurangabad 2005 (RWH & Watershed Development)
- ◆ Govt. College Of Engn., Aurangabad 2007 (RTRWH)
- ◆ Centre For Science & Environment, New Delhi, 2010
- ◆ Indian Water Works Association Mumbai Centre, 2011
- ◆ PCMC Plumbing Registration No. 552.

१०) बोअर वेल साईज	:	160 mm
११) बोअरवेलची खोली	:	100 ft
१२) रेन वॉटर हारवेस्टिंग पासून जमा होणारे पाणी	:	2,08,178 lit.
१३) टॅक कॅपेसिटी	:	--
१४) बोअरवेल चेंबर साईज	:	2' x 2' - 1 No.
१५) फिल्टर चेंबर साईज	:	6' x 2' - 1 No.

छतावरील पावसाचे पाणी कृत्रिम पुनर्भरण - बोअरमध्ये संघटन केले आहे. ते पाणी टाकीमध्ये साठवून निर्जंतूक असल्याची खात्री करून वापरणे.

प्रमाणित करण्यात येते की, विषयांकित इमारतीची रेन वॉटर हारवेस्टिंग सिस्टीम ही शासनाच्या मार्गदर्शक तत्त्वांस अनुसरून आहे. त्यासाठी वापरलेले साहित्य चांगल्या दर्जाचे आहे. रेन वॉटर हारवेस्टिंगला फक्त टॉप टेरेस वर पडणारे पाणीच येईल अशा पध्दतीने जोडले आहे. खाजगी टेरेस / बाल्कमी, साडपाणी पाईप्स या सिस्टीमला जोडलेले नाही.

वेळोवेळी देखभाल दुरुस्ती करणे तसेच पावसाचे पाणी पिण्यासाठी स्वयंपाकासाठी वापरणे याकामी निर्जंतूकीकरणाची जबाबदारी तेथील रहिवाश्याची / विकसकाची राहिल.

आपला विश्वासू



R R W H

**Rainbow RWH**  
**Consultants**  
(Eco-Friendly)

119  
255

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- Govt. College of Engr. Aurangabad 2005 (RWH & Watershed Development)
- Govt. College of Engr. Aurangabad 2007(RTRWH)
- Center for Science & Environment, New Delhi, 2010
- Indian Water Works Association Mumbai Center, 2011
- PCMC Plumbing Registration No. 552.

**TRANSLATED COPY**

Reg. No. 230/RWH/17-18

Date: 14/11/2017

To,

M/s. Kunal Sulakshan Associates through

Hemendra Shaha and Ramesh Shaha

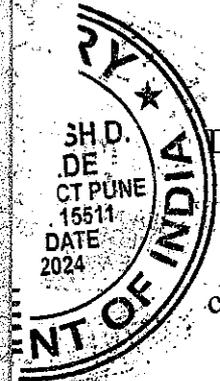
Site: S.No. 10/1A, Mamurdi, Pune

Subject: Rain water harvesting system at survey no. 10/1A Mamurdi

Dear sir,

We hereby informed that the rain water harvesting of the said building has been completed as per norms of government/ municipal corporation details of the same as under:

- |                                  |   |                      |
|----------------------------------|---|----------------------|
| 1. Type of terrace               | : | RCC SLAB             |
| 2. Terrace area                  | : | 2,800 Sq.ft          |
| 3. Area taken for harvesting     | : | 2,800 Sq.ft          |
| 4. Total no. of pipes            | : | 04 Nos.              |
| 5. Type of pipes                 | : | P.V.C Phinolex 4Kgf  |
| 6. Dimension of pipe             | : | 160 mm.              |
| 7. Rain water in one year        | : | 1000 mm.             |
| 8. Filter size                   | : | 250mm- 01 No         |
| 9. Type of rain water harvesting | : | Underground Recharge |



R R W H

**Rainbow RWH**  
**Consultants**  
(Eco-Friendly)

120 256

Certified By:

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- Govt. College of Engn. Aurangabad 2007(RTRWH)
- Center for Science & Environment, New Delhi, 2010
- Indian Water Works Association Mumbai Center, 2011
- PCMC Plumbing Registration No. 552.

10. Borewell size : 160 mm
11. Depth of borewell : 100ft
12. Water to be collected from : 2,08,178 lit  
rain water harvesting system
13. Tank capacity : -
14. Borewell chamber size : 2 x 2 – 1 No.
15. Filter chamber size : 6 x 2 – 1 No.

Rain water on terrace has been refilled in borewell and the said water should be use after collected in the tank after disinfecting.

Hereby certified that, the rain water system of the subject building are as per norms and guideline of governments. Material use for the same, are of good qualities and rain water system's pipes has been annexed to the top terrace so that only rain water will be collected. The outlet pipes other water falling in private terrace and balcony are not attached to the pipe of rain water system.

It shall be responsibility of developers and residence that it shall be maintain regularly and for using the water for drinking and cooking purpose and the same shall be use after disinfectant.

Your Faithfully



# Rainbow RWH Consultants (ECO-FRIENDLY)

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- ◆ Govt. College Of Engn., Aurangabad 2005 (RWH & Watershed Development)
- ◆ Govt. College Of Engn., Aurangabad 2007 (RTRWH)
- ◆ Centre For Science & Environment, New Delhi, 2010
- ◆ Indian Water Works Association Mumbai Centre, 2011
- ◆ PCMC Plumbing Registration No. 552.

Reg. No. 004/RWH/22-23

06/04/2022

प्रति,

M/s. Kunal Sulakshan Associates through  
Hemendra Shaha & Ramesh Shaha  
Site- S. No. 10/1A, Wing "G & H"  
Mamurdi,  
Pune.

विषय- Mamurdi येथील सर्व्हे No. 10/1A मधील इमारतीत रेन वॉटर  
हारवेस्टिंग करणे बाबत

महोदय,

उपरोक्त विषयांस अनुसरून कळविण्यात येत आहे की, सदर इमारतीचे रेन  
वॉटर हारवेस्टिंगचे काम शासनाच्या / महानगरपालिकेच्या मानांकानुसार पूर्ण  
करण्यात आलेले आहे. त्याची माहिती पुढील प्रमाणे.....

१) छताचा प्रकार	:	RCC SLAB
२) छताचे क्षेत्र	:	8,300 Sq. ft.
३) हारवेस्टिंगसाठी घेतलेले छताचे क्षेत्र	:	8,300 Sq. ft.
४) पाईप्सची संख्या	:	08 Nos.
५) पाईप्सचा प्रकार	:	पी.व्ही.सी. फिनोलक्स 4kgf.
६) पाईप्सचा व्यास	:	160 mm.
७) एका वर्षात पाऊस	:	700 mm.
८) फिल्टर साईज	:	250mm - 01 No
९) रेन वॉटर हारवेस्टिंगचा प्रकार	:	Underground Recharge

# Rainbow RWH Consultants (ECO-FRIENDLY)

## Certified By

- ◆ Govt. College Of Engn., Aurangabad 2005 (RWH & Watershed Development)
- ◆ Govt. College Of Engn., Aurangabad 2007 (RTRWH)
- ◆ Centre For Science & Environment, New Delhi, 2010
- ◆ Indian Water Works Association Mumbai Centre, 2011
- ◆ PCMC Plumbing Registration No. 552.

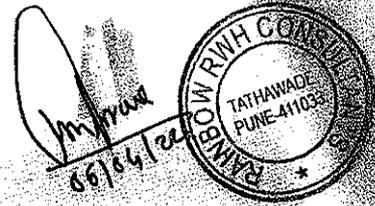
१०) बोअर वेल साईज	:	160 mm
११) बोअरवेलची खोली	:	100 ft
१२) रेन वॉटर हारवेस्टिंग पासून जमा होणारे पाणी	:	4,31,970 lit.
१३) टँक कॅपेसिटी	:	--
१४) बोअरवेल चेंबर साईज	:	2' x 2' - 2 No.
१५) फिल्टर चेंबर साईज	:	6' x 2' - 2 No.

छतावरील पावसाचे पाणी कृत्रिम पुनर्भरण - बोअरमध्ये संघटन केले आहे. ते पाणी टाकीमध्ये साठवून निर्जंतूक असल्याची खात्री करून वापरणे.

प्रमाणित करण्यात येते की, विषयांकित इमारतीची रेन वॉटर हारवेस्टिंग सिस्टीम ही शासनाच्या मार्गदर्शक तत्वांस अनुसरून आहे. त्यासाठी वापरलेले साहित्य चांगल्या दर्जाचे आहे. रेन वॉटर हारवेस्टिंगला फक्त टॉप टेरेस वर पडणारे पाणीच येईल अशा पध्दतीने जोडले आहे. खाजगी टेरेस / बाल्कमी, सांडपाणी पाईप्स या सिस्टीमला जोडलेले नाही.

वेळोवेळी देखभाल दुरुस्ती करणे तसेच पावसाचे पाणी पिण्यासाठी स्वयंपाकासाठी वापरणे याकामी निर्जंतूकीकरणाची जबाबदारी तेथील रहिवाश्याची / विकसकाची राहिल.

आपला विश्वास



- Govt. College of Engn. Aurangabad 2005 (RWH & Watershed Development)
- Govt. College of Engn. Aurangabad 2007(RTRWH)
- Center for Science & Environment, New Delhi, 2010
- Indian Water Works Association Mumbai Center, 2011
- PCMC Plumbing Registration No. 552.

### TRANSLATED COPY

Reg. No. 004/RWH/22-23

Date: 06/04/2023

To,

M/s. Kunal Sulakshan Associates through

Hemendra Shaha and Ramesh Shaha

Site: S.No. 10/1A, Mamurdi, Pune

Subject: Rain water harvesting system at survey no. 10/1A Mamurdi

Dear sir,

We hereby informed that the rain water harvesting of the said building has been completed as per norms of government/ municipal corporation details of the same as under:

1. Type of terrace	:	RCC SLAB
2. Terrace area	:	8,300 Sq.ft
3. Area taken for harvesting	:	8,300 Sq.ft
4. Total no. of pipes	:	08 Nos.
5. Type of pipes	:	P.V.C Phinolex 4Kgf
6. Dimension of pipe	:	160 mm.
7. Rain water in one year	:	700 mm.
8. Filter size	:	250mm- 01 No
9. Type of rain water harvesting	:	Underground Recharge

# Rainbow RWH Consultants (Eco-Friendly)

- Govt. College of Engn. Aurangabad 2005 (RWH & Watershed Development)
- Govt. College of Engn. Aurangabad 2007(RTRWH)
- Center for Science & Environment, New Delhi, 2010
- Indian Water Works Association Mumbai Center, 2011
- PCMC Plumbing Registration No. 552.

10. Borewell size	:	160 mm
11. Depth of borewell	:	100ft
12. Water to be collected from rain water harvesting system	:	4,31,970 lit
13. Tank capacity	:	-
14. Borewell chamber size	:	2 x 2 – 2 No.
15. Filter chamber size	:	6 x 2 – 2 No.

Rain water on terrace has been refilled in borewell and the said water should be use after collected in the tank after disinfecting.

Hereby certified that, the rain water system of the subject building are as per norms and guideline of governments. Material use for the same, are of good qualities and rain water system's pipes has been annexed to the top terrace so that only rain water will be collected. The outlet pipes other water falling in private terrace and balcony are not attached to the pipe of rain water system.

It shall be responsibility of developers and residence that it shall be maintain regularly and for using the water for drinking and cooking purpose and the same shall be use after disinfectant.

Your Faithfully



267.5 (25)

# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701		Kalpataru Point, 2 <sup>nd</sup> - 4 <sup>th</sup> Floor
Fax: 24024068 / 24023515		Opp. Cine Planet Cinema,
Website: <a href="http://mpcb.mah.nic.in">http://mpcb.mah.nic.in</a>		Near Sion Circle, Sion (E)
E-mail: <a href="mailto:cac-cell@mpcb.gov.in">cac-cell@mpcb.gov.in</a>		Mumbai-400 022.

No. MPCB/CAC-Cell/TB/B-4892/A

Date: 28/12/2018.

To,  
The President,  
Confederation of Real Estate Developers' Association of India (CREDAI),  
5th Floor, PHD House, 4/2, Siri Institutional Area,  
August Kranti Marg,  
New Delhi- 110016.

**Sub: - Installation of Online Continuous Monitoring system at STP outlet of Infrastructure projects.**

The Maharashtra Pollution Control Board is in receipt of representations with reference to Consent to Establish & conditions imposed by the Board for Building Construction Projects especially about installation of online monitoring system.

The Board is a statutory Body and granting consent to establish to Industries and Building Projects under section 25 of the water (P&CP) 1974 and under section 21 of the Air (P&CP) Act 1981 to comply certain important conditions such as specific treatment processes to achieve standards prescribed by the Board to control water as well as Air Pollution and also for disposal of Wastes.

The Board is in receipt of minutes of the SEIAA meeting of held on 06.08.2018 where in the issue regarding installation of online continuous monitoring system at STP outlet of Infrastructure projects was discussed at length and decided that the Board should not insist on installation of online monitoring system for the STP for residential projects as it is not economically viable for residential societies.

The Board is also of the same opinion and the consent are being issued to the infrastructure project by imposing condition to comply with the consented norms. However, The Board welcomes the voluntary participation towards provision of online continuous monitoring system for effective monitoring.

  
(E. Ravendiran, IAS)  
Member Secretary

Copt submitted for favor of information to

1. The Hon'ble Chairman, MPCB, Mumbai.
2. The Hon'ble Principal Secretary, Dept. of Environment, GoM.

262 T

(126)

**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL LABORATORY, PUNE**

Phone no. : 020-25811698  
Visit us at : <http://mpcb.gov.in>  
mail : [sopunelab@mpcb.gov.in](mailto:sopunelab@mpcb.gov.in)



"Your Service is our Duty"

Regional Laboratory, Pune, Maharashtra  
Pollution Control Board, Jog Center, 3rd  
Floor, Mumbai Pune Road,  
Wakdevadi, Pune- 411 003

NABL Certificate No.:

Validity

Laboratory MoEF Recognition :

Validity

Test Report No.: MPCB/RL-Pune/JVS/22-23/03/308

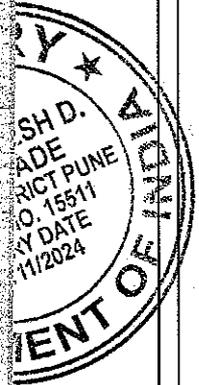
Date: 28/03/2023 06:36 PM

**Analysis Report-Water (JVS)**

Field Sample ID :	BR-0042570		
Name & Address of the Industry	Amalgamation and Renewal of 1st CTO with 2nd CTO of M/s. Kunal Sulakshan Associates (Residential Pro O21 Building and construction project more than 20,000 sq. m built up area		
Sampling Location :	STP:(Outlet)		
Lab code :	MPCB/RL-Pune/JVS/22-23/2715		
Sampling Method(s) :		Sample Details (Water/Air/HW) :	Water
Sampling drawn by (Officer name):	FO-Pimpri Chinchwad (Mrs. Jyoti Shivaji Sutar)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Pimpri Chinchwad (Mrs. Jyoti Shivaji Sutar) (SRO-Pimpri Chinchwad)	Seal No. :	257
Date of Sample Collection.(dd/mm/yyyy) :	03/03/2023 01:15 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	06/03/2023 05:45 PM
Analysis start Date (dd/mm/yyyy). :	09/03/2023 06:06 PM		

**Test Report**

Sr.No	Parameter	Results	Unit	Method Adopted	MU( If required)
1	pH	7.9			
2	Suspended Solids ( SS )	12.0	mg/l		
3	Ammonical Nitrogen	1.04	mg/l		
4	Biochemical Oxygen Demand (BOD)	8.4	mg/l		



Sr.No	Parameter	Results	Unit	Method Adopted	MU( If required)
5	Chemical Oxygen Demand (COD)	36.0	mg/l		
6	Nitrate Nitrogen	0.32	mg/l		

End of The Report

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed, \* Not covered under NABL scop.

Comment (if any):

Comment for Amended Report:

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by: Dr P D Khadkikar

Results Approved by: Dr P D Khadkikar

Results Reviewed by: Dr P D Khadkikar

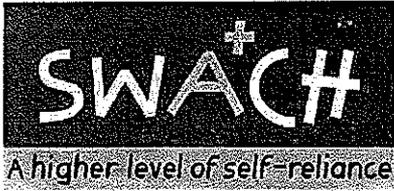
Dr P D Khadkikar  
Scientific Officer,  
I/c Regional Laboratory,  
Pune,

# This is an Electronically generated report does not require signature

Note :

1. Results relate only to the sample/s tested, only in case of samples submitted by customer & not drawn by MPCB.
2. # indicates paramters are not in scope of NABL(ISO:17025:2017)
3. Samples will be preserved for a period 10 days from the delivery of Test Certificate.
4. Customer complaint register is available at laboratory.
5. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.
6. MU values will be reported on request.





264  
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128

Date: 13<sup>th</sup> Aug 2022

To,  
Kunal Sulakshan Associates  
Kunal House , Opp. Kamla Nehru park, Off Bhandarkar Road, pune - 411004

Sub:- Facilitating Solid Waste Management at your Commercial/Residential '**Residential Project Group Housing with Shopline**' situated at Sr. No. 10 Hissa 1A Mamurdi Taluka- Haveli, District- Pune.,

Dear Sir,

With reference to above subject we intend to facilitate the management of solid waste at your proposed project.

SWaCH Seva Sahakari Sanstha Maryadit, Pune (SWaCH) is India's first wholly-owned cooperative of self-employed waste pickers or waste collectors and other urban poor. It is an autonomous enterprise that ensures provision of front-end waste management services to the citizens of Pune through self-employed informal waste-pickers.

We will facilitate the collection of segregated dry waste (recyclables & non-recyclables: **546Kg/Day, E Waste—1567.5Kg/Year**) from your registered project '**Residential Project Group Housing with Shopline**' situated at Sr. No. 10 Hissa 1A Mamurdi Taluka- Haveli, District-Pune, through waste-picker members of SWaCH after completion of project.

Further, you have also confirmed that you have acquired the necessary equipment and infrastructure (**OWC: 751.5Kg/Day**) for management of wet waste at source. If necessary, we can assist in facilitating in-situ wet waste processing using existing infrastructure and equipment through waste-pickers within the premises of your registered project through such affiliates and subject to such terms and conditions as may be applicable. We ensure collection of E-waste from the site at a cost mutually decided All commercial terms must be negotiated with waste-pickers prior to commencement of work.

Assuring you the best of our services.

Thanking You,



For SWaCH Pune Seva Sahakari Sanstha Ltd

Authorized Signatory

13<sup>th</sup> Aug 2022



Between

M/s. Kunal Sulakshan Associates., a registered Partnership Firm having its registered office at at Kunal House, Opp. Kamla Nehru Park, Off. Bhandarkar Road, Pune 411 004, (herein after referred to as the "Developer")  
Party No.1

AND

SWAGH Pune Seva Sahakari Sanstha Maryadit, an autonomous fully owned cooperative of waste pickers in Pune which has its office at Old Kothrud Kachra depot, Paud Road, Kothrud, Pune - 411038 (herein after referred to as the "Party No. 2"). Party No.2

WHEREAS, the Developer/Party No.1 is developing/has developed a project under name and style of Residential Project: Group Housing with Shopline' at Sr. No. 10 Hissa 1A Mamurdi Taluka- Haveli, District-Pune, Maharashtra by M/s. Kunal Sulakshan Associates. (herein after referred to as the "said Site").

AND WHEREAS, the Developer requires professional services of a suitable agency to collect, recycle, and/or dispose of all the non-bio-degradable wastes, ("the said Wastes") resulting from the said Site on timely basis;

AND WHEREAS, Party No. 2 has assured the Developer that it can ensure the provision of such services through waste-picker members of the cooperative in accordance with local, state and central regulations;

AND WHEREAS, relying on the assurances and representations made by Party No. 2, the Developer has requested the Party No. 2 to facilitate the collection, treating, disposing etc. of the dry and non-recyclable waste through its members for a period of 12 months from the date of execution hereof, which is accepted by the Party No. 2 subject to the terms and conditions mentioned hereinafter.

## NOW THIS AGREEMENT WITNESSETH HEREAFTER

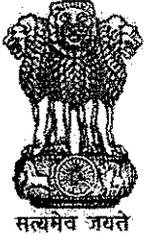
1. The Party No. 2 hereby agrees to ensure the collection through waste-pickers of non-bio-degradable waste (546 kg/day), E waste 1567.50 kg/year, resulting from the said Site, for a period of 12 (twelve) months from the date of execution hereof, for such user-fees which shall be mutually agreed upon at time of commencement of service with waste-pickers. We ensure collection of E-waste from the site at a cost mutually decided.
2. This agreement may be renewed for a subsequent term of 12 months or more by mutual consent in writing based on such consideration as may be agreed at the time of renewal. The parties may amend this agreement in writing.
3. In consideration of receiving services of waste-collection and waste-management, the Developer agrees to pay such user fees to waste-pickers as maybe finalized with them at time of commencement of services directly or through such facilitation mechanisms as may be mutually agreed. The Developer shall ensure the timely payment of user fees to waste-pickers and /or shall ensure that the person/ entity in charge of administration of the site shall make such timely payments in case of transfer of administration / ownership to a CHS, Apartment Concominium etc. The Developer may be substituted as party to this Agreement by such person/entity or mutual consent in writing upon transfer of rights / administration of the Site.
4. Notices /any notice required or permitted to be given under this Agreement shall be in writing, shall be deemed duly given if delivered in person or if sent by registered post, return receipt requested, on the address stated hereinabove.
5. It is agreed by and between the Parties that either party shall be entitled to terminate this agreement by giving 30 days written notice to the other party. However, the services received from waste-pickers, before the cancellation of this contract, shall be settled in monetary terms with them forthwith.
6. All disputes shall be referred to sole arbitration of the chief executive officer or director of the Party No. 2. Arbitration proceedings shall be governed by the Arbitration and Conciliation Act, 1996. Arbitration shall take place in Pune, Maharashtra, India in English.
7. This agreement is subject to Indian Laws and any dispute arising out of the same shall be referred to the courts of appropriate jurisdiction within the city limits of Pune (Maharashtra, India) only.

IN WITNESS WHEREOF, the parties have signed this Agreement on the day and year first above written.

M/s. Kunal Sulakshan Associates



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Exh. V  
(13)



सत्यमेव जयते

भारत सरकार  
GOVERNMENT OF INDIA  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE  
CHANGE



समन्वित क्षेत्रीय कार्यालय  
INTEGRATED REGIONAL OFFICE  
Ground Floor, East Wing, New Secretariat Building  
Civil Lines, Nagpur - 440001  
E-mail: [apccfcentral-ngp-mef@gov.in](mailto:apccfcentral-ngp-mef@gov.in)

F. No. EC- 1794/RON/2022- NGP/ 10884

Dated: 03.01.2023

To

M/s. Kunal Sulakshan Associates  
Kamala House, opp, Kamla Nehru park,  
Off Bhandarkar Road,  
Pune-411005

**Subject: Proposed for reappraisal of EC for Residential project by M/s. Kunal Sulakshan Associates, Pune Maharashtra- Issues of Certified Compliance Report-reg.**

Sir,

This has reference to your request for the issue of CCR for the above project. In this regard, the above said project was inspected by this office. After the site visit and review of additional documents submitted by PP the compliance status of environmental safeguards in the project is prepared. Copy of the Inspection report is enclosed. PP **should ensure compliance in respect of the observations made in the report.** Copy of the Inspection report is enclosed.

This issues with the approval of Competent Authority.

Yours faithfully

(Surender Gugloth)  
Scientist 'D'

Encl: As above

Copy to:

1. Member Secretary- SEIAA Environment & Climate Change Department, Room No. 217, 2<sup>nd</sup> floor Mantralaya, Mumbai-400032.

**GOVERNMENT OF INDIA**  
**Ministry of Environment, Forest and Climate Change**  
**Integrated Regional Office, Nagpur**  
**MONITORING REPORT**

**PART - I**

**F. No. EC-1794/RON/2022-NGP**

- |                                       |  |
|---------------------------------------|--|
| 1. Name of the projects               | Proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune by M/s. Kunal Sulakshan Associates |
| 2. Clearance letter No.& Date         | 1. EC vide letter no. SEAC-2010/CR-861/TC2 dated 12.06.2012.<br>2. Revalidation of EC dated 27.05.2019.  |
| 3. Location: District and state/UT    | District Pune, Maharashtra   |
| 4. Address for Correspondence         | Kamala House, opp, Kamla Nehru park, off Bhandarkar Road, Pune-411005  |
| 5. Date of site visit for this report | 14.11.2022   |
| 6. Date of previous visit(s) if any   | -  |



**Brief on the projects along with Present status:** The project was inspected on 14.11.2022. During the visit, Shri. Amol Vetal were present.

**Environmental Clearance:** EC was granted by SEIAA on 12.06.2012 for construction of residential project group Housing with Shop line project having plot area of 31535.00 sqm with total built up area of 78406.27 sqm. Further EC was revalidated on 27.05.2019.

PP informed that the construction activity was initiated, after grant of EC dated 12.06.2012 and subsequent Revalidation of EC was obtained dated 27.05.2019.

The proposed building consists of 10 Residential Buildings, 1 commercial building and Club House. Out of 10 residential buildings, 9 nos residential buildings and 1 commercial building (partially) & club house was completed.

**Proposal:** It is an Existing project. EC expired hence applied for reappraisal. Hence, requested for CCR.

**Consent from MPCB:** PP has obtained CTE vide number- Format 1.0/BO-HQ/CC-1803000061 which is co-terminous with EC i.e 11.06.2019. We had applied for CTE application which is in process.

**Water requirement and wastewater management:** PP has obtained NOC from PCMC for water supply and copy has been produced. The water requirement for the operation phase is about 232.75 KLD. The treated water from existing STP will be used for flushing & landscaping.

**Green Belt:** Noted that PP has carried out few plantations along the boundary wall. According to PP, proposed trees are 382 nos; out of which, 118 trees of local variety are already planted.

**Environmental Monitoring:** As per the records, PP carry out Ambient air quality, Noise level monitoring through accredited consultant regularly and as per the latest reports, the level are within the limit.

**Environmental Management Cell:** A cell with qualified staff has been established to look after the environmental Management.

**Following non-compliance observed during the visit:**

**General Condition no. (lii)**

PP did not upload compliance status on the website. PP did not display ambient levels, stack emission data near the main gate.

**General Condition no. (liv)**

PP did not submit environmental statement since the grant of EC.

**Following partly compliance observed during the visit:**

**General Condition no. (i)**

As PP are applying for reappraisal of EC. As per the norm 359 plants are required & PP are providing 382 nos of plants. Out of 382, PP have planted 118 plants. As per the condition PP should plant 698 trees in the landscape RG and 500 bushes and shrubs in the lawn area. PP shall submit detail EMP plan.

**General Condition no. (xiv)**

PP are following CPCB guidelines for Green Belt Development. PP shall submit Green belt plan.

**General Condition no. (xlix)**

Advertisement was made, however the clause of seven days was not followed.

**General Condition no. (I)**

PP has not submitted the half yearly compliance report regularly to IRO since the grant of EC.

Based on the records, observation made during the day of site inspection and information provided by the PP a detailed compliance of EC conditions are given in this report.

*Surender Gugloth*  
(Surender Gugloth)  
Sci ' D'



Fig: Google imagery of the project

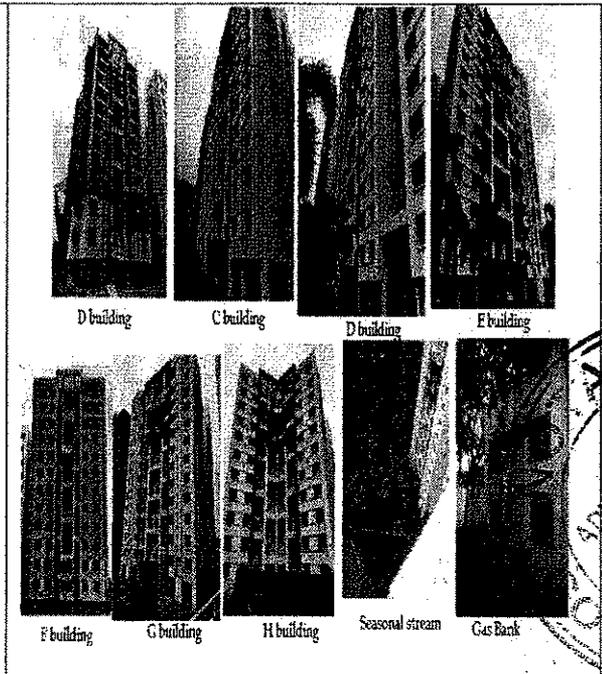


Fig: Construction work at the site



## Part II – Compliance in Detail

## General Condition

S. No	Condition	Compliance status
i	<ul style="list-style-type: none"> <li>The project proponent should draw up a sustainable model with appropriate EMP.</li> <li>Project Proponent agreed to plant 698 trees in the landscape RG and 500 bushes and shrubs in the lawn area. Local/Concern authorities should ensure this while approving the plans.</li> <li>The project proponent should submit consents for water and drainage from competent authorities indicating time frames. Local/Concern authorities should ensure this while approving the plans.</li> </ul>	<p><b>Partly complied.</b></p> <p>As PP are applying for reappraisal of EC. As per the norm 359 plants are required &amp; PP are providing 382 nos of plants. Out of 382, PP have planted 118 plants. As per the condition PP should plant 698 trees in the landscape RG and 500 bushes and shrubs in the lawn area.</p>

The environmental clearance is issued subject to land use verification. Local authority/ planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any. Judgments/orders issued by Hon'ble High Court, Hon'ble NGT, Hon'ble Supreme Court regarding DCR provisions, environmental issues applicable in this matter should be verified. PP should submit exactly the same plans appraised by concern SEAC and SEIAA. If any discrepancy found in the plans submitted or details provided in the above para may be reported to environment department. This environmental clearance issued with respect to the environmental consideration and it does not that State Level Impact Assessment Authority (SEIAA) approved the

**PP agreed upon.**

propose land use.

- iii The height, construction built up area of proposed construction shall be in accordance with the existing FSI/FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.

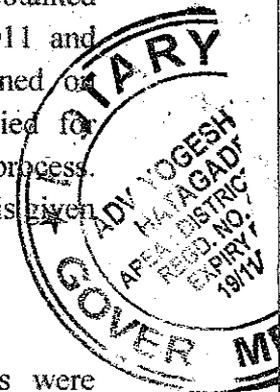
The building height and built up area is maintained as per local body approval & CC of building.
- iv Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.

Consent for Establishment was obtained from MPCB earlier in 07/12/2011 and revalidation of CTE was obtained on 01/03/2018. PP have also applied for CTE (revalidation) which is in process. Copy of both CTE & application is given as Annexure IA, 1B & 1C.
- v All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.

**Complied.**  
Sanitary and hygienic measures were provided during construction phase.
- vi Project proponent shall ensure completion of STP, MSW disposal facility, greenbelt development prior to occupation of the buildings. No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement in Para 2. Prior certification from appropriate authority shall be obtained.

**Complied**  
PP have provided STP, MSW disposal facility, greenbelt development prior to occupation of buildings.
- vii Provision shall be made for the

**Complied,**



housing of construction labour within site with all the necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche and First Aid Room etc.

PP have provided sanitation facilities for labours along with medical health care and First Aid during emergency.

- viii** Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of waste water and solid wastes generated during the construction phase should be ensured. **Complied.** Adequate drinking water and sanitary facilities was provided on site. Also, provision was made for safe disposal of waste water and solid waste generated during construction.
- ix** The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material. PP are disposing Dry/inert solid waste to the approved sites after recovering recyclable material.
- x** Wet garbage should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And no wet garbage will be disposed outside the premises. Local authority should ensure this. PP have treated the wet garbage on site using organic waste convertor and continue in future, treated waste used as manure for gardening.
- xi** Arrangement shall be made that waste water and storm water do not get mixed. Proper arrangement was made to avoid mixing of waste water and storm water.
- xii** All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site. PP are using excavated topsoil for horticulture/ landscape.
- xiii** Additional soil for leveling of the **Complied**



proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.

- xiv** Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.

**Partly complied**  
PP are following CPCB guidelines for Green Belt Development. PP shall submit Green belt plan.
- xv** Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.

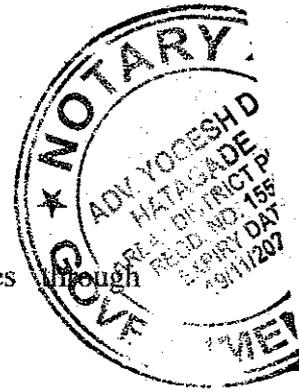
**Complied.**  
Reported that the muck is disposed in the site.
- xvi** Soil & Ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.

**Complied.**  
PP has tested Soil samples through MoEF recognized laboratory.
- xvii** Construction spoils, including bituminous material and other hazardous materials must not be allowed to contaminate water courses and the dumpsites for such material must be secured so that they should not leach into the ground water.

PP has taken proper measures during construction activity to avoid contamination of water courses. No bituminous material is used in construction.
- xviii** Any hazardous waste generated during construction phase should be disposed off as per applicable rules & norms with necessary approvals of the Maharashtra Pollution Control Board.

Agreed by the PP.
- xix** The diesel generator sets to be used during construction phase should be

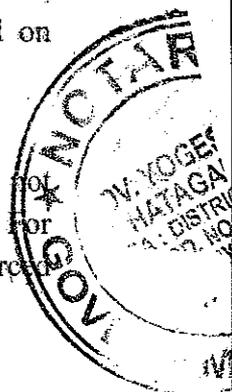
PP has used low sulphur diesel type DG during construction phase.



low sulphur diesel type and should confirm to Environments (Protection) Rules prescribed for air and noise emission standards.

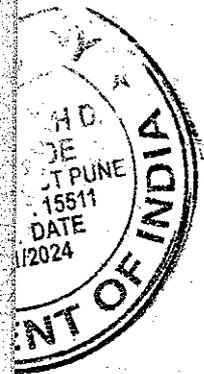
- xx The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from concern authority shall be taken. PP are using DG set only in case of power failure and hence not much diesel is being stored at site.
- xxi Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours. **Complied.** According to PP, vehicles hired for transportation of Raw material are strictly complying with the emission norms. The vehicles are adequately covered to avoid spillage/leakages.
- xxii Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB. **Complied.** The noise levels as well as air pollution was monitored regularly from MoEF recognized laboratory. Copy of reports is enclosed at **Annexure 2**.
- xxiii Fly ash should be used as building material in the construction as per the provisions of Fly ash Notification of September 1999 and amended as on 27<sup>th</sup> August, 2003. (The above condition is applicable only if the project site is located within the 100 km of Thermal Power Stations). **Complied.** PP informed that RMC made using fly ash is being used for the construction.
- xxiv Ready mixed concrete must be used in building construction. **Complied.** PP informed that they have used Ready mixed concrete in construction.

- xxv** The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of firefighting equipment's etc. as per National Building Code including measures from lighting. PP informed that they are adopting National Building Code.
- xxvi** Storm water control and its re-use as per CGWB and BIS standards for various applications. RWH Pits have been provided in existing buildings.
- xxvii** Water demand during construction should be reduced by use of premixed concrete, curing agents and other best practices referred. **Complied.** Water demand during construction is reduced by use of pre-mixed concrete, curing agents, gunny bags wrapped on column and other best practices.
- xxviii** The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority. PP informed that ground water is not used for construction purpose. For operation phase the water is sourced from PCMC.
- xxix** The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the Ministry before the project is commissioned for operation. Discharge of this unused treated effluent, if any should be discharge in sewer line. Treated effluent emanating from STP shall be recycled /refused to the maximum extent possible. Treatment of 100% gray water by decentralized treatment should be done. Necessary measures should be made to mitigate the odor problem from STP. **Complied:** PP has installed 320 KLD STP on site and treated water is being reused with in the project for landscaping, flushing, construction activity and curing purpose.
- xxx** Local body should ensure that no occupation certification is issued prior to operation of STP/MSW site etc. Condition is noted and complied. STP & OWC is in operation.



with due permission of MPCB.

- xxxi Permission to draw ground Water shall be obtained from the competent Authority prior to construction/operation of the project. NA as PP is not using ground Water.
- xxxii Separation of gray and black water should be done by the use of dual plumbing line for separation of gray and black water. Agreed by PP, dual plumbing provided in existing buildings and will be provided in proposed buildings.
- xxxiii Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control. **Complied.** Water efficient sanitary fixtures have been provided for all completed buildings
- xxxiv Use of glass may be reduced up to 40% to reduce the electricity consumption and load on air conditioning. If necessary, use high quality double glass with special reflective coating in windows. **Complied.** PP have provided mandatory window area for day light and ventilation.
- xxxv Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement. **Agreed by PP.**
- xxxvi Energy conservation measures like installation of CFLs/TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels maybe done to the extent **Agreed by PP.** PP have provided CFL in common area of existing buildings & installed PV Panel in part of the existing buildings.



possible like installing solar street lights, common solar water heaters system. Project proponent should install, after checking feasibility, solar plus hybrid non-conventional energy source as source of energy.

**xxxvii** Diesel power generating sets proposed as source of backup power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act. 1986, The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board. **DG sets of capacity 160 KVA is provided with silencer and acoustic enclosures.**

**xxxviii** Noise should be controlled by ensure that it does not exceed the prescribed standards. During nighttime the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

**Agreed by PP**

**xxxix** Traffic congestion near the entry and exit points from the roads adjoining the proposed project Site must be avoided. Parking should be fully internalized and no public space should be utilized.

**Agreed by PP**

**xl** Opaque wall should meet prescriptive requirement as per energy Conservation Building Code, which is proposed to be mandatory for all air-conditioned spaces while it is aspirational for non-air-conditioned spaces by use of appropriate thermal

**Agreed by PP**



insulation material to fulfill requirement.

- |               |   |  |
|---------------|---|--|
| <b>xli</b>    | The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.   | Agreed by the PP. PP informed that buildings are constructed as per approved master layout and maintained adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation. |
| <b>xlii</b>   | Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.   | <b>Complied.</b><br>PP informed that Project In-charge and supervisors are trained in Environmental Management measures and are regular supervise the environmental measures.  |
| <b>xliii</b>  | Under the provisions of Environment (Protection) Act. 1986 legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance. | According to PP, construction activity was initiated only after obtaining Environmental Clearance.   |
| <b>xliv</b>   | Six monthly monitoring reports should be submitted to the Regional Office MoEF, Bhopal, with copy to this department and MPCB.  | <b>Repetition.</b>   |
| <b>xlv</b>    | A complete set of all the documents submitted to Department should be forwarded to the MPCB.  | Agreed by PP   |
| <b>xlvi</b>   | In the case of any change(S) in the scope of the project. The project would require a fresh appraisal by this Department.   | Agreed by PP.  |
| <b>xlvii</b>  | A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.  | Environment Management cell is prepared for implementation of the Environmental safeguards.  |
| <b>xlviii</b> | Separate funds shall be allocated for   | <b>Complied.</b>   |



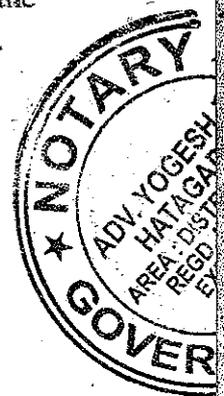
implementation of environmental protection measures/EMP along with item-wise breaks-up. These costs shall be included is part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should reported to the MPCB & this department.

Environmental cell has been formed for implementation of the stipulated environmental safeguards.

**xlix** The project management shall advertise at least in Two local newspapers widely, circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at <http://ec.maharashtra.gov.in>

**Partly complied.**

Advertisement was made, however the clause of seven days was not followed.



**i** Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department on 1<sup>st</sup> June & 1<sup>st</sup> December of each calendar year.

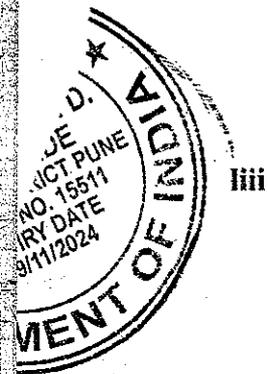
**Partly complied**

PP has not submitted the half yearly compliance report regularly to IRO since the grant of EC.

**ii** A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations. If any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.

**Agreed by PP**

- iii The Proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitoring data on their website and shall updated the same periodically. it shall simultaneously send to the regional office of MOFF, the respective Zonal officer of CPCB and SPCB, THE Criteria pollutant level namely, SPM, RSPM, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emission) or critical sector, parameter, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain. **Not complied.**  
PP did not upload compliance status on the website. PP did not display ambient levels, stack emission data near the main gate.
- iii The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. **Partly complied.**  
PP did not submit regularly six monthly reports on the status of compliance to the IRO.
- liv The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board a prescribed under the Environment (Protection) Rules. 1986, as amended subsequently shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail. **Not complied.**  
PP did not submit environmental statement since the grant of EC
- 4 The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court **Agreed by PP.**



case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

5 In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986. Agreed by PP

6 The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason. Agreed by PP

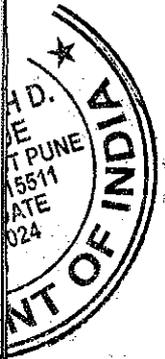
7 Validity of Environment Clearance: The environmental clearance accorded shall be valid for a period of 7 years as per MoEF& CC notification dated 29th April 2015. Agreed by PP

8 In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures. Agreed by PP



required, if any.

- 9 The above stipulations would be Agreed by PP enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981. The Environment (Protection) Act, 1986 and rules there under. Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public liability Insurance Act, 1991 and its amendments.
- 10 Any appeal against this Agreed by PP environmental clearance shall lie with the National Green Tribunal, Van Vigyan Bhawan, Sec-5, R.K. Puram, New Delhi-110 022. If any preferred within 30 days as prescribed under Section 16of the National Green Tribunal Act, 2010.



*Surender*  
3/01/2023  
(Surender Gugloth)  
Scientist 'D'